Seventeenth Series, Vol. XIV No.5

Friday, December 03, 2021
Agrahayana 12, 1943 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XIV contains Nos. 01 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Suman Arora
Joint Secretary

Mahavir Singh
Director

Narad Prasad Kimothi
Sunita Arora
Joint Director

Sunita Thapliyal
Editor

© 2021 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

CONTENTS

Seventeenth Series, Vol. XIV, Seventh Session, 2021/1943 (Saka)
No. 05, Friday, December 3, 2021 / Agrahayana 12, 1943 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 81 to 86	21-54
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 87 to 100	55-119
Unstarred Question Nos. 921 to 1150	120-881

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

REFERENCE BY SPEAKER 882

Good wishes to all Divyangjans on World Divyang Day

PAPERS LAID ON THE TABLE 886-906

COMMITTEE ON EMPOWERMENT OF WOMEN

Action Taken Statement 907

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

130th to 132nd Reports 908

STATEMENT BY MINISTER

Status of Implementation of recommendations contained in the 5th Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants for the year 2020- 21 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-Servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 & 21)' pertaining to the Ministry of Defence

Shri Arjun Ram Meghwal 909

BUSINESS OF THE HOUSE 911-912

DEMANDS FOR SUPPLEMENTARY GRANTS –SECOND BATCH, 2021-22 913

GOVERNMENT BILLS -INTRODUCED

(i) Central Vigilance Commission (Amendment) Bill, 2021 914-927

(ii) Delhi Special Police Establishment (Amendment) Bill, 2021 929-935

STATEMENT RE: CENTRAL VIGILANCE COMMISSION (AMENDMENT) ORDINANCE, 2021 928

STATEMENT RE: DELHI SPECIAL POLICE ESTABLISHEMENT (AMENDMENT) ORDINANCE, 2021 936

MATTERS UNDER RULE 377 968-974

(i) Regarding setting up of AIIMS like Institute at Kozhikode, Kerala
Shri M.K. Raghavan 969

(ii) Regarding construction of road over Kolab reservoir under CRF in Odisha
Shri Saptagiri Sankar Ulaka 970

(iii) Regarding financial aid to construct bridges across Cauvery river
Dr. DNV Senthilkumar S. 971

(iv) Regarding Net Borrowing Ceiling of State Government
Dr. Beesetti Venkata Satyavathi 972

(v) Regarding conversion of some Kendriya Vidyalayas from Project sector to Civil sector
Adv. A.M. Ariff 973

(vi) Regarding grant of interim relief to farmers and others affected by excessive rainfall in Tamil Nadu
Shri P. Ravindhranath 974

DISCUSSION UNDER RULE 193 975-1021

COVID-19 Pandemic and various aspects related to it

Shrimati Vanga Geetha Viswanath 975-981

Shrimati Ranjanben Bhatt 982-984

Shri Malook Nagar 985-986

Shri Mansukh Mandaviya 987-1021

PRIVATE MEMBERS BILLS –Introduced 1023-1177, 1184

(i) Indian Penal Code (Amendment) Bill, 2019 *(Substitution of New Section for Section 124A)*
By Shri Bhartruhari Mahtab 1023

(ii) Religious Conversion (Prohibition) Bill, 2019
By Shri Bhartruhari Mahtab 1024

(iii) Constitution (Amendment) Bill, 2019 *(Insertion of New Article 14A, etc.)*
By Shri Bhartruhari Mahtab 1025

(iv) Special Financial Assistance to the State of West Bengal Bill, 2019
By Shri Adhir Ranjan Chowdhury 1026

(v) Ambulance Drivers and Helpers (Welfare) Bill, 2021
By Shri M.K. Raghavan 1027

(vi) Representation of the People (Amendment) Bill, 2021 *(Substitution of New Section for Section 61)*
By Shri M.K. Raghavan 1028

(vii) House of the People (Administration) Bill, 2019
By Shri N.K. Premachandran 1029

(viii) ASHA Workers (Regularisation of Service and Other Benefits) Bill, 2020

By Shri N.K. Premachandran 1030

(ix) Citizenship (Amendment) Bill, 2020

(*Amendment of section 2, etc.)*

By Shri N.K. Premachandran 1031

(x) Right to Disconnect Bill, 2019

By Shrimati Supriya Sadanand Sule 1032

(xi) Pre-Legislative Consultation Bill, 2019

By Shrimati Supriya Sadanand Sule 1033

(xii) Whistleblowers in Private Sector (Protection) Bill, 2020

By Shrimati Supriya Sadanand Sule 1034

(xiii) Complete Prohibition of Light Fishing and Protection of Development of Traditional Fishing Technique in Coastal Areas Bill, 2019

By Shri Vinayak Bhaurao Raut 1035

(xiv) Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Bill, 2020

By Shri Vinayak Bhaurao Raut 1036

(xv) Spices (Remunerative Support Price) Bill, 2019

By Adv. Dean Kuriakose 1037

(xvi) Prevention of Torture and Atrocities (By Public Servants) Bill, 2019

By Adv. Dean Kuriakose 1038

(xvii) Payment of Compensation to Victims of Wildlife Encounters Bill, 2021

By Adv. Dean Kuriakose 1039

(xviii) Intelligence Service (Powers and Regulation) Bill, 2019

By Shri Manish Tewari 1040

(xix)	Constitution (Amendment) Bill, 2019 *(Amendment of the Tenth Schedule)*	
	By Shri Manish Tewari	1041
(xx)	Constitution (Amendment) Bill, 2021 (*Amendment of Article 80, etc.)*	
	By Shri Manish Tewari	1042
(xxi)	Protection from Lynching Bill, 2020	
	By Dr. Shashi Tharoor	1043
(xxii)	Establishment of Permanent Benches of High Courts at State Capitals Bill, 2019	
	By Dr. Shashi Tharoor	1044
(xxiii)	Data Privacy and Protection Bill, 2019	
	By Dr. Shashi Tharoor	1045
(xxiv)	Constitution (Amendment) Bill, 2019 (*Insertion of New Article 26A)*	
	By Shri Gaurav Gogoi	1046
(xxv)	Air (Prevention and Control of Pollution) Amendment Bill, 2019 *(Amendment of Section 5, etc)*	
	By Shri Gaurav Gogoi	1047
(xxvi)	Central Universities (Amendment) Bill, 2019 *(Insertion of New Section 3E, etc.)*	
	By Dr. Sujay Vikhe Patil	1048
(xxvii)	Compulsory Rainwater Harvesting in Government Establishments and Schools Bill, 2019	
	By Dr. Sujay Vikhe Patil	1049
(xxviii)	Constitution (Amendment) Bill, 2019 *(Insertion of New Article 21B)*	
	By Dr. Sujay Vikhe Patil	1050
(xxix)	Constitution (Amendment) Bill, 2020 *(Amendment of Article 39A)*	
	By Shri Hibi Eden	1051

(xxx) Supreme Court of India (Establishment of Circuit Benches at Ernakulam, Mumbai and Kolkata) Bill, 2020

By Shri Hibi Eden 1052

(xxxi) Wild Life (Protection) Amendment Bill, 2019

(Amendment of Sections 2 and 9)

By Shri Dhairyasheel Sambhajirao Mane 1053

(xxxii) Cotton Growers (Welfare) Bill, 2019

By Shri Dhairyasheel Sambhajirao Mane 1054

(xxxiii) Constitution (Amendment) Bill, 2019

(Amendment of the Seventh Schedule)

By Shri Dhairyasheel Sambhajirao Mane 1055

(xxxiv) Working Women (Basic Facilities and Welfare) Bill, 2019

By Dr. T. Sumathy (A) Thamizhachi Thangapandian 1056-1057

(xxxv) Financial Assistance to State Governments for Development of Slums and Jhuggi-Jhopri Areas Bill, 2019

By Dr. T. Sumathy (A) Thamizhachi Thangapandian 1058

(xxxvi) Artists Welfare Bill, 2019

By Dr. T. Sumathy(A) Thamizhachi Thangapandian 1059

(xxxvii) Orphan and Street Children (Welfare) Bill, 2020

By Shrimati Vanga Geetha Viswanath 1060

(xxxviii) Constitution (Amendment) Bill, 2019

(Amendment of Article 72)

By Shri Krupal Tumane 1061

(xxxix) Uniform Civil Code Bill, 2019

By Shri Krupal Tumane 1062

(xl) Compulsory Voting Bill, 2019

By Shri Krupal Tumane 1063

(xli) Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2020

(Amendment of Section 2, etc.)

By Shri E.T. Mohammed Basheer 1064

(xlii) Constitution (Amendment) Bill, 2019

(Insertion of New Article 300B)

By Shri Gopal Shetty 1065

(xliii) Prevention of Insults to National Honour (Amendment) Bill, 2020

(Amendment of Section 2)

By Shri Gopal Shetty 1066

(xliv) Constitution (Amendment) Bill, 2020

(Amendment of Article 312)

By Shri Gopal Shetty 1067

(xlv) Indian Easements (Amendment) Bill, 2019

(Amendment of Section 15, etc.)

By Shri Lavu Srikrishna Devarayalu 1068

(xlvi) Representation of the People (Amendment) Bill, 2019

(Insertion of New Section 127B)

By Shri Lavu Srikrishna Devarayalu 1069

(xlvii) Antiquities and Art Treasures (Amendment) Bill, 2019

(Amendment of Section 2, etc.)

By Shri Lavu Srikrishna Devarayalu 1070

(xlviii) Constitution (Amendment) Bill, 2020

(Insertion of new article 14A)

By Shri Anto Antony 1071

(xlix) Rights of Persons with Disabilities (Amendment) Bill, 2020

(Insertion of New Section 18A)

By Shri Anto Antony 1072

(l) Mental Healthcare (Amendment) Bill, 2019

(*Amendment of Section 2, etc.)*

By Shri Rajiv Pratap Rudy 1073

(li) Wild Life (Protection) Amendment Bill, 2019 (Insertion of new sections 28A, 28B, 28C, 28D and 28E)

By Shri Rajiv Pratap Rudy 1074

(lii) Constitution (Amendment) Bill, 2019

(Amendment of the Seventh and Twelfth Schedule)

By Shri Rajiv Pratap Rudy 1075

(liii) Insurance Coverage for Ayurvedic Treatment Bill, 2021

By Shri Girish Bhalchandra Bapat 1076

(liv) National Commission for Female Farmers Bill, 2019

By Shri Shrirang Appa Barne 1077

(lv) Employment Agencies (Regulation) Bill, 2019

By Shri Shrirang Appa Barne 1078

(lvi) National Sports Development Commission Bill, 2019

By Shri Shrirang Appa Barne 1079

(lvii) Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019

(Amendment of the Schedule)

By Shri Saptagiri Sankar Ulaka 1080

(lviii) Special Financial Assistance to the KBK-K Region of the State of Odisha Bill, 2020

By Shri Saptagiri Sankar Ulaka 1081

(lix)	Promotion of One Tree Per Child Norm Bill, 2020	
	By Shri T.N. Prathapan	1082
(lx)	Right to Menstrual Hygiene and Paid Leave Bill, 2019	
	By Sushri S. Jothimani	1083
(lxi)	Paternity Benefit Bill, 2019	
	By Sushri S. Jothimani	1084
(lxii)	Constitution (Amendment) Bill, 2020 (Amendment of article 326)	
	By Dr. T.R. Paarivendhar	1085
(lxiii)	Parliamentary Constituency (Lok Sabha) Development Fund Bill, 2020	
	By Dr. T.R. Paarivendhar	1086
(lxiv)	Wildlife Corridors Bill, 2019	
	By Shri Rahul Ramesh Shewale	1087
(lxv)	Food Safety and Standards (Amendment) Bill, 2019 (Amendment of section 19)	
	By Shri Rahul Ramesh Shewale	1088
(lxvi)	Human Trafficking (Prevention) Bill, 2019	
	By Shri Rahul Ramesh Shewale	1089
(lxvii)	Prohibition of Child Marriage (Amendment) Bill, 2019 *(Amendment of Section 2, etc.)*	
	By Dr. Sanjay Jaiswal	1090
(lxviii)	Consumer Protection (Amendment) Bill, 2019 *(Amendment of Section 2)*	
	By Dr. Sanjay Jaiswal	1091
(lxix)	Right of Children to Free and Compulsory Education (Amendment) Bill, 2020 *(Amendment of Section 12)*	
	By Dr. Sanjay Jaiswal	1092

(lxx) Constitution (Amendment) Bill, 2019

(Amendment of Article 16)

By Shri P.P. Chaudhary 1093

(lxxi) Constitution (Amendment) Bill, 2019

(Amendment of Article 12)

By Shri P.P. Chaudhary 1094

(lxxii) Constitution (Amendment) Bill, 2019

(Amendment of the Seventh Schedule)

By Shri P.P. Chaudhary 1095

(lxxiii) Dual Time Zones Bill, 2020

By Shri Pradyut Bordoloi 1096

(lxxiv) Protection of Plants Varieties and Farmers' Rights (Amendment) Bill, 2021

(Insertion of New Section 39A)

By Shri Thomas Chazhikadan 1097

(lxxv) National Tourism (Sustainable Development and Promotion) Bill, 2019

By Shri Sunil Kumar Singh 1098

(lxxvi) Establishment of Schools upto Senior Secondary Level Bill, 2019

By Shri Sunil Kumar Singh 1099

(lxxvii) Prevention of Begging Bill, 2019

By Shri Sunil Kumar Singh 1100

(lxxviii) Compulsory Water Conservation and Reclamation Bill, 2019

By Shri Ritesh Pandey 1101

(lxxix) National Renewable Energy Credit Support Bill, 2021

By Shri Ritesh Pandey 1102

(lxxx) Financial Assistance to Unemployed Post-Graduates Bill, 2019

By Shri Ramesh Bidhuri 1103

(lxxxi)	Compulsory Teaching of Bhagavad Gita as a Moral Education Text Book in Educational Institutions Bill, 2019	
	By Shri Ramesh Bidhuri	1104-1105
(lxxxii)	National Commission for Welfare of Farmers Bill, 2019	
	By Shri Shyam Singh Yadav	1106-1107
(lxxxiii)	Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2019	
	By Dr. Nishikant Dubey	1108
(lxxxiv)	Protection of Farmers Families Bill, 2019	
	By Dr. Nishikant Dubey	1109
(lxxxv)	Youth (Development and Welfare) Bill, 2019	
	By Dr. Nishikant Dubey	1110
(lxxxvi)	Constitution (Amendment) Bill, 2019 *(Amendment of the Eighth Schedule)*	
	By Kunwar Pushpendra Singh Chandel	1111
(lxxxvii)	Special Infrastructure Development in Economically Backward Regions Bill, 2019	
	By Kunwar Pushpendra Singh Chandel	1112-1113
(lxxxviii)	High Court at Allahabad (Establishment of a Permanent Bench at Mahoba) Bill, 2019	
	By Kunwar Pushpendra Singh Chandel	1114
(lxxxix)	Promotion of Sanskrit Language Bill, 2019	
	By Shri Rajendra Agrawal	1115
(xc)	Constitution (Amendment) Bill, 2019 *(Insertion of New Article 123A)*	
	By Shri Rajendra Agrawal	1116
(xci)	National Pilgrimage Fund Bill, 2019	
	By Shri Rajendra Agrawal	1117

(xcii) Constitution (Amendment) Bill, 2021
(Substitution of New Article for Article 129, etc.)
By Dr. D. Ravikumar 1118

(xciii) Representation of the People (Amendment) Bill, 2021
(Amendment of Section 62)
By Dr. D. Ravikumar 1119

(xciv) Indian Evidence (Amendment) Bill, 2021
(Insertion of new section 114AA)
By Dr. D. Ravikumar 1120

(xcv) Constitution (Amendment) Bill, 2020
(Amendment of Article 124, etc.)
By Dr. Thol Thirumaavalavan 1121

(xcvi) Fifth Schedule to the Constitution (Amendment) Bill, 2020
By Dr. Thol Thirumaavalavan 1122

(xcvii) Constitution (Amendment) Bill, 2021
(Amendment of Article 55, etc.)
By Dr. Thol Thirumaavalavan 1123

(xcviii) Constitution (Amendment) Bill, 2019
(*Insertion of New Article 47A,etc.)*
By Dr. M.K. Vishnu Prasad 1124

(xcix) Supreme Court of India (Establishment of a Permanent Bench at Chennai) Bill, 2020
By Dr. M.K. Vishnu Prasad 1125

(c) Constitution (Amendment) Bill, 2019
(Insertion of New Article 21B)
By Shri Janardan Singh Sigriwal 1126

(ci) Overseas Workers (Management And Welfare) Bill, 2019
By Shri Janardan Singh Sigriwal 1127

(cii)	Rural Labour Welfare Fund Bill, 2019	
	By Shri Janardan Singh Sigriwal	1128
(ciii)	Population Control Bill, 2019	
	By Shri Vishnu Dayal Ram	1129
(civ)	Prohibition of Child Marriage (Amendment) Bill, 2019 *(Amendment of Section 2)*	
	By Shri Vishnu Dayal Ram	1130
(cv)	Constitution (Amendment) Bill, 2019 *(Amendment of the Seventh Schedule)*	
	By Shri Vishnu Dayal Ram	1131
(cvi)	National Commission for Female Farmers Bill, 2019	
	By Shrimati Rama Devi	1132
(cvii)	Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 *(Amendment of Schedule 1)*	
	By Shrimati Rama Devi	1133
(cviii)	Population (Stabilization and Planning) Bill, 2019	
	By Shri Sushil Kumar Singh	1134-1135
(cix)	Compulsory Sports and Physical Education and Infrastructure Development in Schools of Andaman and Nicobar Islands Bill, 2019	
	By Shri Kuldeep Rai Sharma	1136
(cx)	Constitution (Amendment) Bill, 2019 *(Insertion of New Article 239C)*	
	By Shri Kuldeep Rai Sharma	1137
(cxi)	Reservation of Posts in Government Establishments of Andaman and Nicobar Islands Bill, 2019	
	By Shri Kuldeep Rai Sharma	1138-1139

(cxii) Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2019

By Shri Devaji Patel 1140

(cxiii) Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2020

By Shri Unmesh Bhaiyyasaheb Patil 1141

(cxiv) Food Safety and Standards (Amendment) Bill, 2019

(Amendment of Section 50, etc.)

By Shri Parvesh Sahib Singh Verma 1142

(cxv) Disqualification of Persons of Foreign Origin Bill, 2019

By Shri Parvesh Sahib Singh Verma 1143

(cxvi) Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019

(Amendment of Section 22, etc.)

By Shri Unmesh Bhaiyyasaheb Patil 1144

(cxvii) Delhi Prevention of Sealing Bill, 2019

By Shri Parvesh Sahib Singh Verma 1145

(cxviii) Flood and Drought Control Bill, 2019

Dr. Alok Kumar Suman 1146

(cxix) Representation of the People (Amendment) Bill, 2019

(Amendment of Section 62)

By Shri Sushil Kumar Singh 1147

(cxx) Constitution (Amendment) Bill, 2020

(Amendment of Article 21A)

By Shri Sushil Kumar Singh 1148

(cxxi) Doubtful Voters in the State of Assam (Special Provisions) Bill, 2020

By Shri Abdul Khaleque 1149

(cxxii) Employment Bill, 2020

Dr. Alok Kumar Suman 1150

(cxxiii) Population Regulation Bill, 2020

Dr. Alok Kumar Suman 1151-1152

(cxxiv) Labour (Welfare and Rehabilitation) Bill, 2020

By Shri Shyam Singh Yadav 1153-1154

(cxxv) Constitution (Amendment) Bill, 2020
(Amendment of articles 15 and 16)

By Shri Shyam Singh Yadav 1155

(cxxvi) Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2020

By Shri Ganesh Singh 1156

(cxxvii) Reservation for the Other Backward Classes the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions Bill, 2020

By Shri Ganesh Singh 1157

(cxxviii) Constitution (Amendment) Bill, 2020
(Substitution of New Article for Article 120)

By Shri A. Ganeshamurthi 1158-1159

(cxxix) Unemployed Youth (Allowance and Employment Opportunities) Bill, 2019

By Shri Unmesh Bhaiyyasaheb Patil 1160

(cxxx) Prohibition of Child Marriage (Amendment) Bill, 2020
(Amendment of Section 2)

By Shri Karti P. Chidambaram 1161

(cxxxi) Rural Labour (Welfare) Bill, 2020

By Dr. Ramapati Ram Tripathi 1162

(cxxxii) National Waste Management Council Bill, 2020

By Dr. Ramapati Ram Tripathi 1163

(cxxxiii) Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2020

(Amendment of Schedule 1)

By Shri Ganesh Singh 1164

(cxxxiv) Compulsory Installation of Solar Plants Bill, 2021

By Dr. Mohammad Jawed 1165

(cxxxv) Prevention of Cruelty to Animals (Amendment) Bill, 2021

(Amendment of Section 11)

By Dr. Mohammad Jawed 1166

(cxxxvi) Rights of Persons with Disabilities (Amendment) Bill, 2021

(Amendment of the Schedule)

By Dr. Mohammad Jawed 1167

(cxxxvii) Protection of Children from Sexual Offences (Amendment) Bill, 2021

(Amendment of Section 11)

By Shri Anubhav Mohanty 1168

(cxxxviii) Prevention of Cruelty to Animals (Amendment) Bill, 2021

(Amendment of Section 11)

By Shri Anubhav Mohanty 1169

(cxxxix) Code of Criminal Procedure (Amendment) Bill, 2021

(Amendment of Sections 41 and 309)

By Shri Anubhav Mohanty 1170-1171

(cxl) Management and Control of Stubble Bill, 2021

By Shri Bhola Singh 1172-1173

(cxli) Population (Control and Management) Bill, 2021

By Shri Bhola Singh 1174

(cxlii) Climate Change (Net Zero Carbon) Bill, 2021

By Shri Jayant Sinha 1175

(cxliii) Institutes of Technology (Amendment) Bill, 2020
(Insertion of New Section 2A)
By Shri Jayant Sinha 1176

(cxliv) Right of Children to Free and Compulsory Education (Amendment) Bill, 2019
(Substitution of new section for section 11)
By Shri Jayant Sinha 1177

(cxlv) Payment of Cash Subsidy to Farmers and Agricultural Labourers Bill, 2019
By Shri Raghu Rama Krishna Raju 1184

COMPULSORY VOTING BILL, 2019 1178-1189

Shri P.P. Chaudhary 1178-1183

Shri T.N. Prathapan 1185-1189

***ANNEXURE – I**

Member-wise Index to Starred Questions 1049

Member-wise Index to Unstarred Questions 1050-1055

***ANNEXURE – II**

Ministry-wise Index to Starred Questions 1056

Ministry-wise Index to Unstarred Questions 1057

* Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Friday, December 3, 2021/Agrahayana 12, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

… (व्यवधान)

At this stage Shri B.B. Patil, Shrimati Kavitha Malothu and some other hon. Members came and stood on the floor near the Table.

… (व्यवधान)

11.01 hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या 81 और 83 को क्लब किया जाता है।

श्री अनिल फिरोजिया जी।

… (व्यवधान)

(Q. 81 and 83)

श्री अनिल फिरोजिया: अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूं कि क्या सरकार का आयुष की मुख्य धारा…(व्यवधान) एकीकरण के हिस्से के रूप में देश में शैक्षणिक संस्थाओं में एलोपैथी पाठ्यक्रम में आयुष प्रणाली को एकत्रित करने का कोई इरादा है, यदि हां, तो उसका ब्यौरा दें।…(व्यवधान) क्या सरकार ने विदेशी संस्थाओं के सहयोग से विश्वस्तरीय दवाओं और आयुष प्रणाली को बढ़ावा दिया है, यदि हां, तो उसका भी ब्यौरा दें।…(व्यवधान)

डॉ. (प्रो.) महेन्द्र मुंजपरा: अध्यक्ष महोदय, माननीय सदस्य ने यह पूछा है कि एकीकृत के लिए नेशनल हेल्थ पॉलिसी, 2017 में जो गाइडलाइन है, वह संपूर्ण स्वास्थ्य क्षेत्र (आयुष पद्धतियों सहित) के लिए है। हमने मॉडर्न मेडिसिन के साथ इंटीग्रेट करने के लिए बोला है।…(व्यवधान)

The Government of India has adopted a strategy of co-location of AYUSH facilities at Primary Health Centres (PHCs), Community Health Centres (CHCs) and District Hospitals (DHs), thus enabling choice to the patients for different systems of medicine. … (*Interruptions*) The engagement of AYUSH doctors, paramedics and their training is supported by the Ministry of Health and Family Welfare, while the support for AYUSH infrastructure, equipment, furniture and medicines are provided by the Ministry of AYUSH under Centrally-sponsored scheme of National AYUSH Mission (NAM). … (*Interruptions*) Health and Wellness Centres are operationalized by the Ministry of AYUSH through State and UT Governments which are also run by the integrated doctors. … (*Interruptions*) Internationally, we have done many works, along with many countries, for promotion of AYUSH system of treatment and Yoga. … (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य**,** क्या आप सप्लीमेन्ट्री प्रश्न पूछना चाहते हैं?

… (व्यवधान)

श्री अनिल फिरोजिया : अध्यक्ष जी, क्या सरकार के पास राष्ट्रीय आयुष मिशन के तहत सेवाएं देने के लिए देश में पर्याप्त चिकित्सा है, यदि हां, तो तत्संबंधी ब्यौरा दें ।…(व्यवधान) क्या सरकार को कमजोर और दूरदराज के क्षेत्रों में आयुष स्वास्थ्य सेवा और शिक्षा प्रदान करने के उद्देश्य से अधिक धनराशि खर्च करने के दौरान किसी बाधा का सामना करना पड़ रहा है, कृपया उसके बारे में भी बताएं। …(व्यवधान)

डॉ. (प्रो.) महेन्द्र मुंजपरा: अध्यक्ष महोदय, पूरे देश के सभी नागरिकों के प्रमोशन ऑफ हेल्थ और प्रिवेन्शन ऑफ डिसीज के लिए हमारा आयुष मंत्रालय लगा हुआ है ।…(व्यवधान) देश के सभी नागरिकों को अच्छी से अच्छी स्वास्थ्य सुविधा मिल सके, हम उसके लिए पूरा प्रयत्न कर रहे हैं। …(व्यवधान)

माननीय अध्यक्ष : श्री तालारी रंगैय्या जी ।

… (व्यवधान)

SHRI TALARI RANGAIAH : Sir, microphone is not working. …(*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य,आपका माइक चालू है ।

… (व्यवधान)

SHRI TALARI RANGAIAH : Okay, Sir. Yoga and Naturopathy are the Indian medicinal systems. India became *Vishwa Guru* in Yoga and Naturopathy. World over, Yoga clinics are mushrooming. … (*Interruptions*)

How can the Government monitor the activities of Yoga and Naturopathy and control fake *babas* and clinics across the country?

डॉ. (प्रो.) महेन्द्र मुंजपरा: माननीय अध्यक्ष जी, योगा और नैचुरोपैथी, दोनों को स्टेट गवर्नमेंट कंट्रोल करती है। योगा सर्टिफिकेशन बोर्ड द्वारा योगा प्रोफेशनल और योगा इंस्टीट्यूट को एगरीड किया जाता है ताकि देश में सबको अच्छा होलिस्टिक ट्रीटमेंट मिल सके। इसमें बजट का कोई पैमाना नहीं है, बजट सफिशिएंट एमाउंट में रिलीज़ किया जाता है। … (व्यवधान)

माननीय अध्यक्ष: टी.एन. प्रथापन जी, आपको समय दिया है।

… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, क्या आप सप्लीमेंटरी प्रश्न पूछना चाहते हैं?

… (व्यवधान)

SHRI TALARI RANGAIAH : Without a central regulating body what is the future of these yoga and naturopathy institutes, professionals, students, and colleges?… (*Interruptions*)

DR. (PROF.) MAHENDRA MUNJAPARA: Sir, at present the matter regarding Yoga and Naturopathy Board is under consideration of the Ministry of AYUSH.

SHRI T. N. PRATHAPAN: There is a concern among Ayurvedic health workers and other AYUSH workers. The National Health Research Policy has neglected AYUSH. AYUSH traditions, especially Ayurveda, are very important for the country. Will the AYUSH Ministry take initiatives to solve this matter and consider AYUSH traditions in the National Health Research Policy?… (*Interruptions*)

डॉ. (प्रो.) महेन्द्र मुंजपरा: महोदय, बेसिकली आयुष के सब डिपार्टमेंट नेशनल आयुष मिशन के अंडर चलाए जाते हैं। नेशनल आयुष मिशन में आयुष और एसोसिएटेड ब्रांचेज़ के लिए, पेशंट्स के हैल्थ एंड वैलनेस के लिए सफिशिएंट फंड दिया जाता है। आयुष के सारे डिपार्टमेंट के लिए पीएचसी, सीएससी, डिस्ट्रिक्ट लैवल पर पेशंट्स की नीड बेस च्वाइस के ट्रीटमेंट के लिए सुविधा दी है। इसके अलावा

रिसर्च भी बढ़ रही है । रिसर्च इंस्टीट्यूट बन रहे हैं, नए मेडिकल कॉलेज बन रहे हैं और पब्लिक इंस्टीट्यूट भी बन रहे हैं। हम आयुष को और भी प्रोपगेट करने वाले हैं।

डॉ. निशिकांत दुबे: माननीय अध्यक्ष जी, वर्ष 2014 के बाद माननीय प्रधानमंत्री जी ने आयुष पर देश का ध्यान आकृष्ट किया। इसके लिए एक अलग मंत्रालय बनाया और यह विभाग अलग मंत्री के नेतृत्व में दिया। कोरोना काल में इस मंत्रालय ने अभूतपूर्व काम किया, चाहे होम्योपैथ का सवाल हो, चाहे आयुर्वेद का सवाल हो, चाहे योग का सवाल हो या युनानी का सवाल हो।

महोदय, मैं जिस इलाके से आता हूं, वहां चार साल पहले केंद्र सरकार ने देवघर में आयुष अस्पताल सैंक्शन किया था। हमने वर्ष 2017-18 में लैंड दे दी, लेकिन आज तक उसका काम चालू नहीं हो पाया है। देवघर पिछड़ा इलाका है। देवघर का वैद्यनाथ आयुर्वेद वैद्यनाथ देवघर के ही नाम से है, हमने इतना बड़ा काम किया है।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि इस अस्पताल के बनने में क्या बाधा है? केंद्र सरकार कब पैसा रिलीज करके इस अस्पताल को बनाएगी? यदि आपके माध्यम से पता चल जाए तो देश के लिए अच्छा रहेगा।

पत्तन, पोत परिवहन और जलमार्ग मंत्री तथा आयुष मंत्री (श्री सर्वानन्द सोनोवाल): माननीय अध्यक्ष महोदय, जो सवाल माननीय सांसद ने संसद में उठाया है, मैं उसके जवाब में एक बात कहना चाहता हूं। आपको मालूम है कि हम अलग-अलग प्रदेशों में आयुष की जो स्कीम्स लागू करते हैं, हमेशा राज्य सरकार को साथ में लेकर ही करते हैं। इस विषय पर क्या हालत है, क्या स्थिति है, हम इन सब चीजों अध्ययन करने के लिए तैयार हैं। इसका शिलान्यास अगर साल पहले हुआ था, जमीन की क्लियरेंस मिली थी तो निश्चित रूप से इस अस्पताल को खड़ा करने में हम कदम उठाएंगे। लेकिन

इससे पहले हम राज्य सरकार से चर्चा करेंगे कि हमारी तरफ से कैसी मदद की गई और उनकी तरफ से क्या कदम उठाए गए हैं।

माननीय अध्यक्ष : आप क्वेश्चन शॉर्ट में पूछना।

… (व्यवधान)

SHRI KURUVA GORANTLA MADHAV : I would like to know whether the Government has any plan to support research fellowships in AYUSH at reputed institutions, both in the public and private sector, in order to build research capacity for innovations focused on AYUSH in the country; if so, can the Minister provide details thereof?… (*Interruptions*) Have you heard my question?… (*Interruptions*)

DR. SHASHI THAROOR : Thank you very much, Mr. Speaker, Sir. I am very concerned about the fact that the proposals, which have been approved by the previous Minister for AYUSH, to establish a National University of Ayurveda in Kerala, in my constituency of Thiruvanthapuram which has been announced by the Government, has still been put on hold for so many years now.… (*Interruptions*)

Sir, we all understand that AYUSH has been given priority by this Government. But one of the challenges facing the credibility of Ayurveda and allied disciplines, is lack of systematic academic research and documentation. We need a university environment to ensure this. It is something that has been

discussed in the past in this House under your Chairmanship. I would request the hon. Minister to kindly confirm the assurance given to establish a National University of Ayurveda in Thiruvanthapuram.… (*Interruptions*)

SHRI SARBANANDA SONOWAL: With regard to setting up of a university in the State of Kerala, I believe, we definitely need to have a lot of discussion. Also, the survey and the proposal, especially, should come from the State Government. I would request the hon. Members to put forward any such proposal to the concerned Ministry of the Government of India. We will see and examine properly whether the proposal is feasible or not.

डॉ. ढालसिंह बिसेन : आदरणीय अध्यक्ष जी, आपने मुझे प्रश्न पूछने के लिए मौका दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देना चाहता हूँ।… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप अनुशासित लोग हैं।

… (व्यवधान)

डॉ. ढालसिंह बिसेन : मैं हमारे यशस्वी प्रधान मंत्री आदरणीय मोदी जी को आयुर्वेद को बढ़ावा देने के लिए बहुत-बहुत धन्यवाद देना चाहता हूँ। महोदय, इस कोरोना काल में सबको समझ में आ गया कि आयुर्वेद की कितनी महत्ता है और आयुर्वेद की औषधियों का कितना उपयोग है । ग्रामीण क्षेत्रों में आयुर्वेदिक औषधालय खुले हुए तो हैं, परंतु आज भी तीन चौथाई से ज्यादा अस्पताल खाली पड़े हैं। हमने कोरोना काल में आयुष मंत्रालय के माध्यम से बहुत सारे अस्पतालों में आयुष चिकित्सक देने का काम किया है और मंत्री जी ने भी कहा है कि इस कोरोना काल में आयुर्वेद और एलोपैथ को इंटीग्रेटेड करने का काम किया है तो क्या आने वाले समय में आयुर्वेद चिकित्सकों की आयुर्वेद औषधालय में

पूर्ति करने के साथ-साथ इंटीग्रेटेड कोर्स को पुन: प्रारम्भ करने का काम करेंगे, जो सन् 1975 से बंद पड़ा हुआ है? देश में इंटीग्रेटेड कोर्स हो तो ग्रामीणों को पुन: चिकित्सकों की प्राप्ति हो सकेगी। यह आज की परिस्थिति है कि एमबीबीएस डाक्टर्स ग्रामीण क्षेत्रों में पोस्टिंग लेने के लिए तैयार नहीं है।

अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय जी से यह जानना चाहता हूँ कि आयुर्वेद चिकित्सकों की पूर्ति आप कब करेंगे और क्या आप इंटीग्रेटेड कोर्स प्रारम्भ करने का विचार करेंगे?

डॉ. (प्रो.) महेन्द्र मुंजपरा: आदरणीय अध्यक्ष जी, माननीय मंत्री जी ने हमारी पुरानी परंपरा में आयुष चिकित्सा, जो ऋषि मुनियों से चली आ रही है, उसके बारे में बताया है। उन्होंने स्पेशियली आयुर्वेद के संबंध में एक इंटीग्रेटेड कोर्स चलाया है, जिसमें बताया है कि मॉर्डन मेडिसिन का आयुर्वेदिक मेडिसिन के साथ क्या रोल रहेगा। माननीय प्रधान मंत्री मोदी जी ने वर्ष 2014 में एक नेशनल आयुष मिशन बनाया था। उसके अंतर्गत हमने आयुष की मेडिसिन और उसके साथ में जो मॉर्डन मेडिसिन है, उन दोनों को मिलाकर हमने अभी से ही हेल्थ एंड वैलनेस सेन्टर बनाया है, जो नेशनल आयुष मिशन के अंडर आता है। वहां पर एक पेशेंट को अलग-अलग टाइप की मेडिसिन्स मिल पाएंगी। इसे ऐसे इंटिग्रेट किया गया है। डिस्ट्रिक्ट हॉस्पिटल्स और सीएचसीज, में सभी जगहों पर हमने आयुष की एक-एक ओपीडी स्टार्ट की है। उसके लिए मेडिसिन और इंफ्रास्ट्रक्चर आदि सब हमारी ओर से दिया जाएगा। … (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 82, अपराजिता सारंगी।

(Q. 82)

SHRIMATI APARAJITA SARANGI : Hon. Speaker, Sir, my question relates to the Online Dispute Resolution Mechanism. The pendency of cases in courts across India, has been one of the major challenges of our justice system and therefore, the Alternative Dispute Resolution Mechanism has evolved. However, both the traditional court system and the Alternative Dispute Resolution Mechanism have been challenged by the COVID-19 pandemic and therefore, the induction of technology into this sphere is one of our major needs. I think, we need to bring in technology and that would be the harbinger of change.

Hon. Speaker, Sir, Online Dispute Resolution Mechanism can be the way forward to reduce the burden of courts, litigation costs, and increase the access of people to justice. But for this matter, we need to have a very strong and supporting ecosystem and we need to invest in digital infrastructure. We need to have a digital access and literacy and we need to spread awareness among people. … (*Interruptions*)

माननीय अध्यक्ष : आप उत्तर मत दीजए। उत्तर माननीय मंत्री जी दे देंगे और क्या-क्या करना है**,** बता देंगे।

SHRIMATI APARAJITA SARANGI: Yes, Sir. For that matter, I would like to know from the hon. Minister what are the measures that have been taken by the Government. What are the details with regard to the same? If not, then, what is the plan of action of the Government? Thank you.

SHRI KIREN RIJIJU: Hon. Speaker, Sir, the hon. Member has rightly pointed out the challenges that the country is facing especially with regard to a large number of cases that are pending for a long time and unable to settle those cases due to the backlog.

In this context, it is also rightly pointed out by the hon. Member that the Alternative Dispute Resolution Mechanism as well as the Online Dispute Resolution Mechanism are emerging as an alternative to take care of the pendency of the cases in the country.

Through you, I would like to inform the hon. Member that the NITI Aayog has taken a series of steps in this regard and NITI Aayog has constituted a committee headed by a former (retired) Judge of the Supreme Court, Justice Sikri. The report of the committee titled ‘Designing the Future of Dispute Resolution: The ODR Policy Plan for India’ was released just four days back. There are a lot of stakeholders who are being widely consulted and the Government is actively involved in it. My Ministry is taking pro-active steps to ensure that the steps initiated by the NITI Aayog, are given a proper support. In

this regard, all the stakeholders will have to come together. The Government and all the private parties will have to come together. I appreciate the hon. Member for raising this issue and I assure her that the Government is giving support to all the private parties. Basically, online dispute platforms are created by the private parties and we would like to support all those private parties whenever and wherever they require the support of the Government.

SHRIMATI APARAJITA SARANGI : For a very effective Online Dispute Resolution Mechanism, we need to have a huge number of trained personnel and for that matter, I would definitely like to ask the hon. Minister whether the Government plans to involve the law institutes and the law schools to train or to have short-term courses to equip our persons. Also, does the Government plan to introduce a body to accredit persons as mediators or arbitrators or conciliators? A list of qualified people at the National and the State levels is very important.

SHRI KIREN RIJIJU: Definitely, the concept of ODR, in India, is still at a nascent stage. Without the support of the Government and the established institutes, it will be difficult for the other parties to come on their own.

So, I would assure the hon. Member that the institutes -- whether they are private or government -- will be involved in terms of strengthening the manpower.

SHRI HASNAIN MASOODI: Hon. Speaker, Sir, the Alternative Dispute Resolution Mechanism has assumed an important place in the justice delivery system making it more efficient and Online Dispute Resolution is further going to promote it. Some time back, there was a network of Para-Legal Volunteers and Legal Aid Counsels established throughout the country. But after COVID, for one reason or another, this has been more or lessabundant.

I would like to make a request to the hon. Minister to kindly strengthen the Para-Legal Aid Worker System and Legal Aid Lawyer System so that assistance can be extended to people who intend to make use of the Online Dispute Resolution Mechanism. I would like to ask the hon. Minister what steps are being taken to further strengthen this important network of Para Legal and Legal Aid Lawyers throughout the country because they play a pivotal role in making Online Dispute Resolution Mechanism a possibility. Their remuneration is not being paid and their days have been slashed down from ten days in a month to just two or three days in a month.

I would request the hon. Minister to give an elaborate answer to the question and inform the House about the steps that are being taken to strengthen this Para-Legal network and Legal Aid Lawyers network.

SHRI KIREN RIJIJU: The hon. Member, who was a Judge himself, knows about it very well. We have widespread Para Legal Volunteers across the country and through NALSA, effective steps are being taken in this direction. Right now, we are taking effective steps for creating a legal awareness and providing legal aid.

In this august House, I must salute the Para Legal Volunteers for the roles that they have played. Definitely, we still have certain challenges. We have a digital campaign which is going on as per the vision of the hon. Prime Minister. We really need to strengthen the mechanism and facilities across the country to make this campaign very effective.

I must admit that, across India, the ADR is still not successful in the rural areas as it is in the urban areas. In this regard, the suggestions given by the hon. Member are very welcome. I am personally attending meetings with all the Para-Legal Volunteers and other Panel Lawyers to ensure that they also get involved in the Online Dispute Resolution or Alternative Dispute Resolution by assisting the parties and all those people who require their assistance.

SHRI BHARTRUHARI MAHTAB : Hon. Speaker, Sir, I must congratulate our new Law Minister who has actually brought a change. But my question is related to the Online Dispute Resolution Mechanism. The Policy has been brought out in the public domain hardly a week ago. As there is no legal framework that has been

brought out yet, how the measures to increase awareness regarding ODR can be made? That is my question. You do not have a legal framework and you have brought out a policy a week ago. How do you think that you are going to bring in measures to make people aware of it?

माननीय अध्यक्ष : वरिष्ठ माननीय सदस्य ने आज आपकी प्रशंसा की है। अब आप नया परिवर्तन कर दीजिए।

श्री किरेन रिजीजू : माननीय भर्तृहरि महताब जी, जो भी सवाल पूछते हैं, वह सटीक पूछते हैं। आपने जैसे जिक्र किया है, मैं माननीय सदस्यों को महत्व देता हूं। अवेयरनेस के बारे में माननीय सदस्य जी ने जिक्र किया है तो यह सही बात है कि जब तक हम अवेयरनेस क्रिएट नहीं करेंगे और लीगल फ्रेमवर्क किसी स्टेट को नहीं देंगे, तब तक उसमें कुछ चैलेंजेज और डिफिकल्टीज रहती हैं।

In that regard, NITI Aayog has also mentioned in the policy to create awareness on a large scale across the country to ensure that the ODR mechanism becomes effective. Through any kind of policy or programme that we conduct, we ensure that it reaches out to all the parties and there is a provision also in this. We are bringing the Mediation Bill. So, let me inform the hon. august House that in the Mediation Bill also, we are putting this provision for the benefit of the parties.

माननीय अध्यक्ष : मणिक्कम टैगोर जी, आपको बोलने की अनुमति नहीं मिलेगी। मैं आपको बहुत देर से आवाज दे रहा हूं।

… (व्यवधान)

माननीय अध्यक्ष : रामकृपाल यादव जी।

… (व्यवधान)

माननीय अध्यक्ष : मैं आपको बोलने की इजाजत दे रहा हूं, लेकिन आप सदन में बातें कर रहे हैं। यह गलत तरीका है।

… (व्यवधान)

SHRI B. MANICKAM TAGORE: Hon. Speaker Sir, through you, I would like to ask the hon. Minister about the data which shows that there is a decline in crimes against women from 2019-20.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): सभापति महोदय, यह पूरक प्रश्न मुख्य प्रश्न से संबंधित नहीं है।…(व्यवधान) मणिक्कम टैगोर जी इस प्रश्न से संबंधित पूरक प्रश्न नहीं पूछ रहे हैं। यह किसी दूसरे प्रश्न से संबंधित पूरक प्रश्न पूछ रहे हैं।…(व्यवधान)

माननीय अध्यक्ष : यह भूल गए होंगे।

… (व्यवधान)

SHRI B. MANICKAM TAGORE : Sir, I would like to know from the hon. Minister about the Online Dispute Resolution also. What is the progress that is made at the State level? Is there any progress made by the Central Government? What are the efforts that they have made?

SHRI KIREN RIJIJU : Sir, most of the platforms for ODR are initiated by the private parties and the State Governments or the High Courts in different States and they will definitely take pro-active steps to support and encourage them. As

such, we cannot direct the State Government or the High Courts or all those private parties to conduct in a particular manner. What I suggest is that we all are since part of this important system and ecosystem, we will definitely encourage the States to take it up and promote the ODR mechanism.

श्री राम कृपाल यादव :अध्यक्ष महोदय, मैं आपके प्रति आभार व्यक्त करना चाहता हूं कि आपने मुझे पूरक प्रश्न पूछने की इजाजत दी है। सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि विगत दो सालों में नई व्यवस्था के तहत मुकदमों का ऑनलाइन निष्पादन हुआ है। माननीय मंत्री जी ने भी ऑनलाइन के संबंध जवाब दिया है। खास तौर पर गांव के लोग ऑनलाइन व्यवस्था की सेवा नहीं ले पा रहे हैं। आप उनके लिए क्या करेंगे? सबसे बड़ी बात यह है कि ऑनलाइन मुकदमों का निष्पादन नहीं होने के कारण बहुत ज्यादा मुकदमें लंबित पड़े हुए हैं और उनकी संख्या ज्यादा होती जा रही है। आप ने उन मुकदमों के निष्पादन के लिए क्या स्टेप्स उठाए हैं? आप अच्छा काम कर रहे हैं।

माननीय अध्यक्ष : नए बिल पर पक्का पूरी चर्चा होगी।

… (व्यवधान)

श्री राम कृपाल यादव:अध्यक्ष महोदय, इन दो वर्षों में बहुत सारे अधिवक्ता बेरोजगार हो गए हैं, आप उनके लिए क्या काम करने जा रहे हैं?… (व्यवधान)

श्री किरेन रिजीजू : सर,एक बात सही है कि कोविड के समय में सिर्फ कोर्ट हियरिंग और न्याय की व्यवस्था में ही नहीं, बल्कि सारी व्यवस्थाओं में असर पड़ा है । खास कर जो छोटे-छोटे नए ऐडवोकेट्स हैं, उनको बहुत परेशानियों को झेलना पड़ रहा है और यह हमारे संज्ञान में है। हमने चीफ जस्टिस साहब और अन्य लोगों के साथ चर्चा की है। ऑनलाइन प्रोसेस, वर्चुअल हियरिंग या हाईब्रिड

मोड में अभी जो व्यवस्था चल रही है, कुछ वर्चुअली हो सकती है, कुछ फिजिकली हो सकती है, लेकिन वर्चुअल हियरिंग फिजिकल हियरिंग की जगह नहीं ले सकती है। … (व्यवधान)

उसका इफेक्ट, उसका प्रभाव वैसा नहीं हो सकता है, जैसा फिज़िकल हियरिंग का होता है। … (व्यवधान) इस पूरी व्यवस्था को देखते हुए हम ऑनलाइन हियरिंग को इसलिए तवज्जो दे रहे हैं, ताकि लोगों को एक ऑप्शन मिले। … (व्यवधान) अगर वे वर्चुअली जुड़ना चाहते हैं और जस्टिस प्राप्त करना चाहते हैं, तो उसे हम सपोर्ट करें। … (व्यवधान) कोविड के समय जितने नंबर ऑफ केसेस सेटल किए गए हैं या केसेस की हियरिंग की गई है, चाहे वह सुप्रीम कोर्ट हो, हाई कोर्ट हो या लोअर ज्युडिशरी कोर्ट्स हों, सब जगह रिकॉर्ड स्तर पर काम हुआ है। … (व्यवधान) मैं समझता हूं कि इस चीज़ को और बल देने की आवश्यकता है। … (व्यवधान)

माननीय अध्यक्ष : श्री कल्याण बनर्जी जी।

… (व्यवधान)

SHRI KALYAN BANERJEE: Hon. Speaker, Sir, through you, I would like to bring to the notice of the hon. Law Minister the following two points. In fact, there was no substitute other than holding virtual court proceedings during the pandemic of COVID-19. There is no doubt about that. It has been done and has also achieved certain amount of success.

The first point is this. Whatever data you are providing are all admission cases and not cases of disposal. The greatest problem is poor connectivity. problem. Maybe, the problem is not from the side of the courts, but in the rural area, there is a problem of online connectivity. That is creating a crisis.

The other point is with regard to the district courts. I would like to request the hon. minister to collect the data from the District and *Munsef* courts from all over India as to how cases of civil and criminal cases are being heard. These are not being done properly. There is also no system of taking evidence. The hon. Minister may kindly look into these aspects.

SHRI KIREN RIJIJU: Sir, the hon. Member has made his points that are more suggestive in nature. I admit that in the lower Judiciary, especially during the pandemic time, there were more number of admission of cases than disposal *per se.* But the trends are encouraging. At the same time, there are certain obstacles and bottlenecks with regard to connectivity, services which are available, especially in the rural areas.

I have discussed this with the Chief Justice of India and also with some of the Chief Justices of High Courts also to ensure that we provide maximum support to the lower Judiciary because more than 90 per cent of the pending cases are in the lower Judiciary. I have already stated earlier that unless we take care of the issues and the challenges of the lower Judiciary, the justice to the people is not possible at all. In this regard we are going to ensure that the facilities are provided in a better manner and at the same time we are taking very important steps with the concept of `Justice at the door-steps', through establishment of mobile courts, Lok Adalats and hearing cases on the spot. I am going to Uttarakhand to ensure that the hearing at the rural areas especially is

conducted in a way where people really do not have to struggle to get the basic minimum justice.

माननीय अध्यक्ष : क्वेश्चन नंबर – 84, श्री कनकमल कटारा जी ।

… (व्यवधान)

(Q. 84)

श्री कनकमल कटारा : माननीय अध्यक्ष महोदय, मैं आभारी हूं कि आपने मुझे पूरक प्रश्न पूछने का मौका दिया है । … (व्यवधान) आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में हिन्दुस्तान चहुंमुखी विकास कर रहा है । … (व्यवधान) देश की नारी शक्ति भी सशक्त हो रही है । … (व्यवधान) माननीय मंत्री महोदया ने विस्तृत जानकारी अपने उत्तर में दी है, परंतु राजस्थान राज्य में वर्ष 2020 में जुलाई तक दहेज हत्या, दहेज आत्महत्या, महिला उत्पीड़न, बलात्कार, छेड़छाड़, अपहरण और महिलाओं के साथ अत्याचार जैसे कुल 18,455 मामले दर्ज किए गए । … (व्यवधान) इस साल जुलाई तक सामान्य अपराधों के 22,970 मामले दर्ज किए जा चुके हैं, जो कि 24 फीसदी की बढ़ोत्तरी है । … (व्यवधान)

अध्यक्ष महोदय, सबसे ज्यादा बढ़ोत्तरी महिला उत्पीड़न, रेप और छेड़छाड़ के मामलों में हुई है। … (व्यवधान) वर्ष 2020 के दौरान जहां पूरे राजस्थान में उत्पीड़न के 6,872 मामले दर्ज किए गए, वहीं अकेले वर्ष 2021 के मध्य तक 9,347 मामले दर्ज किए गए ।

इसी तरह रेप के मामले वर्ष 2009 में 72 से बढ़कर 3717 हो गए हैं । वहीं छेड़छाड़ के मामले 4894 से बढ़ कर 5202 हो गए हैं । महिलाओं के अपहरण के मामले भी 35 फीसदी 2659 से बढ़कर 3602 हो गए हैं ।… (व्यवधान)

अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि इनमें से अनुसूचित जाति व दलित एवं अनुसूचित जनजाति के अति संवेदनशील कितने मामले सामने आए हैं एवं गंभीर परिस्थिति में इन्हें क्या सहायता प्रदान की गई है और इनका ब्यौरा क्या है? … (व्यवधान)

डॉ. (प्रो.) महेन्द्र मुंजपरा: अध्यक्ष जी, जैसा माननीय सदस्य ने कहा है कि मोदी जी की अध्यक्षता में देश में चारों तरफ प्रोग्रेस हो रही है और नारी शक्ति भी सशक्त हो रही है। नेशनल क्राइम रिकार्ड ब्यूरो का वर्ष 2020 का डेटा हमारे पास है।... (व्यवधान)

महिला और बाल विकास मंत्री (श्रीमती स्मृति ज़ूबिन इरानी): अध्यक्ष जी, माननीय सदस्य ने राजस्थान के संदर्भ में महिलाओं के खिलाफ होते हुए अपराधों की जो फहरिस्त गिनाई, वह इस सदन के हर माननीय सदस्य के लिए चिंता और चिंतन का निश्चित रूप से विषय है। जैसा कि जवाब में इंगित है कि लॉ एंड आर्डर प्रदेश सरकार के सानिध्य में जिम्मेदारियों की फहरिस्त में आता है लेकिन जो डिटेल्स अपराधों की दृष्टि से माननीय सदस्य ने आपके सम्मुख मांगी है, हम राजस्थान सरकार से वह सारी डिटेल प्राप्त करके माननीय सदस्य को भेजने का प्रयास करेंगे।... (व्यवधान)

श्री कनकमल कटारा : महोदय, कभी-कभी ऐसा देखा गया है कि घरेलू हिंसा और दहेज उत्पीड़न की शिकार महिलाओं को मुकदमा दर्ज करवाने में अधिकारियों के द्वारा भेदभाव किया जाता है। कभी-कभी ऐसा भी किया जाता है कि अमीर परिवार के लोगों द्वारा गरीब महिलाओं की आवाज दबा दी जाती है।... (व्यवधान) इस कारण पीड़ित परिवार अपने को ठगा-सा महसूस करता है। क्या सरकार पीड़ित परिवार को निश्चित समय सीमा के अंतर्गत शिकायत का निपटारा करने के लिए जो कदम उठाए गए हैं, उनका ब्यौरा दे सकती है?... (व्यवधान)

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, इसी गरिमामय सदन ने महिलाओं को उचित अवधि में न्याय मिले और इनवेस्टीगेशन उचित अवधि में हो, इसके संदर्भ में कई कानून पारित किए हैं। मैं आज सदन में कानून मंत्री जी भी उपस्थित हैं। मैं माननीय सदस्य को कहना चाहूंगी कि कानून मंत्रालय के अंतर्गत 'NALSA' नामक जो एक संस्थान है, उसके संदर्भ में यह अवगत कराना उचित होगा कि 'NALSA' ने विशेष रूप से महिलाओं को समयावधि में उचित न्याय मिले, इसके लिए फ्री लीगल ऐड की व्यवस्थाएं

की हैं । हमारा यह ध्येय है कि आगामी समय में राज्यों में 'NALSA' की गतिविधि को और सशक्त करेंगे। ... (व्यवधान) हमें कानून मंत्री जी ने आश्वस्त किया है कि इस ध्येय में इस पथ पर महिला बाल विकास मंत्रालय अकेला नहीं है, बल्कि कानून मंत्रालय भी इस संदर्भ में महिलाओं की जिम्मेदारी और महिलाओं के अधिकार के संदर्भ में 'NALSA' के माध्यम से काम करेगा । महिला को उचित समय में इनवेस्टीगेशन अथवा एफआईआर रजिस्ट्रेशन में मदद मिले, इसके लिए हमने देश के हर पुलिस स्टेशन में महिला हेल्प डेस्क स्थापित करने के लिए 'निर्भया फंड' के माध्यम से राज्य सरकारों को उचित फंड उपलब्ध करा दिया है ।... (व्यवधान)

श्री चिराग कुमार पासवान : अध्यक्ष जी, मैं आपको धन्यवाद करता हूं कि आपने मुझे इस महत्वपूर्ण विषय में पूरक प्रश्न पूछने की अनुमति प्रदान की है ।

महोदय, जैसा कि दिए गए उत्तर में स्पष्ट है कि पिछले एक वर्ष में महिलाओं के साथ अपराध के मामले में कमी आई है और माननीय मंत्री महोदया स्वयं महिला अधिकारों की सशक्त पैरवी करती रही हैं, लेकिन कमी वाले आंकड़े भी अपने में गवाही देते हैं कि अभी भी राज्य स्तर पर नीति और उसे एग्जिक्यूट करने के लिए कई कार्य करने की जरूरत है क्योंकि संविधान की सातवीं सूची कानून और पुलिस को राज्य के अधिकार क्षेत्र में देती है । यदि किसी राज्य के प्रशासन तंत्र द्वारा ही कानून की अवहेलना हो, तो जनप्रतिनिधि के तौर पर चुप नहीं रहा जा सकता है ।... (व्यवधान)

महोदय, मैं इस सदन का ध्यान मेरे गृह राज्य बिहार की राजधानी पटना में घटी एक घटना की तरफ लेकर जाना चाहता हूँ, जहाँ शराबबंदी कानून के तहत विवाह समारोह में शराब की बोतल खोजने के नाम पर पुलिस कर्मी दुल्हन के कमरे में चले गए । यह कहना जरूरी है कि उस वक्त पुलिस कर्मी के साथ कोई महिला पुलिस नहीं थी ।... (व्यवधान) सर, एक मिनट, यह संवेदनशील विषय है।... (व्यवधान) एक दुल्हन के कमरे में पुलिस कर्मी चले जाते हैं ।... (व्यवधान)

माननीय अध्यक्ष :आप प्रश्न पूछिए।

श्री चिराग कुमार पासवान : बिना महिला पुलिस के रहते हुए पुलिस कर्मी दुल्हन के कमरे में चले जाते हैं।... (व्यवधान)

माननीय अध्यक्ष : नो।

... (व्यवधान)

श्री चिराग कुमार पासवान : महोदय, मैं सिर्फ इतना चाहूँगा कि क्या केन्द्र सरकार कोई ऐसी एडवाइजरी या यहाँ से कोई ऐसा निर्देश दे सकती है कि भविष्य में कम से कम ऐसी घटना न घटे और बिना महिला पुलिस कर्मी के कोई पुलिस इस तरह से महिला के कमरे में न जाए।... (व्यवधान) जिनको कानून का संरक्षण करना है, अगर वे ही उसकी अवहेलना करने लग जाएं तो आम जनता कहाँ जाएगी।... (व्यवधान)

श्रीमती स्मृति ज़ूबिन इरानी : महोदय, कानून से जो अपेक्षा माननीय सदस्य कर रहे हैं, वह ऑलरेडी कानून में इंगित है।... (व्यवधान) पीपीआर एंड डी के माध्यम से सेन्सिटाइजेशन महिला और महिला पीड़िता के संदर्भ में ऐसा प्रावधान हम निर्भया कांड के अंतर्गत कर चुके हैं।... (व्यवधान) जब पुलिस पर आक्षेप लगता है तो यह भी इस सदन में कहना उचित होगा कि देश भर में 35 राज्यों में जो महिला हेल्पलाइन चलती हैं, उसमें पुलिस कर्मियों ने लगभग 55 लाख महिलाओं का संरक्षण किया, उनकी सहायता की।... (व्यवधान) देश भर में 700 से ज्यादा वन स्टॉप सेंटर्स चलते हैं, जिनमें 4.5 लाख महिलाओं का संरक्षण, उनकी सेवा और उनको न्याय दिलवाने का काम देश के पुलिस कर्मियों ने किया।... (व्यवधान) हाँ, निश्चित रूप से सेन्सिटाइजेशन के काम को आगे बढ़ाना है, जिसके लिए हम सतत प्रयासरत हैं।... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी उत्तर दे रही हैं। महिलाओं से संबंधित प्रश्न है। आप सदन के अंदर तख्तियाँ दिखा रहे हैं और नारेबाजी कर रहे हैं। क्या यही आपका तरीका है? महिलाओं के संवेदनशील विषय पर चर्चा हो रही हो और महिला मंत्री प्रश्नों का जवाब दे रही हों, आप उनके सामने आ रहे हैं। आप माननीय सदस्य हैं, आप लाखों लोगों को रीप्रजेंट करते हैं। आप क्या संदेश देना चाहते हैं? यह गलत तरीका है।

… (व्यवधान)

SHRI K. MURALEEDHARAN : Sir, in the reply, the Government has mentioned that violence against women is going down in India.… (*Interruptions*) But in the case of Kerala, it is just the opposite.… (*Interruptions*) Day by day domestic attacks against women are increasing in the State of Kerala.… (*Interruptions*) So many cases are reported.… (*Interruptions*) Unfortunately, some police officials are supporting the accused husbands and their families also.… (*Interruptions*) So, I want to know from the Government whether it feels that there is adequate infrastructure in place for domestic violence victims to seek legal aid.… (*Interruptions*)

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, I would like to tell the hon. Member that there is adequate infrastructure. But there are challenges as has been highlighted in the hon. Member's question.… (*Interruptions*). The intent is to serve with due diligence.… (*Interruptions*) The intent is to serve to ensure that the woman victim gets adequate justice.… (*Interruptions*)

The case that the hon. Member is trying to highlight through his question is not detailed. But knowing the hon. Member's experience, he is well aware that law and order is a State issue…. (*Interruptions*) The anguish that he expresses about rising incidents of crimes against women in the State of Kerala is an anguish that I share…. (*Interruptions*)

माननीय अध्यक्ष *:* प्रश्न संख्या 85, श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर।

(Q. 85)

श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर : महोदय, धन्यवाद।… (व्यवधान) जैसा कि हम सब जानते हैं कि महामारी और संक्रामक रोग संविधान की समवर्ती सूची के विषय हैं और ये आइटम 29 के अंतर्गत आते हैं।… (व्यवधान) जिस पर केन्द्र के पास राज्यों के समान अधिकार क्षेत्र है।… (व्यवधान)

मेरा स्पेसिफिक प्रश्न है कि केन्द्र सरकार ने राज्यों में ऑक्सीजन संकट की आम समस्या के समाधान के लिए कोई बड़ा कदम क्यों नहीं उठाया? … (व्यवधान) इसके उलट महामारी संकट की जिम्मेदारी से बचने के लिए तत्कालीन स्वास्थ्य मंत्री ने कहा कि इसकी जिम्मेदारी राज्यों की है।… (व्यवधान)

श्री मनसुख मांडविया : महोदय, जब कोरोना की सेकेंड वेव आई, तब से ऑक्सीजन और ऑक्सीजन की उपलब्धता के बारे में राजनीति शुरू हुई है।… (व्यवधान)

मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि जब देश में हमारी रिक्वायरमेंट एवरेज 900 से 1000 मीट्रिक टन पर-डे हुआ करती थी और वह फर्स्ट वेव में 1400 मीट्रिक टन तक बढ़ी।… (व्यवधान)जब सैकेंड वेव आया तब अचानक ऑक्सीजन की रिक्वायरमेंट बढ़ने लगी। भारत सरकार ने उसके लिए प्रयास किया और उसको बढ़ा कर 9500 मीट्रिक टन तक ले गए। जब हमारी मैक्सिमम रिक्वायरमेंट 1400 मीट्रिक टन तक हुई थी, तो उसको देखते हुए और उसकी रिक्वायरमेंट के अनुसार ही देश में लॉजिस्टिक स्वाभाविक था।… (व्यवधान) यह सब स्थिति समय के अनुरूप थी। लेकिन जब सर्ज होने लगा और ऑक्सीजन की रिक्वायरमेंट बढ़ने लगी तो भारत सरकार ने अपनी ओर से हर सम्भव प्रयास किया। … (व्यवधान)

माननीय अध्यक्ष महोदय, मैं आपके माध्यम से देश को बताना चाहता हूं कि ऐसी स्थिति में देश में ऑक्सीजन प्रोडक्शन बढ़ाया । देश में एक जगह से दूसरी जगह पर ऑक्सीजन को पहुंचाने के लिए ट्रेन का उपयोग किया गया ।... (व्यवधान)विदेश से विशेष टैंकर भी मंगवाए गए, नेवी का उपयोग किया गया । टैंकर तुरंत ही वापस आएं, इसलिए खाली टैंकर को वापस लाने के लिए एयर फोर्स प्लेन का भी उपयोग किया गया । यह सारी व्यवस्था करके देश में ऑक्सीजन की रिक्वायरमेंट पूरी हो, ऐसा भारत सरकार ने प्रयास किया ।... (व्यवधान)

माननीय अध्यक्ष महोदय, मैं दु:ख के साथ बता रहा हूं कि ऐसी स्थिति में भी कई लोगों ने राजनीति नहीं छोड़ी । कइयों ने कहा कि अपने यहां ऑक्सीजन की रिक्वायरमेंट है, वह कोर्ट में चले गए और कोर्ट से ज्यादा डिमांड को दिखा कर ऑर्डर ले आए ।... (व्यवधान) मैंने दिल्ली की सड़कों पर टैंकर घूमता हुआ देखा है और खाली करने की जगह नहीं है जबकि ऑक्सीजन की रिक्वायरमेंट और डिमांड थी । ऑक्सीजन पर यह राजनीति चली । ... (व्यवधान) माननीय अध्यक्ष महोदय, मैं आपके माध्यम से यह बताना चाहता हूं कि भारत सरकार की ओर से माननीय प्रधान मंत्री जी ने भी माननीय मुख्य मंत्रियों की मीटिंग में बार-बार कहा कि उसमें छिपाने की कोई आवश्यकता नहीं है । कोविड से जितनी भी डेथ्स हुई हों, ऑक्सीजन से डेथ्स हुई हों, सभी स्टेट्स को रिपोर्ट करनी चाहिए।... (व्यवधान) भारत सरकार की ओर से 26 जुलाई से 13 अगस्त के बीच में थ्री टाइम्स लैटर लिखे गए । 21 अगस्त को 8 टाइम्स सभी राज्यों को कहा गया कि आपके स्टेट में कोविड से, ऑक्सीजन से, पेंडेमिक में कितने लोगों की डेथ्स हुई हैं ।... (व्यवधान) मैं आपके माध्यम से आज यह बताना चाहता हूं कि कुल मिलाकर 19 स्टेट्स ने रिस्पोंस किया है, हमने यहां से जो ई-मेल भेजा था, इनफॉर्मेशन मांगी थी ।... (व्यवधान) उसमें अंडमान निकोबार, दादरा और नागर हवेली, दमन और दीव, उत्तर प्रदेश, तेलंगाना, ओडिशा, असम, पंजाब, जम्मू एंड कश्मीर, लद्दाख, पश्चिम बंगाल, आंध्र प्रदेश, पुडुचेरी, अरुणाचल प्रदेश, उत्तराखंड, नागालैंड, सिक्किम, त्रिपुरा, झारखंड, हिमाचल प्रदेश

हैं। केवल पंजाब ने ही राइटिंग में ऐसा कहा कि हमारे यहां चार सस्पेक्टेड डेथ्स हुई हैं। इसकी भी हम जांच कर रहे हैं। ऐसा केवल पंजाब ने बताया है। हमने यह सार्वजनिक किया है।**… (व्यवधान)** हमारी सरकार पारदर्शिता और विश्वसनीयता के आधार पर चल रही है । प्रधान मंत्री जी ने स्वयं माननीय मुख्य मंत्रियों को अपनी मीटिंग में भी कहा है। बाद में इस विषय पर राजनीति आज तक हो ही रही है। मेरी सभी से विनती है कि यह राजनीति का विषय नहीं है । हमने ईमानदारी से जो प्रयास किया, उसको नोटिस करो।**… (व्यवधान)**

श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर :क्या यह सच है कि स्वास्थ्य संबंधी संसदीय स्थायी समिति ने अपनी रिपोर्ट में देश में ऑक्सीजन आपूर्ति प्रणाली में गम्भीर खामियों की ओर इशारा किया था।… (व्यवधान) दूसरी लहर को लेकर देश भर में ऑक्सीजन आपूर्ति के बुनियादी ढांचे को बढ़ावा देने के लिए कदम उठाने की सिफारिश की थी।… (व्यवधान) मेरा दूसरा प्रश्न है कि यदि हाँ, तो क्या सरकार द्वारा इस संबंध में कोई कदम क्यों नहीं उठाया गया, जिससे ऑक्सीजन की कमी से होने वाली मौतों को टाला जा सकता था?… (व्यवधान)

श्री मनसुख मांडविया: माननीय अध्यक्ष महोदय, जब सैकेंड सर्ज आया और देश में ऑक्सीजन की डिमांड बढ़ी और 9500 मीट्रिक टन से अधिक ऑक्सीजन का उत्पादन किया, उसके बाद इसी घटना से हमने लेसन लिया, क्योंकि भविष्य में ऐसी किसी स्थिति का कभी निर्माण नहीं हुआ था।**… (व्यवधान)** लेकिन जब इस स्थिति का निर्माण हुआ और हमारी डिमांड वहां तक पहुंच सकती है, उसमें से ही सभी डिस्ट्रिक्ट प्लेस पर पीएसए प्लांट लगे । 1225 पीएसए प्लांट्स पीएम केयर से लगाने के लिए सुनिश्चित किया और पीएसयूज़ भी पीएसए प्लांट्स लगा रहे हैं।**… (व्यवधान)** आज देश में 3240 पीएसए प्लांट्स लग रहे हैं, उनमें से 70 परसेंट कार्यरत भी हो गए हैं।**… (व्यवधान)** आज के दिन 4500 मीट्रिक टन से अधिक की क्षमता हमने हासिल कर ली है और भी व्यवस्था अभी भी कर

रहे हैं। यदि आने वाले दिनों में ऐसा कोई सर्ज हो तो उसमें पर्याप्त मात्रा में ऑक्सीजन उपलब्ध करा सकें।... (व्यवधान)

ADV. ADOOR PRAKASH: Respected Speaker, Sir, lack of preparedness was the main reason of failure in controlling the second wave of COVID-19. Many lives could have been saved if the Union Government and the State Governments had proper planning and coordination.

Now, we are under the threat of a more fatal variant of COVID. The Government should take every measure to address the challenging situation. Immediate measures need to be taken to ensure proper testing, enhanced infrastructural facilities and supply of medical oxygen.

Now, I come to my Supplementary. During the second wave of COVID-19, many hospitals including major hospitals in Delhi had reported many deaths of COVID patients due to oxygen shortage. But the State Government and the Centre are hiding this fact and are not revealing the data. It is shocking that the State Government responded only after the Union Government sought the data in July … (*Interruptions*) Why is the Government not ready to conduct a probe on this issue?

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, माननीय सदस्य ने कहा कि केंद्र सरकार ने यह आंकड़ा सार्वजनिक नहीं किया है। मैं यही रिप्लाई करना चाह रहा हूँ। मैंने आपके सामने सभी राज्यों का नाम बोला है और सभी राज्यों ने कहा है कि हमारे यहां कोई केस रिपोर्ट नहीं हुआ है, ऐसी घटना

नहीं घटी है। … (व्यवधान) ऐसा राज्य बोल रहा है, यह एक चीज़ है। दूसरा, राजनीति यह होती है कि अपने स्टेट में, हाई कोर्ट में जा कर लिख कर देते हैं कि हमारे यहां कोई ऐसी घटना नहीं घटी है और केंद्र सरकार से प्रश्न पूछते हैं या पार्लियामेंट के फ्लोर पर यह इश्यू रेज़ करते हैं और भारत सरकार के ऊपर ब्लेम करते हैं। (व्यवधान)

माननीय अध्यक्ष महोदय, देश में दूसरी वेव के बाद, ऐसे किसी पेंडेमिक के सामने लड़ें, अगर कोविड क्राइसिस फिर से आगे बढ़े, इसके लिए हमने कोविड पैकेज-1 और कोविड पैकेज-2, ईपीआरसी-1 और ईपीआरसी-2 के माध्यम से 15 हज़ार करोड़ रुपये और 23 हज़ार करोड़ रुपये ऑलरेडी राज्य सरकार को दिए हैं। (व्यवधान) राज्य सरकार उसका उपयोग करे, उसके लिए सारी गाइडलाइंस दी गई हैं। उन गाइडलाइंस का उपयोग कर अपने राज्य में हैल्थ इन्फ्रास्ट्रक्चर खड़ा करें, यह व्यवस्था भारत सरकार ने सुनिश्चि की है। (व्यवधान)हमने तो ऐसा कहा है कि शायद फिर कोविड क्राइसिस आगे बढ़े तो हर जिले में हमने कोविड पैकेज-2 डिक्लेयर किया हुआ है। उसमें एक करोड़ रुपये की, अपने यहां से मेडिसिन प्रोक्योर कर के तैयार रखी है। राज्य सरकार को हमने यह भी कहा है कि दस हज़ार टन ऑक्सीज़न की अपने यहां स्टोरेज रखो। (व्यवधान)

माननीय अध्यक्ष : अभी इस पर आपका एक घंटा जवाब भी है। इस विषय पर 12 घंटे चर्चा हो चुकी है।

(व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 86, श्री उन्मेश भैय्यासाहेब पाटिल।

(Q. 86)

श्री उन्मेश भैय्यासाहेब पाटिल : अध्यक्ष महोदय, आयुष स्ट्रीम हमारे देश की संस्कृति का महत्वपूर्ण हिस्सा है, जिसका उद्देश्य है कि "ओम् सर्वे भवन्तु सुखिन:, सर्वे सन्तु निरामया।" मेरा मंत्री जी से पहला प्रश्न यह है कि सरकार आयुष प्रोडक्टस में इस्तेमाल होने वाले मेडिसिनल प्लांट्स की खेती को बढ़ावा देने के लिए क्या कदम उठा रही है? क्या इसके लिए किसी एग्रो क्लाइमेटिक ज़ोन को आइडेंटिफाई किया जाए, जिसमें हमारे देश के किसानों को उसकी खेती के लिए प्रोत्साहित करें और हमारे प्रधान मंत्री जी का जो सपना किसानों की आय दोगुनी करने का है, उसको सपोर्ट मिले। (व्यवधान)

डॉ. (प्रो.) महेन्द्र मुंजपरा: माननीय अध्यक्ष जी, हमारे साथी संसद सदस्य ने, आयुष ऋषि-मुनियों के समय से चलती आ रही परंपरा की मेडिसिन के बारे में आज बहुत ही अच्छा प्रश्न पूछा है। नेशनल मेडिसिनल प्लांट बोर्ड और हमारे मंत्रालय की ओर से आयुष की जड़ी-बूटी के रख-रखाव के लिए और संवर्धन के लिए हमने काफी योजनाएं बनाई हैं और इसके लिए हम आगे भी काम करने वाले हैं और अभी भी काम कर रहे हैं।

श्री उन्मेश भैय्यासाहेब पाटिल : अध्यक्ष महोदय, मंत्री जी ने कहा कि वे काम कर रहे हैं, लेकिन इसके ऊपर क्या एक्शन प्लान है? … (व्यवधान) 'आत्मनिर्भर भारत' में 500 करोड़ रुपये का प्रावधान किया गया है।… (व्यवधान)

महोदय, मैं महाराष्ट्र राज्य से आता हूं।… (व्यवधान) वहां से 80 हजार से ज्यादा रजिस्टर्ड आयुष चिकित्सक हैं।… (व्यवधान) राष्ट्रीय स्वास्थ्य मिशन की गाइडलाइन्स में पी.एच.सी., सी.एच.सी. और अस्पतालों में आयुष सिस्टम को कार्यान्वित करने की बात कही गयी है।…

(व्यवधान) राज्य सरकार के द्वारा असिस्टैंट डायरेक्टर, डायरेक्टर और डॉक्टर्स की रिक्रूटमेंट की गई है, लेकिन वह रिक्रूटमेंट कॉन्ट्रैक्चुअल बेसिस पर है, जिससे हमारा जो राष्ट्रीय स्वास्थ्य मिशन है, वह पूरी तरह से कार्यान्वित नहीं हो पा रहा है ।... (व्यवधान) क्या मंत्रालय, राज्य सरकार को यह एडवाइजरी जारी करेगा कि ऐसे महत्वपूर्ण पदों पर कॉन्ट्रैक्चुअल बेसिस पर भर्ती न की जाए?... (व्यवधान) कॉन्ट्रैक्चुअल बेसिस पर काम करने वाले सभी आयुष डॉक्टर्स को रेगुलराइज़ किया जाए । ... (व्यवधान)

इसके अतिरिक्त, मैं सरकार से यह पूछना चाहता हूं कि जैसे प्रधान मंत्री जी द्वारा एम्स की स्थापना करके हेल्थ सिस्टम में बदलाव लाया जा रहा है, एजुकेशन में बदलाव लाया जा रहा है, क्या उसी तरह महाराष्ट्र में आयुष विश्वविद्यालय की स्थापना के लिए सरकार कोई विचार कर रही है? ... (व्यवधान)

पत्तन, पोत परिवहन और जलमार्ग मंत्री तथा आयुष मंत्री (श्री सर्वानन्द सोनोवाल): परम आदरणीय अध्यक्ष जी, आज हमारे माननीय सांसद ने जो सवाल किया है, यह सवाल बहुत महत्वपूर्ण है ।... (व्यवधान) देश में मेडिसिनल प्लांट्स को बढ़ावा देने के लिए हमारी तरफ से जो प्लांट बोर्ड हैं, इनके जरिए अलग-अलग प्रदेशों में अलग-अलग स्कीम्स ली जा रही हैं ।... (व्यवधान) प्रदेश ने जो प्रोपोजल भेजा है और हमारे मिशन मोड की जो भी योजना है, इनसे लाभ उठाने के लिए जो प्रदेश जागरुक और सक्रिय हैं, वे इनसे लाभ उठाने में सफल हुए हैं ।... (व्यवधान) आज आयुष इंडस्ट्री ने देश के अन्दर और विदेशों में भी अपनी लोकप्रियता बढ़ाने में सफलता हासिल की है और इसकी वज़ह से आयुष इंडस्ट्री का मार्केट 18.1 बिलियन डॉलर तक पहुंच चुका है और आगे के दिनों में इसके और बढ़ने की अधिक संभावना है, इसलिए हमारे किसान भाई इससे लाभ उठाएं ।... (व्यवधान)किसानों को लाभ देने के लिए केन्द्र सरकार और राज्य सरकारों, सभी सरकारों को एक साथ मिलकर इस योजना को सफल रूप देना होगा ।... (व्यवधान)

महोदय, माननीय सांसद जी ने जो सवाल किया है, आपको मालूम होगा कि आपके सवाल के जवाब में हमने स्टेटवाइज सूची दी है कि हमारी तरफ से किस तरह से हम लोगों ने मदद दी है और किस सरकार ने इस पैसे का सही तरह से इस्तेमाल किया है और किस सरकार ने नहीं किया है, इसकी रूपरेखा और डिटेल्स इस सूची में मिलेंगे ।… (व्यवधान) आप अध्ययन कर लीजिए क्योंकि मैं यहां उल्लेख नहीं करना चाहता हूं ।… (व्यवधान) यह हकीकत है कि देश के हमारे आदरणीय नेता प्रधान मंत्री नरेन्द्र मोदी जी ने आयुष को बढ़ावा देने के लिए जो मजबूत कदम उठाया है, इसकी वज़ह से आयुष की लोकप्रियता ने सिर्फ देश के अन्दर ही नहीं, बल्कि विदेशों में भी एक अलग पहचान बनाने में सफलता प्राप्त की है ।… (व्यवधान) आगे के दिनों में आयुष का यह आंदोलन जारी रहेगा और माननीय प्रधान मंत्री जी का जो आशीर्वाद और सहयोग मिला है, इसकी वज़ह से दुनिया में आयुष एक अलग पहचान बनाने में सफलता प्राप्त करेगा ।… (व्यवधान) हमारा यह मानना है कि हमारे देश के किसान भाइयों को भी इसका सही लाभ मिलेगा और किसानों का उत्पादन दोगुना होगा, यह निश्चित है। … (व्यवधान)

DR. SUJAY VIKHE PATIL : Thank you, Speaker, Sir, for giving me an opportunity to ask a supplementary question.

Sir, I would like to ask the hon. Minister through you, Sir, whether there is any decline in the export of AYUSH drugs due to failure to meet the safety and efficacy standards of the drugs. Will the Government consider creating a specialised body for AYUSH drug control at the State level on the lines of vertical structure for AYUSH under CDSCO to ensure credibility of all the drugs?

डॉ. (प्रो.) महेन्द्र मुंजपरा: आदरणीय अध्यक्ष महोदय, हमारे डॉक्टर साथी संसद सदस्य ने बहुत ही महत्वपूर्ण सवाल उठाया है कि आयुष के जो प्रोडक्ट्स हैं, उनकी क्वालिटी अच्छी नहीं है, इसलिए उनका एक्सपोर्ट कम हुआ है।... (व्यवधान)

महोदय, हकीकत यह है कि हमारे आयुष के सारे प्रोडक्ट्स का सभी पैमाने पर पास करने के बाद ही उसकी बिक्री होती हैं और उसका एक्सपोर्ट होता है। अभी इसकी वजह से आज हमारा 80 बिलियन डॉलर प्लस का बिजनेस हो गया है। हमारे आयुष के साथ काफी देशों के साथ एम.ओ.यू. हुआ है। उनके साथ आयुष मेडिसीन, योगा और नेचुरोपैथी के मामले में भी एम.ओ.यू. हुआ है। वर्ल्ड के काफी देशों में हम इंटरनेशनल योग डे भी सेलिब्रेट कर रहे हैं। हमारे आयुष मेडिसीन का दिन प्रति दिन बढ़ोत्तरी हो रही है।

---

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos.87 to 100
Unstarred Question Nos.921 to 1150)
(Page No.56 to 881)

* Available in Master copy of the Debate, placed in Library.

12.00 hrs

REFERENCE BY SPEAKER
Good wishes to all the Divyangjans on World Divyang Day

माननीय अध्यक्ष: माननीय सदस्यगण, आज 3 दिसंबर, 2021 का दिन पूरे विश्व में दिव्यांग दिवस के रूप में मनाया जाता है। यह दिन हमें दिव्यांगों से जुड़े विभिन्न विषयों तथा उनके समाज एवं जीवन में समान अवसर उपलब्ध कराने के हमारे संकल्प को दोहराने का दिन है। आज के दिन हम अपने दिव्यांग बंधुओं द्वारा जीवन के विभिन्न क्षेत्रों में प्राप्त की गई विशेष उपलब्धियों को याद करके, उनकी अदम्य इच्छाशक्ति और साहस को नमन करते हैं।

अभी वर्तमान ओलम्पिक में हमारे दिव्यांगों का जिस तरीके का खेल प्रदर्शन देखा गया है, इसके लिए पूरा देश गर्व करता है। इस अवसर मैं अपनी तरफ से तथा पूरे सदन की ओर से सभी दिव्यांग बंधुओं को हार्दिक शुभकामनाएं देता हूँ।

… (व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): सर**,** यह सदन आपका है। आप पूरे सदन के मालिक हैं। जैसा कि वेटिकन में पोप होता है**,** उसी तरह से यहाँ आप होते हैं। सदन के बाहर गाँधी जी की प्रतिमा है। हमें गाँधी जी की प्रतिमा के नीचे बैठकर आँदोलन करना चाहिए। हमें आँदोलन करने की इजाजत है। … (व्यवधान)

सर, आज क्या हो रहा है? जब हमारे कुछ साथी गाँधी जी की प्रतिमा के पास आँदोलन कर रहे हैं तो बी.जे.पी. के कुछ साथी वहाँ जाकर हुड़दंग कर रहे हैं।… (व्यवधान)

HON. SPEAKER: No.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):अगर उनको भी कोई विरोध करना है तो इसके लिए उनका अधिकार है, केवल आपका ही अधिकार नहीं है।… (व्यवधान) महात्मा गाँधी जी की मूर्ति के पास बैठने का अधिकार केवल आपका ही नहीं है। अगर हमारे किसी भी सदस्य को ऐसा लगता है कि हमें भी विरोध करना है तो उन्होंने भी विरोध किया।… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मेरा आपसे अनुरोध है कि सदन में चर्चा के दौरान किसी भी अन्य सदन अथवा पीठासीन अधिकारी के विषय में कोई उल्लेख करना हमारी विधायी कार्य और हमारी संसदीय मर्यादाओं के अनुरूप नहीं है। मेरा आप सभी से आग्रह है, सभी सदन से आग्रह है कि चाहे यह सदन हो, चाहे अपर हाउस का सदन हो, हमें यह मर्यादा बनाए रखनी चाहिए कि हमारे पीठासीन अधिकारियों के बारे में किसी तरह की टिप्पणी इन सदनों में न हो तो उचित रहेगा। यह मेरा आपसे आग्रह है।

… (व्यवधान)

श्री अर्जुन राम मेघवाल: अध्यक्ष जी, मुझे यह कहना था कि कल कोविड पर जो चर्चा हो रही थी, उस दौरान दूसरे सदन की प्रोसीडिंग को लेकर भी चर्चा हुई। … (व्यवधान) अगर वह भी रिकॉर्ड में आया या चेयरमैन का भी विषय आया तो उसे रिकॉर्ड से हटा देना चाहिए।… (व्यवधान)

माननीय अध्यक्ष: इसे मैं देख लूँगा। अगर वह रिकॉर्ड में होगा तो उसे निकाल देंगे।

… (व्यवधान)

श्री अर्जुन राम मेघवाल: दूसरा**,** अभी अधीर रंजन जी ने कहा है**,…(**व्यवधान**)** वहाँ बी**.**जे**.**पी**.** के सांसदों ने भी विरोध**-**प्रदर्शन किया है।… (व्यवधान) वहाँ पर आपने सिक्योरिटी को मारा है। उस प्रक्रिया को लेकर उन्होंने विरोध-प्रदर्शन किया है। उनको भी विरोध करने का हक है।… (व्यवधान) आप उनको हटा रहे थे, वे आपको नहीं हटा रहे थे।… (व्यवधान) आप उनको हटा रहे थे कि हम यहाँ विरोध करेंगे। उनको भी विरोध करने का हक है।… (व्यवधान)

श्री नामा नागेश्वर राव (खम्माम): सर, पिछले पाँच दिनों से हम लोग आपके माध्यम से तेलांगना के किसानों के बारे में गवर्नमेंट को बता रहे हैं।… (व्यवधान)

माननीय अध्यक्ष: मैं आपको रोज समय देता हूँ।

… (व्यवधान)

श्री नामा नागेश्वर राव : सर, हमारी एक रिक्वेस्ट है कि आप गवर्नमेंट को एक स्टेटमेंट देने के लिए बताइए।… (व्यवधान) हम लोग किसान की पैडी खरीदेंगे या नहीं खरीदेंगे।… (व्यवधान)

माननीय अध्यक्ष:हमने आपको सदन में हमेशा पर्याप्त समय और पर्याप्त अवसर दिया है। लेकिन**,** आपको पर्याप्त समय देने के बाद भी आप सदन के अंदर व्यवधान कर रहे हैं। आप सदन को डिस्टर्ब कर रहे हैं। यह सदन की मर्यादाओं के अनुकूल नहीं है। अगर मैं आपको समय नहीं दूँ तो क्या आप डिस्टर्बेंस करेंगे?

… (व्यवधान)

श्री नामा नागेश्वर राव :सर, एक-एक मंत्री एक-एक तरफ से बोल रहे हैं।… (व्यवधान)

HON. SPEAKER: No, please.

… (*Interruptions*)

माननीय अध्यक्ष :माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने किसी भी स्थगन प्रस्ताव की सूचना के लिए अनुमति प्रदान नहीं की है।

… (व्यवधान)

12.05 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष :अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, डॉ. सुब्रह्मण्यम जयशंकर जी।

… (व्यवधान)

THE MINISTER OF EXTERNAL AFFAIRS (DR. SUBRAHMANYAM JAISHANKAR): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5149/17/21]

माननीय अध्यक्ष : मैं आपको पेपर्स लेड होने के बाद बोलने का मौका दूंगा। मैंने आपसे कमिटमेंट की है।

… (व्यवधान)

माननीय अध्यक्ष : आइटम नंबर 3 ।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदय, श्री श्रीपाद येसो नाईक की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सागरमाला डेवलपमेंट कंपनी लिमिटेड, नई दिल्ली के वर्ष 2016-2017 से 2019-2020 तक के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) सागरमाला डेवलपमेंट कंपनी लिमिटेड, नई दिल्ली के वर्ष 2016-2017 से 2019-2020 तक के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण), लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5150/17/21]

(3) भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण अधिनियम, 1985 की धारा 36 के अंतर्गत भारतीय अन्तर्देशीय जलमार्ग प्राधिकरण (शुल्कों और प्रभारों का उद्ग्रहण और संग्रहण) (तीसरा संशोधन) विनियम, 2021, जो 10 जून, 2021 के भारत के राजपत्र में अधिसूचना सं. आईडब्ल्यूएआई-230184(14)/1/2021 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5151/17/21]

(4) भारतीय समुद्री विश्वविद्यालय अधिनियम, 2008 की धारा 47 की उपधारा 2 के अंतर्गत अधिसूचना संख्या आईएमयू/एचक्यू/एडीएम/अधिसूचना/2019/02, जो 18 नवम्बर, 2019 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो कैंपस निदेशक के पद के लिए भर्ती नियम, विभाग प्रमुख के कर्तव्य और पीएच.डी विनियमन से संबंधित है, की एक प्रति(हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5152/17/21]

विधि और न्याय मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल): महोदय**,** मैं निम्नलिखित पत्र सभा पटल पर रखता हूं**:-**

(1) (एक) राष्ट्रीय न्यायिक अकादमी भारत, भोपाल के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय न्यायिक अकादमी भारत, भोपाल के वर्ष 2018-2019 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5153/17/21]

(3) नोटरी अधिनियम,1952 की धारा 15 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(एक) का.आ. 3191 (अ) जो 3 सितम्बर, 2019 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा विधि कार्य विभाग, विधि और न्याय मंत्रालय में दो और अधिकारियों नामत: श्री टी.के. मलिक, डीएलए और श्री प्रवीण श्रीवास्तव, डीएलए को केन्द्र सरकार द्वारा नियुक्त किये जाने वाले नोटरी के संबंध में नोटरी नियम, 1956 के प्रयोजनों के लिए सक्षम प्राधिकारी के रूप में नामित किया गया है।

(दो) नोटरी (तीसरा संशोधन) नियम, 2019 जो 6 नवम्बर, 2019 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 821(अ) में प्रकाशित हुए थे।

(तीन) नोटरी (संशोधन) नियम, 2021 जो 25 मई, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 341(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5154/17/21]

(चार) उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) अधिनियम, 1958 की धारा 24 की उपधारा (3) के अंतर्गत उच्चतम न्यायालय न्यायाधीश (दूसरा संशोधन) नियम, 2021, जो दिनांक 4 अगस्त, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 531(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5155/17/21]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय**,** एडवोकेट अजय भट्ट की ओर से**,** मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ**:-**

(1) (एक) रक्षा अध्ययन एवं विश्लेषण संस्थान, नई दिल्ली के वर्ष 2018-2019 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रक्षा अध्ययन एवं विश्लेषण संस्थान, नई दिल्ली के वर्ष 2018-2019 कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5156/17/21]

(3) नौसेना अधिनियम, 1957 की धारा 185 के अंतर्गत नौसेना अनुष्ठानिक, सेवा शर्ते और प्रकीर्ण (संशोधन) विनियम, 2021, जो दिनांक 24 जुलाई, 2021 के भारत के साप्ताहिक राजपत्र में अधिसूचना सं. का.नि.आ. 26 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5157/17/21]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भगवंत खुबा की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) राष्ट्रीय औषधीय शिक्षा एवं अनुसंधान संस्थान, हैदराबाद के वर्ष 2019-2020 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5158/17/21]

(3) राष्ट्रीय औषधीय शिक्षा एवं अनुसंधान संस्थान, एस.ए.एस. नगर के वर्ष 2018-2019 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5159/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2019-2020.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5160/17/21]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5161/17/21]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2019-2020, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2019-2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5162/17/21]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Mangalagiri, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 5163/17/21]

(9) A copy each of the following Annual Reports (Hindi and English versions) for the year 2020-2021 alongwith Audited Accounts in respect of the following centres:-

(i) Population Research Centre (Department of Statistics, Patna University), Patna.

[Placed in Library, See No. LT 5164/17/21]

(ii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.

[Placed in Library, See No. LT 5165/17/21]

(iii) Population Research Centre (Andhra University), Visakhapatnam.

[Placed in Library, See No. LT 5166/17/21]

(iv) Population Research Centre (Institute for Social and Economic Change), Bangalore.

[Placed in Library, See No. LT 5167/17/21]

(v) Population Research Centre (Panjab University), Chandigarh.

[Placed in Library, See No. LT 5168/17/21]

(vi) Population Research Centre (Department of Statistics, Faculty of Science, Maharaja Syajirao University of Baroda), Vadodara.

[Placed in Library, See No. LT 5169/17/21]

(vii) Population Research Centre (Gauhati University), Guwahati.

[Placed in Library, See No. LT 5170/17/21]

(viii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.

[Placed in Library, See No. LT 5171/17/21]

(ix) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.

[Placed in Library, See No. LT 5172/17/21]

(x) Population Research Centre (Himachal Pradesh University), Shimla.

[Placed in Library, See No. LT 5173/17/21]

(xi) Population Research Centre (University of Kashmir), Srinagar

[Placed in Library, See No. LT 5174/17/21]

(xii) Population Research Centre (Mohalal Sukhadia University), Udaipur.

[Placed in Library, See No. LT 5175/17/21]

(xiii) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.

[Placed in Library, See No. LT 5176/17/21]

(xiv) Population Research Centre (Department of Economics, University of Lucknow), Lucknow

[Placed in Library, See No. LT 5177/17/21]

(10) A copy each of the Review (Hindi and English versions) by the Government of the working of the Population Research Centres, mentioned at item No. (17) above for the year 20120-2021.

(11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2019-2020.

(ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5178/17/21]

(b) (i) Review by the Government of the working of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020.

(ii) Annual Report of the HLL Mother and Child Hospital Limited, Lucknow, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5179/17/21]

(c) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020.

(ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5180/17/21]

(d) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020.

(ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5181/17/21]

(e) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2019-2020.

(ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5182/17/21]

(f) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020.

(ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Six statements (Hindi and English versions) showing reasons for delay I n laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 5183/17/21]

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-

(i) The Indian Nursing Council (Revised Regulations and Curriculum for B.SC)(Nursing Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 5th July, 2021.

(ii) The Indian Nursing Council (Guidelines for Starting Ph.D. in Nursing Program in the Universities approved by the Council) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 6th November, 2020.

(iii) The Indian Nursing Council (Post Basic Diploma in Oncology Specialty Nursing-Residency Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22nd February, 2021.

(iv) The Indian Nursing Council {Guidelines/Norms for upgradation of the General Nursing and Midwifery (GNM) course to B.Sc. (Nursing) course on voluntary basis} Regulations, 2020 published in Notification No. F. No.1-5/SEL/2019-INC in Gazette of India dated 6th January, 2021.

(14) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 5184/17/21]

(15) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

(i) The National Medical Commission, Autonomous Boards (Manner of Appointment of Fourth Member and the Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements of President and Members) Regulations, 2021 published in Notification No. G.S.R.282(E) in Gazette of India dated 20th April, 2021.

(ii) The National Medical Commission, (Manner of Appointment and Nomination of Members, their Salary, Allowances and Terms and Conditions of Service, and Declaration of Assets, Professional and Commercial Engagements) Amendment Rules, 2021 published in Notification No. G.S.R.283(E) in Gazette of India dated 20th April, 2021.

(iii) S.O.2008(E) published in Gazette of India dated 24th May, 2021, regarding appointment of President, Medical Assessment and Rating Board and President, Ethics and Medical Rating Board.

(iv) S.O.2036(E) published in Gazette of India dated 28th May, 2021, regarding appointment of Secretary, National Medical Commission.

[Placed in Library, See No. LT 5185/17/21]

(16) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

(i) The Food Safety and Standards (Foods Products Standards and Food Additives) Fourteenth Amendment Regulations, 2018 published in Notification No. F. No. Stds/F&VP/Notification(04)/FSSAI-2016 in Gazette of India dated 20th November, 2018.

(ii) The Food Safety and Standards (Packaging) Regulations, 2018 published in Notification No. F. No. 1-95/Stds/Packaging/SP(L&C/A) FSSAI-2017 in Gazette of India dated 24th December, 2018.

(iii) The Food Safety and Standards (Fortification of Foods) Second Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.6/2010-FSSAI in Gazette of India dated 22nd September, 2021.

(iv) The Food Safety and Standards (Packaging and Labelling) First Amendment Regulations, 2018 published in Notification No. F. No. REG/11/27/BEVO-Labelling/FSSAI-2018 in Gazette of India dated 24th December, 2018.

(v) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2019 published in Notification No. F. No. M&MP/Misc.Stds/Notification(03)/FSSAI-2018 in Gazette of India dated 29th November, 2019.

(vi) The Food Safety and Standards (Food Products Standards and Food Additives) Third Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1) in Gazette of India dated 26th July, 2021.

(vii) The Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical purpose, Functional Food and Novel Food) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./03/Notification (Nutra)/FSSAI-2017in Gazette of India dated 6th September, 2021.

(viii) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.28.4/2010-FSSAI(1)(Pt.F) in Gazette of India dated 3rd November, 2021.

(ix) The Food Safety and Standards (Labelling and Display) First Amendment Regulations, 2021 published in Notification No. F. No. Std/SP-08/A-1.2019/N-02 in Gazette of India dated 13th September, 2021.

(x) The Food Safety and Standards (Import) First Amendment Regulations, 2021 published in Notification No. F. No. 4067/MOC-Trade/Reg-FSSAI/2017(Part-1) in Gazette of India dated 3rd November, 2021.

(xi) The Food Safety and Standards (Organic Foods) First Amendment Regulations, 2021 published in Notification No. F. No. Stds./Organic/Notification-01/FSSAI-2019 in Gazette of India dated 14th October, 2021.

(17) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (16) above.

[Placed in Library, See No. LT 5186/17/21]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020.

(ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5187/17/21]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2019-2020.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5188/17/21]

(5) (i)A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2019-2020.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5189/17/21]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 5190/17/21]

(9) A copy of the National Commission for Women (Salaries and Allowances and Conditions of Service of Chairperson and Members) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.532(E) in Gazette of India dated 4th August, 2021 under sub-section (5) of Section 4 of the National Commission for Women Act, 1990.

[Placed in Library, See No. LT 5191/17/21]

(10) A copy of the Institute of Teaching and Research in Ayurveda Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.387(E) in Gazette of India dated 3rd June, 2021 under Section 27 of the Institute of Teaching and Research in Ayurveda Act, 2020.

[Placed in Library, See No. LT 5192/17/21]

(11) A copy of the Drugs and Cosmetics (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.202(E) in Gazette of India dated 23rd March, 2021 under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 5193/17/21]

12.08 hrs

COMMITTEE ON EMPOWERMENT OF WOMEN
Action Taken Statement

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Sir, I beg to lay on the table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the 1st Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on action taken by the Government on the recommendations contained in the 14th report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject 'Yoga and Sports Facilities for Women'.

12.08 ½ hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
130th to 132nd Reports

DR. RAJDEEP ROY (SILCHAR): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

(1) 130th Report on Action Taken by Government on the Recommendations/ Observations contained in its 123rd Report on "Outbreak of Pandemic Covid-19 and its Management".

(2) 131st Report on Action Taken by Government on the Recommendations/ Observations contained in its 128th Report on Demands for Grants 2021-22 (Demand No. 4) of the Ministry of Ayush.

(3) 132nd Report on Action Taken by Government on the Recommendations/ Observations contained in its 127th Report on Demands for Grants 2021-22 (Demand No. 45) of the Department of Health Research.

12.09 hrs

STATEMENT BY MINISTER

Status of Implementation of recommendations contained in the 5th Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants for the year 2020- 21 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-Servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 & 21)' pertaining to the Ministry of Defence*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Advocate Ajay Bhatt, I beg to lay a statement regarding the Status of Implementation of recommendations contained in the 5th Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants for the year 2020-21 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-Servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 & 21)' pertaining to the Ministry of Defence. … (व्यवधान)

---

* Laid on the Table and also placed in Library, See No. LT 5147/17/21.

माननीय अध्यक्ष :माननीय मंत्री जी मुझसे पूछकर गए हैं।

… (व्यवधान)

माननीय अध्यक्ष : मंत्री जी मुझसे इजाजत लेकर गए हैं।

… (व्यवधान)

12.10 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Mr. Speaker, Sir, with your permission, I rise to announce that Government Business during the week commencing Monday, the 6th December, 2021 may consist of:-

1. Consideration of any items of Government Business carried over from today's Order Paper: (It contains consideration and passing of the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021).
2. Discussion on Statutory Resolution seeking disapproval of the Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021 (No. 8 of 2021) promulgated by the President of India on 30th September, 2021 and consideration and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2021, after its introduction – to replace an Ordinance.
3. Discussion on Statutory Resolution seeking disapproval of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No. 9 of 2021) promulgated by the President of India on 14th November, 2021 and

consideration and passing of the Central Vigilance Commission (Amendment) Bill, 2021, after its introduction – to replace an Ordinance.

4. Discussion on Statutory Resolution seeking disapproval of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No. 10 of 2021) promulgated by the President of India on 14th November, 2021 and consideration and passing of the Delhi Special Police Establishment (Amendment) Bill, 2021, after its introduction – to replace an Ordinance.

5. Consideration and passing of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

6. Consideration and passing of the Surrogacy (Regulation) Bill, 2019, as passed by Lok Sabha and as reported by Select Committee, after it is passed by Rajya Sabha.

7. Discussion and Voting on Second Batch of Supplementary Demands for Grants for the year 2021-22 and introduction, consideration and passing of the related Appropriation Bill, after their presentation.

12.12 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS- SECOND BATCH, 2021-2022

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): श्रीमती निर्मला सीतारमण की ओर से, मैं वर्ष 2021-2022 के लिए अनुदानों की अनुपूरक मांगों – दूसरा बैच को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

12.14 hrs

GOVERNMENT BILLS - Introduced

(i) Central Vigilance Commission (Amendment) Bill, 2021*

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): माननीय अध्यक्ष जी, मैं प्रस्ताव करता हूं कि केन्द्रीय सर्तकता आयोग अधिनियम, 2003 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए। … (व्यवधान)

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

> "कि केन्द्रीय सतर्कता आयोग अधिनियम, 2003 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

… (व्यवधान)

माननीय अध्यक्ष: श्री के. सुरेश जी, क्या आप बोलना चाहते हैं? आपने नोटिस दिया है?

… (व्यवधान)

माननीय अध्यक्ष:श्री सौगत राय जी।

… (व्यवधान)

माननीय अध्यक्ष:सबने नोटिस दिया है।

… (व्यवधान)

---

* Published in the Gazette of India, Extraordinary, Part- II, Section -2, dated 03.12.2021

माननीय अध्यक्ष: इसके बाद आपको मौका दिया जाएगा।

… (व्यवधान)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, the House is running very smoothly. Yesterday was a fabulous day and you made it possible up to 12 o'clock in the night.

Telangana is a new and growing State. They are raising some issues. They are the Members of only one party coming into the well and continuously raising their slogans. … (*Interruptions*)

I would request that there may be a response from an hon. Minister that this matter is going to be taken up and reply will be given at an appropriate time. If such type of a response comes, then the House can run very nicely.

Sir, you can apply your mind to it. That is my only submission.

माननीय अध्यक्ष: मैं चैम्बर में बुलाकर बातचीत करूंगा।

… (व्यवधान)

माननीय अध्यक्ष जी:श्री के. सुरेश जी।

… (व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, I oppose the introduction of the Government Bill, namely, the Central Vigilance Commission (Amendment) Bill, 2021 as the Act was taken into legislative consideration through an Ordinance route, without discussion and deliberation in the Parliament, during the inter-Session period.… (*Interruptions*)

श्री अधीर रंजन चौधरी (बहरामपुर): सरकार अनदेखी कर रही है। … (व्यवधान) चुप बैठी है। … (व्यवधान)

माननीय अध्यक्ष: क्या आप उनको बोलने नहीं देना चाहते हैं?

… (व्यवधान)

माननीय अध्यक्ष: आपका नंबर कट गया। आपके नेता ने आपका नंबर कट कर दिया है।

… (व्यवधान)

माननीय अध्यक्ष: के. सुरेश जी।

… (व्यवधान)

माननीय अध्यक्ष: यह क्या तरीका है?

… (व्यवधान)

SHRI KODIKUNNIL SURESH : Sir, I oppose the introduction of the Government Bill, namely, the Central Vigilance Commission (Amendment) Bill, 2021 as the Act was taken into legislative consideration through an Ordinance route, without discussion and deliberation in the Parliament, during the inter-Session period.

The Bill states that the tenure of the Director may be extended by up to one year at a time till the completion of five years from the initial appointment. Such extension may be granted in public interest. The provision itself is made to avoid favouritism and malpractice. Such extensions are against the spirit of probity and fairness, and chances of undue influence in subversion of justice are possible. Hence, I oppose the introduction of the Bill.

PROF. SOUGATA RAY (DUM DUM): Sir, under rule 72(1) of the Rules of Procedure, I oppose the move to introduce a Bill further to amend the Central Vigilance Commission Act, 2003.

माननीय अध्यक्ष : आप मुझे कानून क्यों पढ़ा रहे हैं**?** मैंने आपको इजाजत तो दे दी है **।**

… (व्यवधान)

माननीय अध्यक्ष : यह मेरा अधिकार है कि मैं दूं या न दूं। आप मुझे जो कानून पढ़ा रहे हैं**,** उसमें यह लिखा है कि **‘**अध्यक्ष चाहे तो**’** ।

प्रो. सौगत राय : सर, आपने क्या कहा?

माननीय अध्यक्ष : नियम-72 में लिखा है कि अध्यक्ष चाहे तो इजाजत दे सकता है। मैं आपको इजाजत दे रहा हूं**,** आप मुझे कानून क्यों पढ़ा रहे हैं?

प्रो. सौगत राय: सर, अभी मुझे बोलने दीजिए। With all the force I want to mention that this Act which was brought in the form of Ordinance is an act to extend the tenure of the Director of Enforcement, ED up to a period of five years. The Enforcement Directorate has become the major arm of the Government and the Prime Minister to harass the opposition leaders and different State Governments. That period was for two years. What is the great necessity to change it? What is the greatness about this Director that he has been given extension up to five years? It is being done to fulfil the political aims of the Government. … (*Interruptions*)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): सर**,** ये गलत जा रहे हैं। ये गलत कर रहे हैं। ये बिल के मेरिट में जा रहे हैं। … (व्यवधान)

PROF. SOUGATA RAY : Now, if you see, the appointment of officers of Directorate of Enforcement is governed by the Central Vigilance Commission Act, 2003. … (*Interruptions*)

माननीय अध्यक्ष : आप कानूनी प्रक्रिया पर सवाल उठाइए।

… (व्यवधान)

PROF. SOUGATA RAY : Clause (d) of Section 25 of the same Act says that a Director of Enforcement shall continue to hold office for a period of not less than two years from the date on which he assumes office. Now, the present Director is sought to be given extension up to five years so that he can pursue the vindictive cases which the Government has launched against the Opposition. This is against all principles of justice and equity. This is to favour the favoured officers from the Government… (*Interruptions*)

माननीय अध्यक्ष : डॉ. शशि थरूर जी ।

… (व्यवधान)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I just wanted to agree with my two colleagues who have already spoken but add briefly four quick points.

1. Article 123 of the Constitution says that selective ordinance making powers must be exercised and yet these Bills have been brought in through the ordinance route.

2. Articles 141 and 144 of the Constitution provide for all civil and judicial authorities to act and aid the Supreme Court. But the Supreme Court in the recent case of Common Cause vs. Union of India stated that extension of tenure granted to officers who have attained the age of superannuation should be

done only in rare and exceptional cases. This Bill seeks to make it a routine matter.

3. The Bill promotes arbitrariness by failing to provide clarity regarding the scope of the term 'public interest', and provides a completely unreasonable discretion to the Central Government in matters pertaining to the extension of tenure.

4. The principles of fair investigation and fair trial guaranteed under articles 14 and 21 of the Constitution have been encroached upon. The enactment of the ordinance only days before the expiry of the term of the incumbent Directors amounts to a colourable exercise of power and an unreasonable basis for legislation, and this unreasonableness contravenes article 14 of the Constitution. Given the supremacy of the Constitution in our country, failure to conform to its provisions and infringement of fundamental rights renders any law made by this Parliament liable to be struck down. And, therefore, Sir, I wish to oppose these Bills.

SHRI ADHIR RANJAN CHOWDHURY : Sir, under Rule 72 (1), I oppose the introduction of this Bill. The reasons are loud and clear.

First, the Statement of Objects and Reasons is confusing and does not speak anything about the actual provisions of the Bill. That is number one. Number two is, such an important Bill is being introduced in violation of Direction

19 (b) also. The proposed extension beyond the two-year term will be contingent upon the appointing authority subject to pleasure. That is manifestly arbitrary. The promulgation of such Ordinances gives a leeway to the Government to meddle with the affairs of the executive at their own will. This is undemocratic and sets off dangerous precedent. Instead of fixing a tenure of five years, the Ordinances make the ED's tenure subject to the executive discretion of two years after their initial appointment. There were no special circumstances warranting the promulgation of Ordinances because the Parliament Session was scheduled to begin.

I would like to refer to the Supreme Court order which says that no further extension to ED Director Shri Sanjay Kumar Mishra's tenure will be granted. However, the Union Government has managed to resort to rules in order to bypass the Supreme Court's ruling by making an amendment to the Central Vigilance Commission Act, 2003.

Shri Mishra's tenure was scheduled to end on 17th November, 2021 and the Ordinances were promulgated on 14th November, 2021, just three days before his retirement. This is just to make the officials dance to the tune of the flute played by none other than this Government. So, a discussion over this kind of arbitrary legislation should not be allowed because it is nothing but contrary to the established norms and practices of our Constitution and democratic set-up.

That is why, with all the arguments at my hand, I am opposing the introduction of this Bill.

माननीय अध्यक्ष: माननीय सदस्यगण, मैं आप सभी को चर्चा करने के लिए पर्याप्त अवसर और समय दे रहा हूं।

… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, आप सदन में यह बात मत कहें कि मैं चर्चा करने के लिए पर्याप्त समय और अवसर नहीं दे रहा हूं।

… (व्यवधान)

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Speaker, Sir, I am on my legs.

माननीय अध्यक्ष: श्री एन.के. प्रेमचन्द्रन जी, आप कृपया कानूनी बात बोलिएगा।

… (व्यवधान)

SHRI N.K. PREMACHANDRAN : Yes, I will only point out the constitutional points.

I strongly oppose the introduction of this Bill, that is the Central Vigilance Commission (Amendment) Bill, 2021 on two grounds. The first ground is under 72 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. Here, I would like to just refer to Kaul and Shakdher. Of course, I am not going to quote them. The Statement of Objects and Reasons should be in consonance with the

provisions of the Bill. Kindly see the Statement of Objects and Reasons. Is it in tune with the provisions of the Bill? The Statement of Objects and Reasons runs into two and a half pages. Starting from the menace of corruption, black money, international finance crimes and its link with the drugs, to terrorism and other criminal offences, the Statement of Objects and Reasons runs into two and a half pages. Also, inter-Governmental organisations coming under the United Nation's FATF is also there. So, what all these have got to do with extending the tenure of the Enforcement Director? I would request the Minister to kindly go through the Statement of Objects and Reasons. Either you re-draft the Statement of Objects and Reasons or you withdraw the Bill. Please do not introduce the Bill. The is not at all in consonance with the provisions of the Bill. That is my first objection.

What is the reason for introducing this Bill to the House? You have to explain to us. Is it because of the reasons mentioned in the Statement of Objects and Reasons? Are they the reasons for extending the tenure of a particular officer upto five years?

My second objection is, this Bill has not been brought forth with *bona fide* intentions. A legislation should be brought forward with *bona fide* intentions. That is what Kaul and Shakdher says. This Bill lacks *bona fide* intentions. As pointed out rightly by Shri Adhir Ranjan and other learned hon. Members, this Bill has been introduced with the *mala fide* intention to protect the interests of a particular officer who is having with good terms with the Government. That means the

intention of the legislation is bad. It has *mala fide* intentions, and no *bona fide* intentions.

On these two grounds, I oppose the introduction of this Bill.

माननीय अध्यक्ष: माननीय मंत्री जी, आप बोलिए।

… (व्यवधान)

डॉ. जितेन्द्र सिंह: अध्यक्ष महोदय, आपका धन्यवाद। इस बिल के इंट्रोडक्शन के विरोध में जो बिंदु उठाए गएहैं, मैंने बड़े ही ध्यान से उन सब को सुना है। मुझे लगता है कि in brief, the conclusions have been drawn even before reading the Bill. … (*Interruptions*). I did not interrupt … (*Interruptions*) No, I am not yielding … (*Interruptions*) I did not interrupt when you were speaking … (*Interruptions*). Every time, each Member has said that we are leaving room for extending the tenure, and that is the *mala fide*. Okay. I am now speaking your language. I am not a law knowing person, but some of you are law knowing and well versed in law. If you read the Central Vigilance Act, it clearly states, "a Director of Enforcement shall continue to hold office for a period of not less than two years." It has never laid the limit of two years which is being extended. Rather we are streaming it by limiting it to five years. … (*Interruptions*). Now, let me … (*Interruptions*). I did not interrupt … (*Interruptions*). If you have been able to misinterpret the clause, it is not my fault … (*Interruptions*).

SHRI ADHIR RANJAN CHOWDHURY : You should make a provision for a fixed tenure for all … (*Interruptions*). You are not doing that … (*Interruptions*)

माननीय अध्यक्ष: माननीय मंत्री जी, आप बोलते रहिए।

DR. JITENDRA SINGH: Now the point is, you said extension will become routine. I thought that I will raise these points in the course of discussion. During the past Governments, there have been occasions when either the Director, ED or Director, CBI was given extension without going through the process which is laid down in this Act, which we are doing now. … (*Interruptions*). I will give you the names also, if required, but I thought we will talk in detail during the course of discussion. … (*Interruptions*).

Thirdly, it is being asked what is the connection with the international angle. There is precisely a connection with the international angle. The entire format of criminology has changed in the recent years. New methodologies, new technologies and huge international ramifications … (*Interruptions*). No, I am just responding to that. … (*Interruptions*). So, I wish that you go through the contents and give it a fair thought. It is not confusing as was being mentioned by Adhir *Da*. It looks confusing because we have not actually had enough time to deliberate on the Motion… (*Interruptions*). I will give you a number of such observations. … (*Interruptions*). Rather extensions were happening. … (*Interruptions*). I am not going to name the officers today. If pressed, I will name them. I have the entire list

with me. … (*Interruptions*). I will name them. … (*Interruptions*). We will talk in the discussion. … (*Interruptions*). This is introduction. … (*Interruptions*) तब चर्चा करेंगे, अगर सारी चर्चा आज ही हो जाएगी, तो हम उस दिन क्या डिस्कशन करेंगे because you are going to repeat what you said today in the discussion. … (*Interruptions*). I will go beyond this … (*Interruptions*). We are rather streamlining this … (*Interruptions*). So, that is one part.

Then saying कि ऑर्डिनेंस क्यों आया? क्षमा कीजिए, जिस तरह से पिछले सत्र में हाउस चला है, चला, नहीं चला, चलेगा, नहीं चलेगा, तो क्या सरकार काम करना बंद कर देगी? Incidentally, today you have had the patience नहींतो, यहां हाउस ही नहीं चलता। जब हाउस ही नहीं चलता है, तो सरकार क्या करे?...(व्यवधान)

श्री अधीर रंजन चौधरी : हाउस आप नहीं चलाते हैं।…(व्यवधान)

डॉ. जितेन्द्र सिंह: अध्यक्ष महोदय, मैं आपकी अनुमति चाहता हूं कि इस बिल को इंट्रोड्यूज किया जाए।…(व्यवधान) हम बाकी के बिन्दु चर्चा के दौरान ला सकते हैं।…(व्यवधान)

माननीय अध्यक्ष: प्रश्न यह है:

"कि केन्द्रीय सतर्कता आयोग अधिनियम, 2003 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

<u>प्रस्ताव स्वीकृत हुआ।</u>

… (<u>व्यवधान</u>)

माननीय अध्यक्ष: माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित कीजिए।

… (व्यवधान)

DR. JITENDRA SINGH: I introduce the Bill.

… (*Interruptions*)

12.30 hrs

STATEMENT RE: CENTRAL VIGILANCE COMMISSION (AMENDMENT) ORDINANCE , 2021*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Central Vigilance Commission (Amendment) Ordinance, 2021 (No.9 of 2021).

---

* Laid on the Table.

12.31 hrs

GOVERNMENT BILLS – Introduced …Contd.

(ii) Delhi Special Police Establishment (Amendment) Bill, 2021*

विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधानमंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि दिल्ली विशेष पुलिस स्थापन अधिनियम, 1946 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

> "कि दिल्ली विशेष पुलिस स्थापन अधिनियम, 1946 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।"

SHRI GAURAV GOGOI (KALIABOR): Respected Sir, I oppose the introduction of this Bill because the Bill proposes to allow extension of the term of the CBI Director up to a period of five years. The extensions will be based on the recommendations of the Committee constituted as per the Delhi Special Police Establishment Act and Chaired by the Prime Minister. Such a Committee with its composition and definition of term such as 'public interest', which is undefined, will pave way for excessive Executive interference into the agency's independent functioning.

---

* Published in the Gazette of India, Extraordinary, Part- II, Section -2, dated 03.12.2021

Secondly, the Bill proposes to extend the term of the CBI Director one year at a time for a maximum of three extensions. Such piecemeal extensions will cause the individual's loyalty to lie with the Executive and not in serving the truth. So, for the interest of protecting the independence and integrity of the CBI agency and for protecting the autonomy, I oppose the introduction of this Bill, which is an overreach by the Executive to ensure that the CBI is accountable to the Executive instead of being accountable to the people of India.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, in order to save time, I will not repeat the arguments that I have already made in regard to the CVC Bill because the same arguments apply once again here also. However, I will point out, in particular, the flagrant disregard of the Supreme Court's statements on these matters. For example, there is a particular sentence in the Supreme Court … (*Interruptions*)

माननीय अध्यक्ष: आप लेजिस्लेटिव पावर के मामले में विषय उठा सकते हैं।

… (व्यवधान)

DR. SHASHI THAROOR : Sir, I repeat, on record, that I have the same objections to this Bill. Thank you, Sir.

PROF. SOUGATA RAY (DUM DUM): Sir, I oppose the introduction of the Delhi Special Police Establishment (Amendment) Bill, 2021.

I want to point out to you a special thing that if you read the Statement of Objects and Reasons for the two Bills, that is, the earlier CVC Bill and the Delhi Special Police Establishment Bill, then it could be seen that the first three paragraphs are the same. The Government did not even care to have it drafted differently, and they have given the same logic for CBI and ED because they are two arms of the Government. As has been said by the Supreme Court, CBI has become a 'caged parrot'. It is no longer the premier investigating agency of the country. It is an agency to be used … (*Interruptions*)

माननीय अध्यक्ष: आप लेजिस्लेटिव पावर पर बोलिए, उसके लिए मैं आपको इजाजत दूंगा।

… (व्यवधान)

प्रो. सौगत राय: सर, यह बिल लोकतंत्र के खिलाफ है। The CBI is being used to harass Opposition people. … (*Interruptions*) Sir, it will circumvent the Supreme Court judgement. … (*Interruptions*) If you allow Pinaki Misra ji, he would be able to explain. He is a top lawyer. I am not a lawyer, but I find that the Supreme Court -- which called CBI a 'caged parrot' -- is being bypassed and a particular person is being favoured. … (*Interruptions*)

माननीय अध्यक्ष: आपके पास नए तथ्य हैं तो उस पर बोलिए। पुराने तथ्यों को मत दोहराइए।

… (व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, with all humility at my command, I am strongly opposing the introduction of this Bill. The reason is that the Government, by bringing this Bill, has accepted that the whole Indian Police Service has become useless. They are accepting that there are no officers in the present system who can take over the post of Director. If the logic of the Government has to be accepted, then that means the post of Director should be made a lifetime post.

बात यह है कि एक मेलाफाइड लेजिस्लेशन लाने की कोशिश की जा रही है। यह सरकार ऑर्डिनेंस राज चाहती है। ये इलेक्टोरल ऑटोक्रेसी चाहते हैं, इसलिए अपनी मर्जी के माफिक जिसको पसन्द करते हैं, उसे रखते हैं। इसे कहते हैं – 'पिक एंड चूज' पॉलिसी । ये 'पिक एंड चूज' पॉलिसी के दौरान उसे रखना चाहते हैं, जो ऑफिसर्स इनकी बात सुनकर अपोजिशन के खिलाफ कार्रवाई करेंगे। यही इनकी मंशा है।

माननीय अध्यक्ष : नहीं ।

श्री एन. के. प्रेमचन्द्रन ।

श्री अधीर रंजन चौधरी: सर, एक लीगल प्वाइंट है। ... (व्यवधान) मैं एक लीगल प्वाइंट पर बोल रहा हूं। In the case of Vineet Narain & Others *versus* Union of India, the Supreme Court ruled in 1998 that the CBI Director shall serve for a minimum of two years regardless of the date of his superannuation. This should ensure that an officer who is qualified in every way is not overlooked simply because he has fewer than two years period till, he retires from his position. इसलिए यह क्या मायने रखता है? सिर्फ

… [*] कोई क्राइटेरिया नहीं हो सकता है। The Government should not follow the criteria of obscureness and obedience, rather the Government should follow the concept of efficiency and competency, which has been compromised by this kind of legislatively *mala fide* and democratically autocratic legislation.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, my objections to this Bill is similar to that of the former Bill but I would like to add one sentence. In the former Bill, the Financial Action Task Force (FATF) came into the picture but here, the Convention of the United Nations against Corruption in May 2011 has found a place in the Statement of Objects and Reasons. I would like to ask a specific question to the hon. Minister. Has the Convention of the United Nations or the Inter-Governmental Organisation of the United Nations mentioned anything about extending the tenure of a particular officer? It has nothing to do with the Statement of Objects and Reasons. Once again, I would like to repeat that the Statement of Objects and Reasons is contradicting the provisions of the Bill. It is lacking in *bona fide* intentions. Hence, I strongly oppose the introduction of this Bill also. I would also like to have a response from the hon. Minister.

माननीय अध्यक्ष : क्या माननीय मंत्री जी कुछ कहना चाहते हैं?

---

[*] Not recorded.

डॉ. जितेन्द्र सिंह: अध्यक्ष महोदय, मुझे केवल इतना कहना है कि बार-बार जो 'पैरेट इन केज' की बात आ रही है, शायद ये भूल गए हैं कि वह बात यूपीए सरकार को लेकर कही गई थी। अब वह तोता आज़ाद हो गया है। वर्ष 2014 से वह तोता आज़ाद हो गया है।

सर, दूसरी बात यह है कि जैसा प्रेमचन्द्रन जी ने कहा है कि क्या इस तरह का प्रावधान यूएनओ में है, मैं विस्तार से उसकी चर्चा बाद में करूंगा। But the FATF, Clause 8 says that the law enforcement authorities and prosecuting authorities should have adequate financial, human, and technical resources. Countries should have in place processes to ensure that the staff of such authorities maintain high professional standards, including standards concerning confidentiality. We would talk about this in detail because I don't want to now delay the introduction of the Bill. In the interest of maintaining confidentiality, and also keeping in mind the international ramifications, this is being done. Again and again, it is being said that there is leverage to give an extension, which is unlimited. It is not so. The amendment that we are bringing limits it to five years, which was not there earlier, and the existing clause says that the minimum period is two years. So, we have actually streamlined it. We will go in detail when we take up the consideration of the Bill.

माननीय अध्यक्ष : प्रश्न यह है **:**

> "कि दिल्ली विशेष पुलिस स्थापन अधिनियम, 1946 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

DR. JITENDRA SINGH: Hon. Speaker, I introduce the Bill.

12.39 hrs

STATEMENT RE: DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ORDINANCE, 2021*

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY, MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY, AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Delhi Special Police Establishment (Amendment) Ordinance, 2021 (No.10 of 2021).

---

* Laid on the Table.

माननीय अध्यक्ष : शून्य काल ।

आपको भी मौका देंगे, सभी को मौका देंगे। कल भी मौका दिया था और आज भी मौका देंगे, इसलिए आप लोग बैठ जाएं। अगर बीच में उठेंगे तो मौका नहीं दूंगा और अगर नहीं उठेंगे तो सबको मौका दिया जाएगा।

श्री सी.पी. जोशी जी । माननीय सदस्य को जाना है, इसलिए मैंने इनको पहले बोलने की अनुमति दी है।

श्री सी.पी. जोशी (चित्तौड़गढ़): धन्यवाद, अध्यक्ष महोदय। मैं आपके प्रति विशेष आभार प्रकट करना चाहता हूं कि आपने मुझे चित्तौड़ संसदीय क्षेत्र और पूरे मेवाड़ के किसानों की बात को उठाने का अवसर दिया है।

12.40 hrs (Shri Rajendra Agrawal *in the Chair*)

मैं खरीफ की फसल के बारे में कहना चाहता हूं। बेमौसम बारिश से किसान के खेतों में पकी-पकाई फसल पड़ी रह गई और कई मण्डियों में फसल खराब हो गई। उन फसलों में चाहे मक्का हो, चाहे सोयाबीन हो, चाहे दलहन या तिलहन हो, वे फसलें बर्बाद हो गईं। इसी सदन में कई वर्षों के बाद माननीय प्रधान मंत्री जी ने फसल खराब का कानून, जो 50 परसेंट था, उसको 33 परसेंट कराने का काम किया, लेकिन राजस्थान की सरकार ने गिरदावरी में स्पष्ट निर्देश दिए कि 33 परसेंट से ऊपर खराबा का उसमें आकलन नहीं है।

मेरी आपके माध्यम से सरकार से मांग है कि खरीफ की फसल तो खराब हुई, लेकिन उसके साथ-साथ रबी की फसल में अभी पानी भर गया। उस पानी ने कई जगह तो अमृत का काम किया, लेकिन कई जगहों पर फसलें बर्बाद हो गईं। मेरी आपके माध्यम से सरकार से मांग है कि उचित गिरदावरी हो और किसान को उसकी फसल का उचित खराबा मिले। इस संकट के समय राजस्थान की सरकार न तो कर्ज माफी कर रही है और न ही बिजली के बिलों को माफ कर रही है। ऐसे समय में उचित गिरदावरी होगी तो निश्चित रूप से किसानों को फायदा मिलेगा।

महोदय, इसके साथ ही मेरे क्षेत्र में अफीम की खेती भी होती है। वहां वर्ष 2014 से लेकर अभी तक 18 हजार से लगभग 75 हजार तक लाइसेंस बढ़ाने का काम किया, लेकिन और भी ऐसे कई लोग हैं, जो इस बड़ी संख्या में अफीम के लाइसेंस की कतार में हैं। मेरी सरकार से मांग है कि उन लोगों को एक रिलेक्सेशन देते हुए, सहानुभूतिपूर्वक उन सभी लोगों को लाइसेंस देने का काम करें। पॉपी हस्क, जो डोडा चूरा होता है, जिसमें बहुत हल्का नशा होता है। कई बार राजस्थान की पुलिस उनको बेवजह परेशान करने का काम करती है। मेरी सरकार से मांग है कि उनको 8/29 की धारा से निकाला जाए तो आम किसान, जो पुलिस की मार से मरता है, उसको इससे राहत मिल सकेगी। मेरी आपके माध्यम से यही सरकार से मांग है। आपका बहुत-बहुत धन्यवाद।

श्री राहुल कस्वां (चुरू) : सभापति महोदय, धन्यवाद। इस देश में कई कंपनियां पौंजी स्कीमें लेकर आई हैं। हमने बहुत से अखबारों में भोले-भाले निवेशकों का पैसा लूटकर ले जाने की बात सुनी है। ऐसी ही एक आदर्श क्रेडिट कोऑपरेटिव सोसाइटी है, जिसने राजस्थान के करीब 20 लाख निवेशकों का पैसा ज्यादा ब्याज दर देने की अनेक स्कीमें बताकर लूटने का काम किया। ये वे निवेशक हैं, जिनकी बहुत छोटी पूंजी होती है और अपनी पूंजी लगाकर उम्मीद करते हैं कि काफी अच्छा पैसा मिल जाएगा तो घर के अंदर उनके अन्य काम भी बनेंगे। ऐसी कंपनियां आती हैं। राजस्थान के अंदर हजारों करोड़ रुपये का घपला इस सोसाइटी के मार्फत करीब 20 लाख लोगों के साथ हुआ है। इन स्कीमों के

मार्फत लोग इनसे परेशान होकर कोर्ट में भी गए। कोर्ट में जाने के बावजूद भी आज तक इनको कोई भी राहत नहीं मिल पाई है। उस निवेशक को अपना पैसा चाहिए।

मेरा आपके मार्फत सरकार से निवेदन है कि सरकार इन कंपनियों को पाबंद करके तथा अभी लिक्वेडेटर भी अपॉइंट किया है और इनकी प्रॉपर्टीज अलग-अलग डिपार्टमेंट्स ने सीज कर रखी हैं, वह इनको हैण्डओवर कर दी जाए, ताकि इस प्रॉपर्टी को नीलाम या बेचकर अथवा जो भी व्यवस्था करके, इन निवेशकों का पैसा दिया जाए। मेरे लोक सभा क्षेत्र चुरु के अंदर चाहे पाली हो, सिरोही हो, झुंन्झुनू हो, वहां हजारों की मात्रा में हमारे किसान भाई और आम व्यक्ति हैं, जिन्होंने छोटी-छोटी पूंजी लगाकर इसमें पैसा लगा रखा है। मेरा आपसे यह अनुरोध है कि सरकार इनके पैसे दिलाने का काम करे।

*__SHRI S. VENKATESAN (MADURAI):__ Hon. Chairperson Sir, Vanakkam. I wish to bring to the notice of this august House about the issue of fishermen belonging to Tamil Nadu, time and again, being attacked by the Sri Lankan Navy. The Union Government has not intervened on this issue. Particularly when Gujarati fishermen were attacked by Pakistan maritime forces at a place off the coast of Okha in Dwarka district of Gujarat some months ago, the Union Government immediately condemned the attack. Not only that the Officials of the Pakistani High Commission were summoned before the Indian authorities and the condemnation was duly conveyed to them. I wish to place this on record in this august House.

* English translation of the speech originally delivered in Tamil.

During the last 10 years, as many as 12 Tamil fishermen have been attacked and killed by the Sri Lankan Navy. Several other Tamil fishermen have been languishing in the jails of Sri Lanka. The hon. Chief Minister of Tamil Nadu has written to the Union Government in October 2021 seeking the intervention of Union Government in this regard. But the Union Government has not at all intervened in this matter so far. No FIR has been registered. The Union Government has not summoned the higher officials of the Sri Lankan Embassy and conveyed the condemnation as regards the attacks on Tamil fishermen by Sri Lankan Navy. Why is there such a partiality shown by the Union Government between the Gujarat fishermen and Tamil fishermen? Why are you handling matters with Pakistan and Sri Lanka with different yardsticks? I strongly condemn this. The fishing rights of the Tamil fishermen should be completely restored. It should be ensured. I wish to urge upon the Union Government to put a full stop to the attacks orchestrated by the Sri Lankan Navy on innocent Tamil fishermen. Thank you for this opportunity.

माननीय सभापति: श्री अनिल फिरोजिया जी।

… (व्यवधान)

माननीय सभापति: श्री नारायणभाई काछड़िया।

श्री नारणभाई काछड़िया (अमरेली):सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान आकर्षित करते हुए कहना चाहता हूं कि मेरे संसदीय क्षेत्र अमरेली जिला, गुजरात में बी.एस.एन.एल कंपनी की टावर्स हैं, जिसकी कवरेज की हालत अत्यधिक दयनीय है। अमरेली जिले में कुल 619 गाँव और 9 शहर हैं, इसके बावजूद यहाँ बी.एस.एन.एल. कंपनी के सिर्फ 289 टावर्स ही एक्टिव हैं।

सभापति महोदय, अमरेली जिले में 2G के 157, 3G के 63 और 4G के 69 कुल मिलाकर 295 टावर्स हैं, जिनमें से अभी 289 टावर्स ही एक्टिव हैं और छ: टावर्स काफी दिनों से बंद हैं। मेरे क्षेत्र में तोकते तूफान के बाद से इन 289 टावर्स में से ज्यादातर टावर्स बैट्री और मशीनरी की तकनीकी खराबी के कारण बंद ही रहते हैं। वर्तमान में, करीबन 10 टावर्स आज भी मशीनरी एवं तकनीकी कमी के चलते बंद हैं। अमरेली जिले में लैंड लाइन और ब्रांड-बैंड रिपेयरिंग कार्य के लिए प्रति मास एक किलोमीटर. ओ.एफ.सी. केबल और 40 Nos. जॉइंट की आवश्यकता रहती है, लेकिन BSNL के क्षेत्रीय मुख्यालय की ओर से उपयुक्त सामान्य, मशीनरी और केबल्स तीन-तीन महीने के बाद भी नहीं मिलते हैं, जिसके चलते अमरेली में समस्या के निवारण करने में काफी देरी हो जाती है। साथ ही अमरेली जिले में प्राइवेट, सरकारी और अर्ध सरकारी जमीन पर खड़े टावर्स का किराया तकरीबन 31 लाख रु. से ज्यादा है, जो पिछले 11 महीनों से बाकी है जिसके चलते प्राइवेट जमीन धारक त्वरित पेमेंट करने की बात करते हैं और बी.एस.एन.एल. टावर्स हटाने की मांग कर रहे है, परन्तु उनका भुगतान नहीं हो पा रहा है ।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूं कि मेरा जिला पिछड़ा हुआ जिला है। जिले में बी.एस.एन.एल. का हेड ऑफिस है। मेरे जिले में आवश्यकता से काफी कम और काफी विलम्ब से मशीनरी एवं केबल्स दिए जा रहे हैं, जिनके चलते मेरे क्षेत्र के लोगों को काफी कठिनाइयों का सामना करना पड़ रहा है। अभी अमरेली बी.एस.एन.एल. ने आर्थिक तंगी और मशीनरी की कमी के कारण नए लैंड लाइन कनेक्शन देना ही बंद कर दिया है।

अंत में, मैं आपके माध्यम से माननीय मंत्री जी से निवेदन करना चाहता हूं कि सभी तथ्यों को ध्यान में रखते हुए अमरेली जिले में बी.एस. एन.एल से सम्बंधित सभी कमियों को दूर करें। धन्यवाद।

माननीय सभापति : श्री गजानन कीर्तिकर जी।

डॉ. मनोज राजोरिया।

डॉ. मनोज राजोरिया (करौली-धौलपुर): माननीय सभापति महोदय, मैं आपके माध्यम से सदन का ध्यान देश के उन लाखों नौजवानों की ओर दिलाना चाहता हूं, जो राष्ट्र की सेवा के लिए, देश के गौरव के लिए अपने प्राणों की आहुति देते हैं और सेना में भर्ती होने की इच्छा रखते हैं। दुर्भाग्य से कोविड की परिस्थितियों के कारण, पिछले दो वर्ष ऐसे रहे कि नियमित रूप से सेना की जो बहुत सारी भर्तियां होनी थीं, वे नहीं हो पाईं। मैं राजस्थान क्षेत्र से चुन कर आया हूं। मेरे संसदीय क्षेत्र करौली-धौलपुर में लाखों युवा सेना में भर्ती होने की कामना करते हैं, लेकिन पिछले दो वर्षों के दौरान उनकी भर्ती के लिए अधिकतम आयु निकल चुकी है और इन दो वर्षों में वे भर्ती में शामिल नहीं हो पाए हैं।

मेरा आपके माध्यम से भारत सरकार से विनम्र आग्रह है कि ऐसे युवा जो इस कोविड काल में भर्ती के लिए आयु सीमा को पार कर चुके हैं, कृपया उनको कम से कम दो वर्ष अधिक भर्ती की आयु सीमा में छूट का लाभ दिया जाए, ताकि वे सेना में भर्ती होकर राष्ट्र की सेवा कर सकें। धन्यवाद।

श्रीमती शताब्दी राय (बनर्जी) (बीरभूम): सभापति महोदय,बीरभूम की लोकल ट्रेन नहीं चल रही है, इसके बारे में मैं रेलवे मंत्री जी को बताना चाहती हूं। अभी स्कूल्स और ऑफिसेज खुल गए हैं, लेकिन स्कूल्स के बच्चे और टीचर्स वहां नहीं जा पा रहे हैं। सबसे बड़ी बात हॉकर्स से संबंधित है। वे इससे अपनी जिंदगी बिताते हैं, इन दो सालों में उनकी इनकम बहुत ही नीचे के लेवल पर चली गई है, उनके लिए लोकल ट्रेन्स बहुत ही महत्वपूर्ण है। अभी दिन में एक ही लोकल ट्रेन चल रही है। जैसे बीरभूम से

मालदा, साहिबगंज से अजीमगंज, मेरे संसदीय क्षेत्र में मूरारई, नलहटी, राजग्राम, चतरा, स्वादिनपुर, यहां से कोई भी ट्रेन नहीं चल रही है।

इस कारण से आपसे रिक्वेस्ट कर रही हूं। अब नॉर्मल जिंदगी वापस आने लगी है। जिस नॉर्मल जिंदगी के लिए सब तरस रहे हैं, उसके लिए लोकल ट्रेन चलाना बहुत जरूरी है, जो पब्लिक को हरासमेंट से बचाए। यह मेरी आपसे रिक्वेस्ट है, थैंक-यू।

श्री सत्यदेव पचौरी (कानपुर) : माननीय सभापति महोदय, मैं इस सदन के माध्यम से माननीय रेल मंत्री जी का ध्यान पूर्वोत्तर रेलवे के इज्जतनगर मंडल के क्षेत्राधिकार के अंतर्गत कानपुर से अनवरगंज के बीच मंधना रेलवे लाइन को हटाकर मंधना से पनकी को जोड़ने की ओर आकर्षित करना चाहता हूं।

माननीय सभापति महोदय, मैंने इस रेलवे लाइन को हटाए जाने की आवश्यकता व गंभीरता को दर्शाते हुए कई बार माननीय मंत्री जी और चेयरमैन, रेलवे बोर्ड से भी आग्रह किया है। अनवरगंज से मंधना तक की यह रेलवे लाइन 16 किलोमीटर लंबी है। इस 16 किलोमीटर की रेलवे लाइन में 18 क्रॉसिंग्स हैं। इस रेलवे लाइन पर दिन में 50 जोड़ी ट्रेनें चलती हैं, जिसके कारण हर दस मिनट बाद फाटक बंद होता है।

इस रेलवे लाइन के कारण कानपुर दो भागों में बंट गया है, क्योंकि पैरलल जीटी रोड है। जीटी रोड के कारण फ्लाईओवर नहीं बन सकता, जब फ्लाईओवर नहीं बन सकता, तो दक्षिण का मरीज यदि उत्तर के अस्पताल में मेडिकल सेवाओं के लिए आना चाहता है, कचहरी जाना चाहता है, तो उसे फाटक बंद मिलता है। इस बंद फाटक के कारण कई दुर्घटनाएं होती हैं। महामहिम राष्ट्रपति जी जब पिछली बार कानुपर गए थे, तो वहां ट्रैफिक जाम में फंसने के कारण एक महिला की मृत्यु हो गई थी, जिस पर महामहिम राष्ट्रपति जी ने स्वयं खेद भी व्यक्त किया था।

माननीय सभापति महोदय, मैं आपके माध्यम से फिर से माननीय रेल मंत्री जी और चेयरमैन, रेलवे बोर्ड से निवेदन करना चाहता हूं कि यह रेलवे लाइन कानपुर के विकास में बाधक है। इसके कारण कानुपर का औद्योगिक स्वरूप विकसित नहीं हो पा रहा है। कानुपर के लोगों को आने-जाने में बहुत असुविधा होती है। जीटी रोड का जो चौड़ीकरण प्रस्तावित है, वह भी इस रेलवे लाइन के कारण नहीं हो पा रहा है। इसलिए मेरी माननीय रेल मंत्री जी से विनती है, निवेदन है और जो मेरी गुहार है, जिसे मैं वर्ष 2019 से बारम्बार लगा रहा हूं, इसको कृपया सुन लें और यह रेलवे लाइन हटाकर कानुपर की जनता पर उपकार करें, कानपुर की जनता को स्नेह दें।

मुझे आपके माध्यम से माननीय रेल मंत्री जी से इतना ही निवेदन करना था। आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

श्री अनिल फिरोजिया (उज्जैन) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद। आपने मुझे सदन में एक बहुत ही महत्वपूर्ण विषय रखने का अवसर प्रदान किया। मध्य प्रदेश की आर्थिक राजधानी इंदौर से बहकर मध्य प्रदेश की धार्मिक राजधानी उज्जैन पहुंचने वाली खान नदी ने गंदे नाले का रूप धारण कर लिया है।

इंदौर व उसके आसपास के तमाम उद्योगों के दूषित पानी व सिवरेज का पानी उज्जैन में त्रिवेणी के तट पर आकर मोक्ष दायनी शिप्रा मैय्या में मिलता है। जितना महत्व मां गंगा नदी का है, उतना ही धार्मिक महत्व मां शिप्रा का भी है, लेकिन खान नदी के दूषित व प्रदूषित पानी के शिप्रा नदी में मिलने के कारण उज्जैन के रामघाट तक शिप्रा नदी प्रदूषित हो जाती है और पानी से बदबू आने लगती है।

माननीय सभापति महोदय, यहां तक कि जो धार्मिक तीर्थ यात्री हैं, वे इस पानी से आचमन भी नहीं कर सकते । खान नदी के जल का उपचार करने के लिए स्थायी और ठोस परियोजना बनाने की आवश्यकता है । कल शनिवार को उज्जैन में स्नान पर्व है । उज्जैन चूंकि धार्मिक नगरी है, इसलिए यहां पर पर्व, तीज-त्यौहार पर लाखों श्रद्धालू आते हैं और शिप्रा नदी में स्नान कर फल प्राप्ति की कामना करते हैं ।

सभापति महोदय, मेरा आपके माध्यम से माननीय मंत्री जी से आग्रह है कि खान नदी के संरक्षण के लिए कोई स्थायी योजना बनाई जाए, जिससे मोक्ष दायिनी शिप्रा मैय्या में मिलने वाली खान नदी के कारण जो प्रदूषण हो रहा है, उसका निराकरण हो ।

आपका बहुत-बहुत धन्यवाद ।

श्री गोपाल शेट्टी (मुम्बई उत्तर): सभापति जी, परसों जब मैंने मुम्बई शहर की झोपड़ पट्टी का विषय उठाया था, तब आप चेयर पर थे । आज मैं राष्ट्रीय स्तर पर केंद्र सरकार की जमीनों पर बसी हुई झोपड़ पट्टी का मुद्दा उठा रहा हूं ।

महोदय, आपको याद होगा कि वर्तमान उपराष्ट्रपति वेंकैया नायडू जी जब अर्बन डेवलपमेंट मिनिस्टर थे, तब दिल्ली की हजारों झोपड़ पट्टियों को रेग्यूलराइज करके जमीन भी उनके नाम पर करने का काम इसी पार्लियामेंट में किया था । वर्ष 1985 में कुछ लोग कोर्ट गए थे कि रेलवे लाइन के साथ सटी हुई झोपड़ पट्टी को तोड़कर रेलवे लाइन का काम करना चाहिए । रेलवे लाइन का काम पूरे देश में होना चाहिए, इसे कोई नकार नहीं सकता है लेकिन झोपड़ पट्टी वालों को स्थानांतरित करने का कायदा भी नियम में किया गया है । दिल्ली में 2015 तक के बसे लोगों को जगह देने का नियम बनाया है । सुप्रीम कोर्ट में एफिडेविट दिया गया कि दिल्ली के लोगों के लिए हमने कायदा बनाया है कि सभी लोगों को शिफ्ट करके बाद में रेलवे लाइन का काम करेंगे । मेरा आपसे यह निवेदन है कि जो

कायदा दिल्ली के लोगों पर लागू होगा, वही कायदा सारे देश के लोगों पर भी लागू होना चाहिए। गुजरात में भी 10 हजार लोगों की झोपड़ पट्टी रेलवे लाइन के पास टूटनी है। वे भी कोर्ट में गए हैं। उसका जजमेंट भी कुछ समय में आने वाला है। मेरा निवेदन है कि जो कायदा गुजरात और दिल्ली के लिए होगा, देश के प्रधान मंत्री कहते हैं कि 'एक देश एक कानून' तो सारी केंद्र सरकार की जमीन पर बनी झोपड़ पट्टीवासियों को स्थानांतरित करके वहां का विकास किया जाए, इस प्रकार की मांग मैं एक बार फिर आपके माध्यम से सरकार से करना चाहता हूं।

माननीय सभापति : नामा नागेश्वर राव जी, आप हमारे बहुत वरिष्ठ सांसद हैं और बहुत वरिष्ठ नेता हैं। आप अपने सहयोगियों को कहें कि वे अपनी सीटों पर जाकर बैठें, मैं आपको बोलने का अवसर देता हूं। यदि आप भी उन्हें कह देंगे, तो वे अपनी सीटों पर चले जाएंगे। आप वेल से वापस अपनी सीटों पर चले जाइए।

नामा नागेश्वर जी, आपकी बात में दम है, आप इस पोस्टर को नीचे रख दीजिए।

<u>12.57 hrs</u>

At this stage, Shri B.B.Patil, Shrimati Kavitha Malothu and some other hon. Members went back to their seats.

श्री नामा नागेश्वर राव (खम्माम) : धन्यवाद सभापति महोदय। जब से सैशन शुरू हुआ है, तब से पिछले पांच दिनों से हम तेलंगाना के किसानों की स्थिति, तेलंगाना की पैडी प्रोक्योरमेंट की स्थिति को सभा की दृष्टि में ला रहे हैं। 28 तारीख को लीडर्स मीटिंग में भी हमने कहा था कि तेलंगाना में पैडी प्रोक्योरमेंट नहीं हो रहा है, इसलिए इस विषय पर बात कहने के लिए हमने रिक्वेस्ट की थी। यही बात हमने बीएसी मीटिंग में भी कही थी। तेलंगाना बनने के बाद हम लोग किसानों को 24 घंटे फ्री बिजली दे रहे हैं। इसी तरह रयथू बंधु स्कीम में 10 हजार रुपये देने का काम किया है। कालेश्वरम प्रोजेक्ट की

वजह से तेलंगाना में पानी की समस्या बहुत हद तक कम हुई है और पिछले सात सालों में किसानों की काफी उन्नति हुई है। पानी की वजह से आज हम पैडी उत्पादन में नम्बर एक राज्य बन गए हैं। हमारे यहां पंजाब से ज्यादा पैडी हो रही है, लेकिन पैडी प्रोक्योरमेंट में हमें बहुत दिक्कत हो रही है। हम वर्ष में दो क्रॉप करते हैं और पैडी प्रोक्योरमेंट के लिए हमने सरकार से कहा है। कभी कहते हैं कि दोनों क्रॉप्स को लेंगे, कभी कहते हैं कि सिर्फ एक क्रॉप को लेंगे। इसी तरह रेलवे वैगन्स को भी नहीं देते हैं। एफसीआई को पूरा कोटा नहीं देते हैं। आज पूरे तेलंगाना के किसान रोड पर हैं। इस बारे में हमारी छह मीटिंग्स हुई थीं। इन मीटिंग्स में हमारे चीफ मिनिस्टर साहब भी आए थे, मंत्री भी आए थे और एमपीज भी आए थे। इन मीटिंग्स में हमारे चीफ सैक्रेटरी भी आए थे। हमने सरकार से डिमांड की थी कि आप प्रति वर्ष कितनी पैडी का प्रोक्योरमेंट करेंगे, इसका आप हमें एक कोटा दे दीजिए। पहले तेलंगाना क्षेत्र बहुत पिछड़ा हुआ था और यहां के लोग विदेशों में जाकर लेबर का काम करते थे। तेलंगाना राज्य बनने के बाद हमारा राज्य बहुत डेवलप हो गया है और पानी आने के बाद किसानों की भी बहुत उन्नति हुई है। पहले कहा कि बोआएल्ड राइस नहीं लेंगे। अभी कह रहे हैं कि सैकेंड क्रॉप नहीं लेंगे। साउथ इंडिया में गर्मी की वजह से हमें ब्रोकन राइस मिलते हैं, इसलिए उन्हें बोआएल्ड करके खाना पड़ता है। हम अपने किसानों की सारी तकलीफों का समाधान निकालना चाहते हैं। हम केंद्र सरकार से यही डिमांड कर रहे हैं कि आपका साल में फसल खरीदने का कितना कोटा है। उसी के अनुसार हम अपने किसानों को बताएंगे। हम पांच दिन से वैल में सुबह से शाम तक रहे हैं, लेकिन सरकार ने हमें स्टेटमेंट नहीं दिया है।

महोदय, हम आपके माध्यम से सरकार से स्टेटमेंट की डिमांड कर रहे हैं। यदि देश में किसान सही रहेंगे, तभी देश का विकास हो सकता है। कोरोना के समय में इन्होंने हमें खाना दिया। इन्हीं किसानों की वजह से हम बच पाए हैं।

13.00 hrs

यह इश्यू किसानों के बारे में है। यह इश्यू केवल तेलंगाना का ही नहीं है, बल्कि अन्य राज्यों के किसानों का भी है। यह इश्यू पूरे देश के किसानों से संबंधित है। सरकार नेशनल प्रोक्योरमेंट की पॉलिसी लेकर आए और उसी तरह से एमएसपी को लीगल राइट के रूप में लेकर आए, यही हम लोगों की मांग है। धन्यवाद।

SHRIMATI NUSRAT JAHAN (BASIRHAT): Hon. Chairperson, Sir, as we all know, the public sector was structured to spearhead a chain of revolutions leading to the path of economic growth. In the initial years of planning, the public sector was used as a strong tool by the Government to maintain its control over the key industries. The public sector was, in fact, seen as an instrument to move towards the ideal of a so-called socialist society. The wages given in the public sector industry, are supposed to be the model for the private sector enterprises.

But, now, the Government, at this juncture, is considering the possibilities of raising revenue by very aggressively disinvesting shareholdings in major Maharatna and Navratna public sector units, like Coal India, IOC, HPCL, SAIL, GAIL, BHEL, Air India, etc.

My question is this. Why is the Government going for selling the profit-making industries? Rather, if the Government wants to disinvest, then disinvest the loss-making industries. Due to such aggressive disinvestment policy, all the employees are in a state of total uncertainty.

The whole country is very proud of our major Government-owned industries. Thus, I would humbly request the Government to, at least, sell the loss-making PSUs in PPP model and not opt for the total sell out of the PSUs.

In the end, my Party and I strongly oppose the disinvestment of profit-making PSUs by the Government.

I appeal to the hon. Prime Minister to come to the House and assure us what the actual design and proposal of the Government is with regard to the future of PSUs in our country.

Dhanyavad, Sir.

SHRI M.V.V. SATYANARAYANA (VISAKHAPATNAM): Hon. Chairperson, Sir, thank you very much for giving me this opportunity.

The Government of Andhra Pradesh through its ‘Nadu Nedu’ Programme, meaning ‘then and now’, has tried to strengthen the public health facilities, including the existing medical colleges in the State. However, after the bifurcation of the State, the absence of large metropolitan cities in Andhra Pradesh has made it difficult for the private sector to set up super-specialty healthcare services.

In order to fill this gap, the Government of Andhra Pradesh has proposed to establish one medical college in each and every parliamentary constituency where there is none, in the public sector, to increase the human resource and accessibility to tertiary health care for the people.

For this purpose, it has been decided to develop 16 medical colleges cumulatively costing Rs. 8000 crore. At present, the State has only 14 Government Medical Colleges over 25 Parliamentary constituencies, which is less in comparison to other large States like Tamil Nadu or Rajasthan.

While the sanction for three colleges has already been granted, I urge upon the Government through this august House to expedite the approval and financial support, for the remaining 13 Government medical colleges to be developed in Andhra Pradesh.

Thank you very much Sir.

श्रीमती गोमती साय (रायगढ़): महोदय, धन्यवाद।

मैं आपका ध्यान एक महत्वपूर्ण तथ्य की ओर आकर्षित करना चाहती हूँ, जिसका संबंध सिर्फ धर्मान्तरण से नहीं है, बल्कि देश की आन्तरिक सुरक्षा से भी जुड़ा हुआ है। मैं आपका ध्यान हमारे छत्तीसगढ़ के भारतीय पुलिस सेवा के एक वरिष्ठ अधिकारी द्वारा अपने मातहतों को लिखे गए पत्र की ओर दिलाना चाहती हूँ। छत्तीसगढ़ के सुकमा जिला पुलिस अधीक्षक द्वारा जिले की ईसाई मिशनरियों द्वारा संचालित गतिविधियों को लेकर जो पत्र लिखा गया है, वह बस्तर सहित पूरे छत्तीसगढ़ में धर्मान्तरण की स्थिति की भयंकतरता को साफ इंगित करता है।

महोदय, मैं देश के गृह मंत्री जी के प्रति आभार भी प्रकट करना चाहती हूँ कि उनके द्वारा लगातार बस्तर की हिंसक गतिविधियों की मॉनिटरिंग किये जाने के फलस्वरूप बस्तर की हिंसात्मक गतिविधियों में कमी आई है। केन्द्रीय सुरक्षा बलों के दबाव के फलस्वरूप नक्सली अब बैकफुट पर हैं, किन्तु नक्सलियों से ज्यादा खतरनाक ये ईसाई मिशनरियाँ हैं, जो छत्तीसगढ़ के भोले-भाले वनवासियों को लालच देकर एवं भयदोहन करके धर्मान्तरण कराने में लगे हैं। छत्तीसगढ़ के बीहड़ इलाकों में कई जगह प्रार्थना गृह बनाने का काम चल रहा है।

महोदय, मैं छत्तीसगढ़ के बनवासी बाहुल्य रायगढ़ लोक सभा के जशपुर क्षेत्र से आती हूँ। हमारा जशपुर जिला पिछले सैकड़ों वर्षों से धर्मान्तरण का दंश झेल रहा है। मैं उस क्षेत्र से हूँ, जो क्षेत्र स्वर्गीय कुमार दिलीप सिंह जूदेव जी एवं बालासाहब देशपाण्डे जी की कर्मस्थली रहा है। कुमार दिलीप सिंह जूदेव संसद के दोनों सदनों के सदस्य रहे हैं। उन्होंने धर्मान्तरण के विरूद्ध आजीवन लड़ाई लड़ी तथा हिन्दू धर्म छोड़ चुके लाखों परिवारों को ऑपरेशन घर वापसी के माध्यम से वे पुन: अपने धर्म में वापस लाए।

महोदय, कुमार दिलीप सिंह जूदेव का एक ध्येय वाक्य होता था कि धर्मान्तरण और राष्ट्रान्तरण एक ही सिक्के के दो पहलू हैं। जहाँ-जहाँ धर्मान्तरण हुआ, वहाँ-वहाँ राष्ट्रान्तरण बलवती हुआ है।

महोदय, मैं आपके माध्यम से चाहती हूँ कि उक्त मिशनरीज द्वारा चलाये जा रहे धर्मान्तरण पर तत्काल रोक लगायी जाए और धर्मान्तरण कराने वालों के विरूद्ध कार्रवाई के लिए कोई कड़ा कानून बनाया जाए ताकि धर्मान्तरण रुक सके। धन्यवाद।

श्री हनुमान बेनीवाल (नागौर): महोदय, मैं आपके माध्यम से सदन के सामने देश में हुए एक घोटाले को सामने लाना चाहता हूँ। आदर्श क्रेडिट कोऑपरेटिव सोसायटी के नाम से राजस्थान सहित देश के विभिन्न राज्यों में हजारों करोड़ रुपये निवेशकों से ले लिए गए। उनके खिलाफ कार्रवाई भी हुई। जो इसके मालिक थे, जो इनके डायरेक्टर थे, जो भी इनका संचालक मंडल था, उन सबको जेलों के अंदर भी डाला, लेकिन इससे उन गरीबों का, उन किसान के बेटों का, वे थड़ी, ठेले वाले जो लोग थे, जो इस आदर्श क्रेडिट कोऑपरेटिव सोसायटी के नाम से उलझ गए, फँस गए, उनका कोई समाधान नहीं निकला। कई लोगों ने आत्महत्याएं भी कर लीं। जब भी पार्लियामेंट चलती है, वे लोग सांसदों को खोजते हैं कि वे उनका कोई न कोई मामला सदन के अंदर उठायें। यह बहुत बड़ा मामला है, बहुत बड़ा घोटाला है। मैं इसमें एक-दो बातें कहना चाहूँगा। इसमें मालिकों ने गलती की, उन्होंने पैसा लूट लिया और जो सजा है, वह गरीबों को मिल रही है। इस मामले में सजा का प्रावधान भी है। मेरा निवेदन है कि इस तरह के जितने भी घोटाले देश के अंदर होते हैं, फास्ट ट्रैक न्यायालय बनाकर ऐसे लोगों को सजा दिलायी जानी चाहिए।

महोदय, मुझे अपनी पूरी बात रखने दीजिए। मेरा नाम तो लॉटरी में आया है। फास्ट ट्रैक न्यायालय बनाकर ऐसे अपराधियों को कड़ी सजा मिलनी चाहिए।

दूसरा, इसमें आजीवन कारावास तक की सजा का प्रावधान होना चाहिए। इसमें अलग-अलग मामले अलग-अलग राज्यों के अंदर दर्ज हुए हैं। न्याय प्रक्रिया लंबी है, दूसरे मुकदमें बहुत ज्यादा होते हैं कि इनका नंबर ही नहीं आ पाता है। पेशी पर पेशी होती रहती है और आदमी की उम्र निकल जाती है। मेरा निवेदन है कि इनकी जो 10 हजार करोड़ रुपये की सम्पत्ति है, जो आदर्श क्रेडिट कोआपरेटिव सोसायटी ने बनाई है, उनकी सम्पत्ति को नीलाम करके, विक्रय करके इन लोगों को भुगतान किया जाए।

मेरा गृह मंत्री जी से अनुरोध है कि देश के अलग-अलग राज्यों में सोसायटी के विरुद्ध दर्ज मामलों में निर्णय का इंतजार नहीं करते हुए कोई प्रशासक नियुक्त करके निवेशकों के पैसे जल्दी से जल्दी वापस दिलवाने हेतु कोई ठोस कदम उठाए।

सभापति महोदय, पूरे देश की नजरें और इन गरीबों की नजरें, लोक सभा चल रही है, आपकी तरफ है, टकटकी लगाकर आदमी देखता है। हमारे पास भी लोग आते हैं कि आप लोक सभा के अंदर मुद्दा उठा दो। उनको यह पता नहीं है कि सिर्फ लोक सभा में मुद्दे उठाने से कुछ काम नहीं होता है। लेकिन उनको उम्मीद होती है कि हमारा एमपी लोक सभा के अंदर बोलेगा... (व्यवधान) लोगों को लगता है कि लोक सभा में मामला उठ गया तो काम हो जाएगा। मेरा यही निवेदन है कि आप सरकार को निर्देशित करें कि आदर्श क्रेडिट कोआपरेटिव सोसायटी ... (व्यवधान) महोदय, मुझे पूरी बात तो करने दीजिए।

माननीय सभापति : श्री पी. पी. चौधरी। आपकी बात पूरी हो गई, आप बैठिए।

श्री हनुमान बेनीवाल : सर, आधा मिनट लूंगा। देश के अंदर बहुत घोटाले हुए हैं, हमारे प्रदेश के अंदर भी ऐसे बहुत घोटाले हुए हैं। अगर 1-2 मामले के अंदर भी लोगों को पैसा वापस मिलेगा, व इन घोटालेबाजों पर भी नकेल कसी जाएगी। तब वह दोबारा घोटाला करने से पहले हजार बार सोचेगा और पुनरावर्ती नहीं होगी। यह मेरा निवेदन है।

माननीय सभापति :श्री पी. पी. चौधरी।

श्री पी. पी. चौधरी (पाली): महोदय, माननीय प्रधान मंत्री जी के कुशल नेतृत्व में सबका साथ, सबका विकास और सबका विश्वास के उद्देश्य को ध्यान में रखते हुए देश भर के दूरस्थ क्षेत्रों में अनुसूचित जनजाति के बच्चों को उच्च व गुणवत्ता वाली शिक्षा प्रदान करने के उद्देश्य से एकलव्य आवासीय मॉडल विद्यालयों की स्थापना आदिवासी बाहुल्य क्षेत्रों में की जा रही है। वर्ष 2022 तक 50% तक

अनुसूचित जनजाति की आबादी और 20 हजार अनुसूचित जनजातीय व्यक्तियों वाले प्रत्येक ब्लॉक में एक एकलव्य आवासीय मॉडल खोलने का प्रावधान किया गया है।

महोदय, मेरे संसदीय क्षेत्र पाली में इस आवासीय विद्यालय की स्थापना हेतु लगातार मैंने माननीय मंत्री जी से पर्सनली मिलकर और चिट्ठी के द्वारा भी उनको अवगत कराया था कि ऐसा आदिवासी क्षेत्र है, जहां पर एकलव्य आवासीय मॉडल विद्यालय की बहुत जरूरत है। वर्ष 2011 की जनगणना के अनुसार पाली जिले में अनुसूचित जनजाति के लोगों की संख्या लगभग 1 लाख 50 हजार है, जो कुल जनसख्या का लगभग 8% है। पाली लोक सभा क्षेत्र के बाली ब्लाक में 72,218 अनुसूचित जनजाति के लोग हैं, जो यहां की जनसख्या का लगभग 35% है। बाली ब्लाक के पास सुमेरपुर व देसुरी ब्लॉकों में भी लगभग 45 हजार अनुसूचित जनजाति के लोग हैं।

महोदय, पाली जिले के गोडवाड क्षेत्र के अंतर्गत आने वाले पहाड़ी और दुर्गम क्षेत्र बाली, सुमेरपुर व देसुरी ब्लॉक आदिवासी बाहुल्य है। यह क्षेत्र अरावली पर्वत श्रृंखला पर बसा है। यह क्षेत्र अपनी विषम भौगोलिक परिस्थितियों और आदिवासी क्षेत्र के कारण शिक्षा अवस्थापनाओं एवं शिक्षकों की कमी दोनों की मार झेल रहा है। इसके कारण यहाँ के बच्चे उच्च गुणवता पूर्ण शिक्षा से पूर्णतया वंचित रह रहे है, क्योंकि आदिवासी इलाका लम्बे समय से वंचित है। प्रधान मंत्री मोदी जी का आदिवासी क्षेत्रों के लिए यह बहुत अच्छा मूव है।

महोदय, मेरा आपके माध्यम से, सदन के माध्यम से माननीय जनजातीय मंत्री जी निवेदन है कि मेरे संसदीय क्षेत्र के इस गोडवाड आदिवासी बाहुल्य क्षेत्र में एकलव्य मॉडल आवासीय विद्यालय खोलने की स्वीकृति प्रदान करने की कृपा करें, इसके लिए मै आपका आभारी रहूँगा।

श्री प्रवेश साहिब सिंह वर्मा (पश्चिमी दिल्ली): महोदय, मैं एक बहुत ही महत्वपूर्ण विषय पर आपका और सरकार का ध्यान दिलाना चाहता हूं। यह ... * से जुड़ा हुआ मुद्दा है और यह बहुत बड़ा घोटाला भी है। दिल्ली में जो सरकार सात वर्षों से सत्ता में है, वह दिल्ली में गरीबों, वंचितों से एक वायदा करके आई थी कि हम आपको मुफ्त में बिजली और पानी देंगे। मगर आज दिल्ली में इसके बिल्कुल ही विपरीत हो रहा है। आज लोगों के घरों में छः महीने तक बिजली और पानी का बिल फ्री दिया जाता है, उसको जीरो कर दिया जाता है और पूरे सात महीने का इकट्ठा बिल दे दिया जाता है। मेरे कार्यालय में हजारों बिल्स शिकायत के रूप में आए थे, मैं सारे बिल्स नहीं ला सकता था। मैं कुछ बिल की कॉपियां लेकर आया हूं और मैं दिल्ली के सारे लोगों और पूरे सदन को यह दिखाना चाहता हूं कि एक-एक झुग्गी-झोपड़ी में, जे.जे. क्लस्टर में दिल्ली जल बोर्ड का 42 हजार रुपये का बिल एक घर में आता है। यह कोई गलती से नहीं आया है। उसके घर में पानी का कनैक्शन काट दिया गया है।

ऐसे ही ख्याला जेजे बस्ती में 31 हजार रुपये का बिल आया है। ये पानी के बिल हैं, जो पानी फ्री देने का वायदा था। और ये बिजली के बिल हैं, एक घर में छह लाख रुपये का बिल आया है और यह 22 गज़ का मकान है। एक घर में, जो छावला में झुग्गी है, वहां पर 4 लाख 33 हज़ार रुपये का बिल आया है। एक 33 गज़ का मकान है, उसका 1 लाख 93 हज़ार रुपये का बिल आया है। ये सारे बिल एक-एक गरीब आदमी के घरों में आए हैं। जब चुनाव आता है तो दिल्ली का मुख्य मंत्री उनके घरों में ज़ीरो का बिल भेजता है। चुनाव खत्म होते ही, इन बिलों को बढ़ा कर, पिछले सारे महीनों का पैसा जोड़ दिया जाता है। मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ कि आज दिल्ली में, देश में सबसे मंहगी बिजली है। आज घर में 8 रुपये 90 पैसे पर यूनिट की बिजली मिलती है और जो कमर्शियल एरियाज़ हैं, उनमें 18 रुपये 90 पैसे पर यूनिट की बिजली मिलती है। दिल्ली के किसानों को खेती का कनेक्शन ही नहीं मिलता है। आज जो फिक्स्ड चार्जेस हैं, वे भी देश में सबसे

---

* Not recorded.

ज्यादा हैं। घर में 173 रुपये और जो कमर्शियल यूनिट्स हैं, उनमें 270 रुपये है। आपसे मेरा यह निवेदन है कि इसकी जांच होनी चाहिए कि सरकार बोलती है कि ज़ीरो बिल दे रहे हैं और मुख्य मंत्री पंजाब में एक लाख बिल की कॉपीज़ ले जा कर दिखाता है। मैं सदन में एक लाख बिल ले कर आ सकता था। वे वहां पर जा कर कहते हैं कि ज़ीरो बिल आता है। मतलब सरकार तो ज़ीरो दिखा रही है अपने आंकड़ों में और लोगों के घरों में लाखों का बिल जा रहा है तो यह कितना बड़ा घोटाला है? ये सारे पैसे कहां पर ट्रंसफर हो रहे हैं? कितने झूठे विज्ञापनों पर लग रहे हैं, यह सरकार को दिल्ली के मुख्य मंत्री से पूछना चाहिए। बच्चों की पढ़ाई के समय बिजली काट दी जाती है। ऑनलाइन एजुकेशन के समय, ऐसे पेंडेमिक में, जब लोगों के घरों में पानी और बिजली की दोहरी मार पड़ रही है, तो वे उधार ले-ले कर अपना कनेक्शन जोड़ते हैं। ऐसे समय में दिल्ली का मुख्य मंत्री लोगों के साथ फरेब कर रहा है, धोखा कर रहा है और इतना बड़ा घोटाला कर रहा है। मैं सरकार से निवेदन करना चाहता हूँ कि इसकी जांच होनी चाहिए। … (व्यवधान)

SHRI PRADYUT BORDOLOI (NAWGONG): Hon. Chairman Sir, global warming and climate change are for real and they have arrived in our country in a big way. But one is perturbed to note the lacklustre, apathy and indifference of the Government towards addressing the travails of the climate change.

Sir, I would like to draw your attention that, in my home State, the Brahmaputra water system is also acutely affected by the climate change. There is a large number of poor people who actually settle down in the riverine areas and the river island of Assam. These riverine areas and islands are routinely eroded because of the water flow fluctuations and erratic floods caused by climate change. As a result, all these communities who really settle down and live in the

riverine areas and river islands become homeless, and these hapless people surreptitiously go and try to find some space to settle down.

On many occasions, they go and settle down the reserved forests and grazing land but the Government of Assam would always take them as victims and try to evict them ruthlessly. This is the moot question where would they go? These communities actually belong to the larger category of climate refugees. What is the Government doing about these climate refugees?

I would like to quote a figure. A Report was published in December last (2020) year by Climate Action Network South Asia and Action Aid. The Report says that, because of environmental reasons, 1.4 crore people have been displaced by 2020 and this figure would increase to 4.5 crore in just another 28 years.

Similarly, there is an international NGO called the 'Internal Displacement Monitoring Centre' which found out that, in India alone, there are 4.73 lakh people who were displaced due to conflict reasons. But Sir, almost double, about 9.30 lakh people were displaced due to 'environmental reasons'. Today’s tragedy is that both the Indian laws and the International Refugee Laws have failed to recognise the plight of the climate refugees in our times.

So, it is very important. I appeal to the Government of India for putting up a uniform legal and policy framework to offer rehabilitation of the Climate Refugees and address their plight compassionately.

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Sir, India has been witnessing a continuous declining in its position in Global Hunger Index. In the previous years, the Government claimed that wrong old data has been uploaded and this year the blame has been shifted to wrong methodology. Instead of accepting the harsh reality and working on the problem, the Government, as it always does, is opting an escapist route.

Sir, coming to the data provided by the Ministry of Child Development and Women Empowerment through an RTI, 3.3 million children are malnourished in India. The National Family Health Survey Report published in 2020 by the Government depicts a grim portrait as well. On the one hand, data of several States was not published and, on the other hand, 11 out of 27 States performed worse than expected.

I would also like to point out that most of the figures focus on women and children of the country. The adult male population is neglected. Just imagine the scale at which India is suffering from hunger even after the fact that nearly half of the population is in the agricultural sector.

Here, I would like to take the opportunity to state the steps taken by our hon. Chief Minister Mamata Bandopadhyay. Due to her sincere efforts, every household is receiving ration under 'Duare Ration Scheme' which does not limit its reach to children and women as POSHAN Abhiyan Scheme does and every person is assured of a plate of highly nutritious cooked food at a mere amount of Rs.5/-.

I would like to conclude by requesting the Government to stop wasting time by finding baseless faults and focus on the real development.

श्री जयंत सिन्हा (हज़ारीबाग): माननीय सभापति महोदय, आपको और इस सदन को अच्छे तरीके से मालूम है कि स्वच्छ जल की व्यवस्था एक मानव अधिकार माना जाता है। न सिर्फ हमारे देश में, बल्कि विश्व भर में स्वच्छ जल की व्यवस्था करना हम लोगों की जिम्मेदारी है, हम लोगों का कर्तव्य है कि हम लोग हर घर तक इसे पहुंचाएं। माननीय प्रधान मंत्री जी के कुशल नेतृत्व के कारण हम लोगों ने 'जल जीवन मिशन' को लागू किया है और इसके द्वारा हर राज्य को व्यवस्था दी जा रही है, साधन दिए जा रहे हैं कि हम लोग हर नल के माध्यम से स्वच्छ जल पहुंचाएं।

सभापति महोदय, आपको मालूम है कि मेरा गृह राज्य झारखण्ड है। हमारे गृह राज्य में आज मल्टी-डायरमेंश्नल पॉवर्टी की जो एनालिसिस हुई है, उसमें यह स्पष्ट नजर आया है कि झारखण्ड एक बहुत ही पिछड़ा हुआ राज्य है और इस कारण झारखण्ड सरकार का यह कर्तव्य और यह जिम्मेदारी बनती है कि जल्द-से-जल्द हर घर को स्वच्छ जल की व्यवस्था दी जाए और इसके लिए उन्हें सभी सहयोग और साधन मिल भी रहे हैं।

महोदय, दु:खद बात यह है कि आज झारखण्ड में करीब 50 लाख ऐसे घर हैं, जहां स्वच्छ जल की व्यवस्था अभी तक नहीं की गई है । मेरे ही जिले हजारीबाग और रामगढ़ में आज के समय करीब 19 प्रतिशत यानी तीन लाख ऐसे घर हैं, जहां स्वच्छ जल की व्यवस्था नहीं दी जा रही है । अन्य सभी जो साधन हैं, चाहे डी.एम.एफ.टी., केन्द्रीय संस्थाएं हों, उनके द्वारा 'जल मीनार' बनाकर, चापाकल बनाकर हम लोग जल की व्यवस्था करवा रहे हैं, लेकिन मैं आपके माध्यम से और सदन के माध्यम से राज्य सरकार से यह निवेदन करना चाहूंगा कि हमारे हजारीबाग में जो तीन लाख घर हैं, उनको भी जल्द-से-जल्द स्वच्छ जल दिलवाया जाए और इस काम को बड़ी तेजी से किया जाए ।

माननीय सभापति : श्री गजानन कीर्तिकर - उपस्थित नहीं ।

श्रीमती ज्योत्स्ना चरणदास महंत (कोरबा): सभापति महोदय, मैं कोरबा लोक सभा संसदीय क्षेत्र, छत्तीसगढ़ से आती हूं जो 'ऊर्जा धानी' के नाम से प्रसिद्ध है । देश को लगभग 120 मिलियन टन कोयला अकेला कोरबा देता है ।

वहाँ एससीसीएल की जो खदानें हैं, उनके जो भू-स्थापित लोग हैं, वे अभी तक पिछले 20 वर्षों से न्याय का इंतजार कर रहे हैं । उनको न नौकरी मिली है, न मुआवजा मिला है और न ही उनका पुनर्वास हुआ है । वह पिछले 20 सालों से लगातार एससीसीएल से माँग कर रहे हैं, लेकिन उनकी माँगे सुनी नहीं जा रही है । मैंने यह विषय कोयला मंत्री जी के संज्ञान में लाया था । मैं आपके माध्यम से उन्हें पुन: याद दिलाना चाहती हूँ कि यहाँ जो सीएसआर मद है, उसका भी ठीक तरीके से लाभ नहीं मिल पा रहा है । वहाँ स्वास्थ्य, सफाई और सड़क की समस्या वैसे ही बनी हुई है । वहाँ अस्पतालों में न तो डॉक्टर्स हैं, न ही नर्सेस हैं, न सिटी स्कैन मशीन है, न अल्ट्रासाउण्ट मशीन है । हमारे कर्मचारियों को वहाँ से दूर जाना पड़ता है और अपने खर्चे से इलाज करवाना पड़ता है ।

महोदय, मेरा आपके माध्यम से मंत्री जी से निवेदन है कि उन भूमि पुत्रों को उनका मुआवजा और पुनर्वास दिया जाए।

श्री वीरेन्द्र सिंह (बलिया): सभापति महोदय, मैं एक बहुत ही महत्वपूर्ण विषय पर आपके माध्यम से सरकार का ध्यान दिलाना चाहता हूँ। पूर्वी उत्तर प्रदेश में भारी बारिश के कारण किसानों के फसल का भारी नुकसान हुआ है। वहाँ के किसान मिर्च की खेती करते है। अभी कुछ किसान मक्के और धान की कटाई किए थे, लेकिन बारिश होने के कारण उनका फसल सड़ गया। किसान मिर्च की बुवाई किए थे, उनके खेत में पानी आ गया और वह भी सड़ गया।

महोदय, हमारे यहाँ पानी की प्रचुरता के कारण बहुत बड़ा सुरहा ताल है। यह एशिया का सबसे बड़ा ताल है। वहाँ चन्द्रशेखर जी के नाम पर एक विश्वविद्यालय बना है। मुलायम सिंह जी जब मुख्यमंत्री थे तो वहाँ गए थे। वहाँ एक शहीद स्मारक भी बना है। भारी बारिश के कारण बलिया शहर के डी.एम. तथा एस.पी. के बंगले भी डूब गए हैं।

महोदय, मैं आपके माध्यम से भारत सरकार से माँग करता हूँ कि शहरी विकास मंत्रालय और कृषि मंत्रालय को निर्देशित किया जाए और किसानों की पड़ताल करके उचित मुआवजा दी जाए। बलिया शहर के विशेष व्यवस्था के लिए भी निर्देश दिया जाए। वहाँ के डी.एम. व एस.पी. के बंगले पानी में डूब गए हैं। सुरहा ताल में चन्द्रशेखर जी के नाम से विश्वविद्यालय है, उसमें भी पानी भर गया है। उस पानी को निकालने के लिए एक स्थायी व्यवस्था की जाए। यह योजना शहरी विकास मंत्रालय में है। इसके लिए मैं आपसे निवेदन करूँगा।

महोदय, आज देश भर में आजादी का 'अमृत महोत्सव' मनाया जा रहा है। बलिया भी एक महत्वपूर्ण जगह है। यह वर्ष 1942 में ही आजाद हो गया था। वर्ष 1942 के आंदोलन का जयप्रकाश नारायण जी ने नेतृत्व किया था। मैं आपसे निवेदन करूँगा कि बलिया में पानी का प्रबंधन के लिए और किसानों को मुआवजा देने के लिए, आप सरकार को निर्देशित करने की कृपा करें।

माननीय सभापति : श्रीमती प्रतिभा सिंह जी, आप पहली बार सदन में बोल रही हैं। आपका स्वागत है।

श्रीमती प्रतिभा सिंह (मंडी) :सभापति महोदय, आपने मुझे बोलने के लिए सुअवसर प्रदान किया, इसके लिए आपका बहुत-बहुत धन्यवाद।

महोदय, मैं हिमाचल प्रदेश से आती हूँ। यह बहुत ही छोटा-सा प्रदेश है। परंतु, पर्यटन की दृष्टि से बहुत ही महत्वपूर्ण है। आज मैं आपके माध्यम से सरकार के ध्यान में यह बात लाना चाहती हूँ कि हमारे पास तीन एयरपोर्ट्स हैं, जो कि बहुत ही छोटे हैं। उनकी एक्स्टेंशन न होने की वजह से वहाँ हम बड़े प्लेन नहीं ले जा सकते हैं। वहाँ जो छोटा प्लेन जाता है, वह 20 सीटर्स प्लेन है। उसमें 20 यात्री सफर कर सकते हैं। उसका जो भाड़ा है, वह कई बार आकाश को छूता है। आम व्यक्ति उससे सफर नहीं कर पाता है। मैं आपके माध्यम से सरकार के ध्यान में यह बात लाना चाहती हूँ।

महोदय, हमारा हिमाचल प्रदेश एक महत्वपूर्ण स्टेट है। यह फलों के लिए जाना जाता है, टूरिज्म के लिए जाना जाता है। केवल भारत से ही नहीं, बल्कि विदेशों से भी टूरिस्ट हिमाचल प्रदेश आना चाहते हैं। 15-20 घंटे का सफर कोई भी नहीं करना चाहता है। अगर आपको दिल्ली से भी कुल्लु, शिमला और धर्मशाला पहुँचना है तो कम से कम 10-12 घंटे लगते हैं। इसलिए, हमारे बहुत से टूरिस्ट्स डेस्टिनेशन तक नहीं पहुँच पाते हैं। मैं आपके माध्यम से सरकार से यह कहना चाहती हूँ,

अगर पर्यटन की दृष्टि से देखा जाए तो जहाँ हिमाचल प्रदेश में इतना सौंदर्य हैं, इतने हरे-भरे बाग-बगीचे हैं, पर्यावरण इतना सुंदर है, बहुत से लोग वहाँ जाकर उसका आनंद लेना चाहते हैं।

सर, मैं आपके माध्यम से केवल यह मांग करना चाहती हूं कि हमें इन एयरपोर्ट्स को एक्सटेंड करने की अनुमति मिले, हम इनको एक्सटेंड कर सकें। इसके तहत ही हमारा टूरिज्म वहां फल-फूल सकता है। बहुत-बहुत धन्यवाद।

SHRI PRASUN BANERJEE (HOWRAH): Namaskar, Sir. I want to raise a burning issue concerning my Constituency, Howrah Sadar, West Bengal.वहां आरती कॉटल मिल्स है, जो 50-60 सालों से बहुत अच्छी चल रही थी। अब वहां थोड़ी-बहुत कमियां आ गई हैं। वहां काम करने के लिए आदमी नहीं हैं। वहां कोई ठीक से मशीन चलाने वाला नहीं है। वहां ऊपर की ओर से पूरा फट गया है, लेकिन इसे कोई देखने के लिए नहीं आता है। यह गवर्नमेंट के अंडर है। ऊपर से पानी गिरने से करीब दो सौ करोड़ का सामान खराब हो रहा है। जो लोग वहां नौकरी करते हैं, वे हर रोज रोते हैं। इतनी सुन्दर मिल,the situation is difficult. हावड़ा, सदर में गवर्नमेंट की ओर से अच्छी-अच्छी जगह में थोड़ा-बहुत कट कर दिया,जैसे बर्न स्टैंडर्ड को बेच दिया, गवर्नमेंट प्रेस को बेच दिया। मैं आपके माध्यम से मिनिस्टर को कहना चाहता हूं कि इसे बहुत अच्छे ढंग से रखना चाहिए। इसमें बहुत से आदमी काम करते हैं और यहां बहुत अच्छी तरह से काम होता है। मैं मंत्री जी से विनती करता हूं कि यह बंद नहीं होना चाहिए। About 400 people are there. They are not getting proper salary also. उन्हें कुछ नहीं मिलता है। वहां स्थिति बहुत खराब है।

मैं आपके माध्यम से सरकार से विनती करता हूं कि इसे कभी बंद मत करिए। हम बातचीत करके जरूर अच्छे से इसे चला सकेंगे।

LIST OF MEMBERS WHO ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shri Rajesh Naranbhai Chudasama Dr. Manoj Rajoria Shrimati Gomati Sai	Shri Unmesh Bhaiyyasaheb Patil
Shri Gopal Shetty	Shri Unmesh Bhaiyyasaheb Patil Shri P. P. Chaudhary Shri Devaji Patel Kunwar Pushpendra Singh Chandel
Shri Rahul Kaswan	Shri Unmesh Bhaiyyasaheb Patil Shri Devaji Patel Shri Dushyant Singh Shri P. P. Chaudhary Kunwar Pushpendra Singh Chandel
Shri C. P. Joshi	Shri Unmesh Bhaiyyasaheb Patil Shri Dushyant Singh Kunwar Pushpendra Singh Chandel
Shri Satyadev Pachauri Shri Anil Firojiya Shri P. P. Chaudhary Shri Parvesh Sahib Singh Verma	Kunwar Pushpendra Singh Chandel
Shri Pradyut Bordoloi	Dr. DNV. Senthilkumar S. Shrimati Supriya Sadanand Sule

Shrimati Pratima Mondal	Dr. DNV. Senthilkumar S. Shrimati Supriya Sadanand Sule
Shrimati Nusrat Jahan Shri S Venkatesan	Dr. DNV. Senthilkumar S.

माननीय सभापति : सभा की कार्यवाही 2 बजकर 30 मिनट तक के लिए स्थगित की जाती है।

13.33 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

14.35 hrs

The Lok Sabha reassembled after Lunch at Thirty Five Minutes past Fourteen of the Clock.

*(*Hon. Speaker *in the Chair)*

माननीय अध्यक्ष : माननीय सदस्यगण, कल कोविड-19 जैसे गंभीर विषय पर सदन ने गंभीर चिंतन और मनन किया। सदन देर रात्रि 12 बजकर 20 मिनट तक चला। मैं सभी माननीय सदस्यों को धन्यवाद देता हूं, जिन्होंने देर रात्रि तक बैठकर इस चर्चा में सहभागिता निभाई। करीब 11 घंटे तक इस विषय पर चर्चा चली। इस सकारात्मक चर्चा और संवाद के लिए हमारे जनप्रतिनिधि अपनी जनता के लिए चिंतित रहते हैं। कोविड के समय इस गंभीर महामारी में होने के बाद भी उन्होंने जनता के बीच में रहकर सभी सामाजिक संस्थाओं को लेकर काम किया, इसके लिए मैं सभी माननीय सदस्यों को

धन्यवाद देता हूं। क्योंकि, यह देश की लोकतांत्रिक संस्था है और यहां से संदेश नीचे तक की संस्थाओं में जाता है। जनप्रतिनिधि जितना सामाजिक काम करेंगे, जितना सामाजिक दायित्व निभाएंगे, उतना ही सकारात्मक वातावरण जनप्रतिनिधि के प्रति बनेगा। कल की प्रोडक्टिविटी लगभग 200 प्रतिशत रही, जो आज तक में इतिहास रही है।

श्री अधीर रंजन चौधरी (बहरामपुर): सर, सदन की तरफ से आपसे यह मांग की गई थी, हम सभी लोगों ने मांग की थी कि कोविड पर चर्चा करनी चाहिए। आपने तुरंत सिर्फ हमारी मांग ही नहीं मानी बल्कि एक दिन बाद ही इस विषय पर चर्चा शुरू करा दी। हम सभी सदन की तरफ से आपकी सराहना करते हैं। यह आपकी पहल के चलते ही हुआ है। आपकी इतनी दिलचस्पी है कि आपके साथ-साथ सदन के सारे मैम्बर्स, 12 बज गए, लेकिन किसी को इसमें कोई ऐतराज नहीं था। क्योंकि, जब आप इसकी अगुवाई करते हैं तो हम सारे मैम्बरों को इसमें सवाल करने का अधिकार नहीं है। हम लोगों ने इसको मान्यता देते हुए इस विषय पर चर्चा की है और शिरकत की है। माननीय मंत्री जी ने भी बहुत ध्यानपूर्वक सबकी बातों को सुना है। अब वे जवाब देंगे।

श्री सुदीप बन्दोपाध्याय (कोलकाता उत्तर): सर, यह मैं हाउस के लिए बताना चाहता हूं कि बिजनेस एडवाइजरी कमेटी मीटिंग में प्रस्ताव हुआ था कि नियम 193 के अधीन चार घंटे तक डिबेट होगी, आपने अचानक चेयर से बोला कि चार घंटे ही क्यों, यह डिबेट 12 घंटे तक होगी। यह मैंने भी सुना कि कौन 12 घंटे चर्चा चलता है। मैंने लोक सभा की बहुत सारी बिजनेस एडवाइजरी कमेटी मीटिंग्स की हैं, लेकिन 12 घंटे तक चर्चा चले, यह बात स्वयं स्पीकर के मुख से आती है, यह भी आपने एक रिकॉर्ड बना दिया। धन्यवाद।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदय, मुझे इसमें एक बात जोड़नी है । रात के 12 बजकर 20 मिनट पर सत्र समाप्त हुआ था। इस चर्चा में महिला जनप्रतिनिधि, जो सांसद हैं, वे भी बैठी थीं । आपको उनको भी धन्यवाद देना चाहिए। उस समय महिला सांसद भी यहां मौजूद थीं। एक नहीं, कई महिला सांसद थीं।

माननीय अध्यक्ष : जो माननीय सदस्य देर रात्रि तक बैठे थे, उनको विशेष रूप से शून्यकाल में मौका मिलेगा । मैंने सब लिस्ट बना रखी है । जो सदन में ज्यादा देर तक बैठेगा, ज्यादा सहभागिता दिखाएगा, उसको शून्यकाल में पर्याप्त अवसर मिलेगा। क्या आप सब इस बात से सहमत हैं?

अनेक माननीय सदस्य: जी सर।

श्री अर्जुन राम मेघवाल: सर, अच्छी चर्चा थी। उसके लिए मैं आपका आभार व्यक्त करता हूं।

डॉ. निशिकांत दुबे (गोड्डा): सर, सोमवार को ही हो जाए।

माननीय अध्यक्ष : निशिकांत जी बैठे रहते हैं, इसलिए?

14.39 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: माननीय सदस्यगण, नियम 377 के अधीन मामले सभा पटल पर रखने की अनुमति प्रदान की जाती है। माननीय सदस्य 377 के मामले सभा पटल पर रख दें। आधा घंटा-डेढ़ घंटा लेट हो जाए तो कोई बात नहीं है, लेकिन उसी दिन रख दें। अगले दिन 377 के मामले नहीं लिये जा सकते हैं। यह मैं आपसे आग्रह कर रहा हूं और व्यवस्था दे रहा हूं। उस दिन लेट हो जाए कोई बात नहीं।

---

* Treated as laid on the Table.

(i) Regarding setting up of AIIMS like Institute at Kozhikode, Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): The Government has decided to establish AIIMS like institutes across the country. The Government has also approved setting up of about 7 AIIMS like institutes in various states. However, Kerala has not been included in this list.

There is a huge demand for setting up the AIIMS like institute in the state. Proposals were under consideration to establish the same in Kozhikode which covers over 7 districts in various administrative matters of the Malabar region of the state.

Sufficient Government land at Kinaloor is also available. Setting up this institute at Kozhikode will have far reaching advantage in the Malabar region which has reported one of the largest number of cancer patients in state and various other diseases including the recurring endosalphan victims. It is, therefore, urged that this may be included in the budget proposal of proposed AIIMS like institute for Kerala at Kozhikode.

(ii) Regarding construction of road over Kolab reservoir under CRF in Odisha

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Residents of six Gram Panchayats namely – Tikarpadha, Kumaragandhana, Umbel and Banamaliput of Lamptaput Block & Badasuku and Lankaput of Koraput Block in the District of Koraput have been affected due to storage of water in the Kolab reservoir which is meant for construction of Kolab Dam Project as Hydro Electric Project.

The people of these Gram Panchayats depend on Lamptaput Block headquarters for all sort of activities namely Health Centres, Schools, Colleges, Bank, Block and Tahsil etc. In the absence of any road over the Kolab reservoir, the residents face immense inconvenience. The request is for immediate construction of a 1200 mtrs road over Kolab reservoir under CRF. This would be an important initiative to tackle left wing extremism in the District.

I would request the Ministry of Road Transport and Highways to kindly look into the matter for immediate construction of the above road under CRF to mitigate the sufferings of the people.

(iii) Regarding financial aid to construct bridges across Cauvery river

DR. DNV SENTHILKUMAR S. (DHARMAPURI): The Mettur dam reservoir area on cauvery river falls in my Parliamentary Constituency and connects the two district borders of Dharmapuri and Salem. Constructing a bridge is essential across Mettur dam storage. The following two bridges are required.

1. Bridge from Nagamarai to Pannavadi coracle point which should be of 5 Km length.

2. Bridge from Oddanur to Kottaiyur coracle point which should be of 1 Km length when the above said bridges become a reality, rounding of 60 Kms through road and high risk travelling in coracles and boat can be avoided. It helps in accessing education, medical facilities and other basic amenities.

I would urge the Union Government to look into this issue and provide necessary financial aid to construct the above said bridges across cauvery river (Mettur Dam Reservoir area) connecting villages in Dharmapuri district to Salem district which will help in reaching other ends in a short span. It will ensure the much needed connectivity for the people.

(iv) Regarding Net Borrowing Ceiling of State Government

DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE): For the financial year 2021-22, the NBC (net borrowing ceiling) was originally fixed at Rs. 42,472 crores as per the FRBM norms fixed by the Central Government and applicable to every State. The Department of Expenditure, Ministry of Finance, Government of India has subsequently informed that an amount of Rs. 17,923.24 crores had to be adjusted against the Net Borrowing Ceiling fixed for this year on account of the so called overborrowing of the State during earlier years of the previous Government in the State. Despite the persuasion by the State Government that the reduction of limit would be extremely harsh on the State for no fault of ours, the Ministry of Finance did not accede to the request of the State Government and has spread the deduction over a three-year period. This unprecedented move of reducing the borrowing limit to accommodate for the so called overborrowing pertaining to a 5-year period of the previous Government, particularly during these extraordinary times of pain and suffering caused by the outbreak of the pandemic, as well as natural calamities of floods would cripple the fiscal health of the State. I seek the urgent intervention of the Hon'ble Finance Minister in this regard, to rectify this anomaly at the earliest and support the State Government.

(v) Regarding conversion of some Kendriya Vidyalayas from Project sector to Civil sector

ADV. A. M. ARIFF (ALAPPUZHA): Kendriya Vidyalaya, NTPC, Kayamkulam started functioning on 28-07-1999 in Project Sector under the sponsorship of NTPC, Kayamkulam mainly to cater to the educational needs of the wards of the project employees. Now NTPC plant in Kayamkulam has been closed for almost a decade and hence the authorities are closing down the KV attached to it too. 14 project sector Kendriya Vidyalayas are now going to shut down because of discontinuation of sponsorship. In adherence with the Govt. policy to establish more KVs across the country, if all these KVs having full infrastructure facilities are taken over by the Government and converted to Civil Sector, it would spare the huge cost of establishing KVs. So I request the Govt. to take urgent steps to convert all these 14 KVs including Kayamkulam NTPC Kendriya Vidayalaya from Project Sector to Civil Sector.

(vi) Regarding grant of interim relief to farmers and others affected by excessive rainfall in Tamil Nadu

SHRI P. RAVINDHRANATH (THENI): I would like to bring to the notice of this Government that due to the excessive rainfall in the state of Tamil Nadu, crops raised in more than 5 lakh acres are totally damaged. In addition, thousands of houses are partially or fully damaged with significant causalities in poultry and cattle population. The central team has recently visited the affected areas in the state to assess the damages. It is expected that the Government would decide the compensation package for the affected farmers and others once the report of the assessment team is received. However, due to the total loss of crops, farmers and others who have lost their houses, cattle are in intolerable hardships. Therefore, I urge the Government to grant interim relief to Tamilnadu immediately and ensure provision of interim compensation immediately to all the affected farmers and others who had lost their properties.

14.40 hrs

DISCUSSION UNDER RULE 193

COVID-19 Pandemic and various aspects related to it* …Contd.

****SHRIMATI VANGA GEETHA VISWANATH (KAKINADA):** I would like to place my views on COVID-19.

I say thanks to doctors and all medical and frontline staff who extended their services.

Coronavirus has taught mankind many lessons. People of the entire world lost their family members, relatives and friends. It is a heart burning issue. In this pandemic situation, our hon. Prime Minister, Modi Ji, gave strength to all people of India to fight against the pandemic, took action according to the situation. My Dhanyavadamulu to our Prime Minister.

Hospitals for treatment, masks for the safety, medicines for sick people are all important to save the lives. Besides all the above, moral boost up of the people is much more important to support their mental health. Due to Corona, all activities have stopped. It has very much affected the poor people whose livelihood is dependent on their daily work. If there is no work, then there are no wages, no salary, no food and no medicines. Due to this situation, they are

---

* Further discussion on Covid-19 pandemic and various aspects related to it raised on 02.12.2021

** Speech was laid on the Table.

disturbed emotionally and mentally. It is a very pathetic situation faced by the people.

In Andhra Pradesh, with the support of the Central Government, our honourable Chief Minister took steps to extend services not only for providing health facilities but also continued the welfare schemes and provided monetary benefits on humanitarian grounds. All the works have stopped and all the activities have stopped but extending monetary help did not stop in Andhra Pradesh. Our Chief Minister, Shri Y.S. Jagan Mohan Reddy garu not only served as a Chief Minister but also as an elder son of a family and like brothers in a family.

In Andhra Pradesh, a voluntary system is introduced to provide one volunteer to 50 families and for every 2000 people, there is secretarial assistance consisting of ten ward secretaries for all departments including health services. These efforts have helped close monitoring in extending health services to the people.

In Andhra Pradesh, service is rendered by our Chief Minister. COVID-19 pandemic was unprecedented in its scale and it has quickly spread across the world. During the pandemic, Andhra Pradesh has rose to the challenge and has become a role model in handling the situation. We have spent Rs. 3648.10 crores on it so far.

I would like to share the steps taken by honourable Chief Minister, Shri Jagan Mohan Reddy garu not only in tackling Coronavirus but also in implementing various health schemes, providing facilities, doctors, medicines, labs, etc.

As on 23rd November, 2021, a total of 3,02,23,680 samples have been tested in which 20,71,567 have tested positive with a positivity rate of 6.85 per cent. The tests done per million in AP is 5,65,987 as against all India average of 4,56,733.

The current fatality rate as on 23rd November, 2021 is 0.70 per cent as against 1.35 per cent at all India level. The recovery rate is 99.20 per cent which is the best in the country.

At the time of outbreak of COVID-19, our State used to send samples to NIV Pune for COVID-19 testing as there are no labs in the State to test for COVID-19. By October, 2020, we had 150 COVID-19 labs working round the clock.

Unavailability of required health infrastructure is taken as a challenge and state of the art health facilities have been created across the State fully geared up to face the surge. At the onset of epidemic, there were only 3636 oxygen beds and 123 ventilators in the State. During peak, there were 649 Government and

private sector hospitals serving as COVID hospitals with 47,169 beds. This is now further enhanced to 60,000 beds.

Round the clock 104 Central Call Centres for COVID were established at Gannavaram during April, 2020. Similarly, in each district, a round the clock satellite call centre was also established. This has become the one-stop point for all COVID related services in the State.

Role of village and Ward Volunteers: Government has leveraged on the strength of availability of trained man power at the village and ward level in the form of village and ward volunteers during the COVID pandemic. In conducting 25 rounds of house-to-house fever survey, management of home isolation, distributing the medicines to needy, disseminating IEC material, these volunteers and secretariat system has become a role model for the entire country.

COVID Vaccination status: In COVID vaccination, our strategy of vaccination 60 plus and 45 plus before starting 45 below population has given good results. So far, we have vaccinated first dose 3,39,94,451 (86.01 per cent) and second dose 2,34,41,994 (68.96 per cent). Strengthening Quality Free Drugs Programme: Andhra Pradesh Government has allocated and spent Rs. 1034.99 crore for medicines from May, 2019 to November, 2021. Another Rs. 964 crores were spent exclusively during COVID pandemic on drugs. An additional Rs. 119 crores were spent on drugs for black fungus. All drugs

supplied to health institutions are from Good Manufacturing Practice (GMP) / World Health Organisation Good Manufacturing Practice (WHO-GMP) certified companies only. The number of quality drugs now mandated at our facilities are:

Sub Centre	-	67
PHCs	-	215
CHCs	-	362
AHs	-	362
DHs	-	478
THs	-	608

Nadu-Nedu: We launched a comprehensive programme for revitalisation of hospital and health care services across the State. We have taken up construction of YSR health clinics, YSR Urban Health clinics, revitalisation of Primary Health Centres, Community Health Centres and Area Hospitals and upgradation of 11 existing medical colleges and two attached institutions. Further, we have started construction of fie multi-specialty hospitals, 16 new medical colleges and Super Specialty Hospitals.

Dr. YSR Arogyasri Scheme: Earlier only 1059 procedures were covered under the scheme that too within the hospitals located in the State. In the last two and a half years, 1377 new procedures were added and at present, the total procedures are 2436. The eligibility criteria for Aarogyasri Health cards have been enhanced from earlier Rs. 2 lakhs to Rs. 5 lakhs. The highest ever

expenditure till 2019 was Rs. 6 lakhs for a patient. This year, we have spent Rs. 18.8 lakhs on a single patient.

Revamped 108 Services: Fleet size increased to 748 to ensure timely service and better coverage of 108 services Ambulance to population ratio is one per 74609 which is the best in the country.

Revamped 104 Services: Fleet size increased to 656 to ensure one vehicle per Mandal. Coverage ratio is one per 44452 persons which is the best in the country. 74 categories of drugs are dispensed and 29 types of equipment are available in these vehicles. Another 432 vehicles are being added to this fleet currently.

Family Physician Concept: All 10478 village secretariats shall be covered with minimum of two to four visits in a month by a doctor. Each Secretariat will have one fixed doctor who will visit Secretariat at least twice a month with 104 vehicles. He will conduct tests, dispense medicines and also do follow up at the PHC for these families.

Aarogya Aasara: Very unique scheme launched to compensate the loss of wages for patients during post-operative recovery period. Every day Rs. 225 is paid during recovery. This is implemented for 1519 procedures.

Dr. YSR Kanti Velugu: To provide Comprehensive Quality Eye Care Service to entire 5.60 crore population free of cost in a phased manner:

Phase-I-Screened 66,17,613 children and provided 1,58,227 free spectacles to all children

Phase-II - “Avva-Tata”- Targeting Eye screening of 60 years and above old age people. Screened 14,28,265 people, provided 7,82,758 spectacles, performed 1,13,542 cataract surgeries.

Dr. YSR Village Clinics: Dr. YSR Village Clinic at every village secretariat is established to provide basic primary health care at village in a newly constructed building with one ANM and one MLHP (Mid-Level Health Provider). They can do required tests and dispense medicines for all common ailments.

Dr. YSR Urban Clinics: Established 560 Urban Primary Health Centres (a) One UPHC for every 30,000 population (b) UPHCs are within ten to fifteen minutes walkable distance from each household.

One Medical Officer, two staff nurses, one lab technician, one pharmacist, one data entry operator and one class IV employee are provided to strengthen services for urban poor. Thank you, Sir.

***श्रीमती रंजनबेन भट्ट (वडोदरा):** कोरोना महामारी के समय मे आदरणीय नरेंद्र मोदी जीके नेतृत्व मे केन्द्र सरकार के द्वारा किए गए कार्यों के विषय मे मैं अपने विचार व्यक्त करती हूँ।

आदरणीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व मे हमारे देश ने उच्चतम प्रतिबद्धता के साथ कोरोना वैश्विक महामारी में कोरोना की तीव्रता को सफलतापूर्वक सीमित किया है । आदरणीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व मे हमारे देश मे कोरोना महामारी की तीव्रता को सक्रियता से रोकने के लिए समय रहते बचाव, एवं समाज आधारित दृष्टिकोण का आह्वान किया और संक्रमण को कम करने, जीवन को बचाने एवं महामारी के प्रभाव को कम करने के लिए एक व्यापक रणनीति बनाई। आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने खुद स्वयं सभी राज्यो और केन्द्रशासित प्रदेशों के मुख्यमंत्रियों तथा सभी हितधारक के साथ नियमित रूप से मुद्दो को समझने और प्रभावी रूप से कोविड प्रबंधन में राज्यो के साथ सहयोग करने के लिए बातचीत करते रहे ।

आदरणीय प्रधानमंत्री के समग्र मार्गदर्शन में गृह मंत्रालय ने भारत में कोविड-19 प्रबंधन के विभिन्न पहलुओं पर 29 मार्च 2020 को 11 अधिकार प्राप्त समूहों का गठन किया गया था । (i) चिकित्सा आपातकालीन योजना, (ii) अस्पतालों की उपलब्धता, आइसोलेशन (अलगाव) और क्वारंटीन (संगरोध सुविधा), बीमारी संबंधित मुद्दों की निगरानी और परीक्षण, (iii) आवश्यक चिकित्सा उपकरणों की उपलब्धता सुनिश्चित करना, (iv) मानव संसाधन और क्षमता निर्माण में वृद्धि, (v) आपूर्ति श्रृंखला और रसद प्रबंधन, (vi) निजी क्षेत्र के साथ समन्वय, (vii) आर्थिक और कल्याणकारी उपाय, (viii) सूचना, संचार और सार्वजनिक जागरूकता, (ix) प्रौद्योगिकी और डेटा प्रबंधन, (x) लोक शिकायत और (xi) लॉकडाउन से संबंधित रणनीतिक मुद्दे । इन समूहों को जरूरत और उभरते परिदृश्य के आधार पर पुनर्गठित किया गया था।

---

*Speech was laid on the Table.

कोरोना महामारी से बचाव के लिए केन्द्र सरकार द्वारा लोगो को निशुल्क वैक्सीन लगाई गई है । अभी तक देश मे 125 करोड़ लोगो को वैक्सीन के डोज़ लग चुके है । सभी लोगों को वैक्सीन की दूसरी डोज़ लगाने के लिए अभियान भी चलाये जा रहे है । कोरोना महामारी में लोगों को राहत पहुंचाने के लिए आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में केन्द्र सरकार के द्वारा अनेक योजनाएं शुरू की, जिनसे जरूरतमंदों को बहुत मदद मिली। लोगों को निःशुल्क राशन उपलब्ध कराया गया, छोटे-छोटे व्यापारी और पथ विक्रेता अपना रोजगार फिर से शुरू कर सके इसके लिए उन्हें स्ट्रीट वेंडर योजना के तहत बिना ब्याज के ऋण उपलब्ध कराया गया एवं देश की अर्थ व्यवस्था को गति प्रदान करते हुए राहत पेकेज भी दिये गए ।

आदरणीय नरेंद्र मोदी जी के नेतृत्व में केंद्र सरकार के द्वारा कोरोना महमारी की दूसरी लहर के दौरान कोरोना की सक्रियता से रोकथाम के लिए सतर्कता के साथ ऑक्सीज़न प्लांट निर्माण करने की अवसंरचना तैयार की गयी। कोरोना वैश्विक महामारी के समय में देश को अभूतपूर्व नेतृत्व प्रदान करने के लिए मैं सभी देशवासियों की तरफ़ से आदरणीय प्रधानमंत्री श्रीनरेन्द्र मोदी जी का धन्यवाद व्यक्त करती हूँ। कोरोना महामारी के दौरान मेरे संसदीय मत क्षेत्र वडोदरा मे 35 दिनों तक लगातार कोरोना मरीजों के परिवारों को खाना पहुंचाने का कार्य किया गया, इसके साथ ही आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के सरकार के 7 वर्ष पूर्ण होने पर मेरे संसदीय मत क्षेत्र वडोदरा में 100 वैक्सीन सेंटर पर वैक्सीन लगवाने आ रहे लोगों को 20000 छाछ पेकेट वितरित किए गए, 177 दिव्यांगजनों को और वडोदरा रेलवे स्टेशन परकार्यरत 188 कुली भाइयों को कोरोना महामारी के समय में परिवार निर्वाह के लिए राशन किट का वितरण किया गया। कोरोना महामारी के समय मे शमशान मे काम कर रहे 84 कर्मचारियों को प्रधानमंत्री सुरक्षा बीमा योजना के तहत अगले 30 साल के लिए उनको जीवन बीमा का कवच मिल सके उस हेतु से प्रति व्यक्ति 360 रुपए जमा कर प्रधानमंत्री सुरक्षा बीमा योजना का लाभ दिया गया। मेरे संसदीय मत क्षेत्र वडोदरा मे वडोदरा म्युनिसिपल कारपोरेशन मे इंडियन

ऑइल कॉर्पोरेशन और पावर ग्रिड के वृत्तीय सहयोग के द्वारा 2 एम्बुलेंस आवंटित किए गए । आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में और हमारे राष्ट्रीय अध्यक्ष श्री जे. पी. नड्डा जी के मार्गदर्शन से मैंने मेरे संसदीय मत क्षेत्र वडोदरा में कोरोना मरीजों की सुविधा हेतु 100 बेड वाला और 5 ऑक्सीज़न कोंस्ट्रेटर मशीन के साथ आइसोलेशन सेंटर शुरू करवाया गया एवं मेरे संसदीय मत क्षेत्र वडोदरा मे कोरोना महामारी के दौरान किसी मरीज के मृत्यु हो जाने पर उसके अस्थि विसर्जन का काम मुश्किल हो रहा था जिसके लिये हमारे भारतीय जनता पार्टी के कार्यकर्ताओं के द्वारा 12 शमशानों मे मृत्यु हुए 144 कोरोना मरीजों के अस्थि विसर्जन का कार्य भी किया गया।

कोरोना महामारी के दौरान पूरा देश ने एकजुटता के साथ एक दूसरे के साथ खड़े रहकर कोरोना महामारी का पूरे सक्रियता के साथ सामना किया है।

मैं सभी देशवासियों की तरफ से कोरोना महामारी के दौरान अभूतपूर्व और सक्रियता के साथ नेतृत्व प्रदान करने के लिए आदरणीय प्रधानमंत्री श्री नरेन्द्र मोदी जी का हृदयपूर्वक धन्यवाद व्यक्त करती हूँ। जय हिन्द जय भारत।

धन्यवाद

***श्री मलूक नागर (बिजनौर):-** इस कोरोना महामारी में जिसके परिवार वाले ऊपर चले गए है मैं परमात्मा से प्रार्थनाकरता हूं कि उनको इस दुख को सहने की क्षमता दे, और सभी तीज त्योहारों में अपने आप को सामान्य तरीके से निकाल सकते हैं और जिनको करोना हुआ है और कोरोना के बाद के जो इंपैक्ट हो रहे हैं उनसे बहुत जल्दी निकले जिससे सामान्य जिंदगी जी सकें । कोरोना महामारी देश की अब तक की सबसे बड़ी महामारी में से एक है और जब शुरू में ही इसका अंदेशा लगने लगा था तो 12 मार्च 2020 को यह मुद्दा मैंने पार्लियामेंट में उठाया था जिसमें मैंने कहा था की, देश में जितने भी इंटरनेशनल एयरपोर्ट हैं जो लोग बाहर से आ रहे हैं जिन देशों से बहुत ज्यादा लोग बीमार है क्या कोई चेक करने की व्यवस्था सरकार ने की है जैसे U.SA ने कुछ देश बैन किये है पूरा यूरोप बैन कर दिया है तो क्या हमारा देश बैन करने की सोच रहे है। व दोबारा 20 सितंबर, 2020 यह मुद्दा मैंने पार्लियामेंट में उठाया था सरकार अगर चेत-जाती और विदेश से आनी वाली फ्लाइट बंद कर देती तो जो परिस्थितियां मार्च और अप्रैल 2021 में हुआ था यह ना होती तो अभी मैं आपसे प्रार्थना करना चाहता हूं कि जो पूरे विश्व में दस्तक दे रहा है नए-नए वेरिएंट आ रहे हैं तो सरकार को इसका पूरा ख्याल रखें। जिससे हमारा देश व देश की इकोनॉमी देश के लोगों को बचाया जासके। हम जानते हैं कि सरकार भारत सरकार और प्रदेशों की सरकारों ने बहुत कोशिशकी और बहुत अच्छा देश के लिए काम किया इसीलिए देश आज सही जगह खड़ाहै पर इससे भी ज्यादा चीजें की जा सकती थी जो माननीय प्रधानमंत्री जी की कोशिश और उसके हिसाब से जमीनी स्तर पर काम नहीं किया जिसकी वजह से देश को कुछ नुकसान हुआ है और जो आज खास बात है वह मैं कहना चाहता हूं कि कोरोना के बाद के जो इंपैक्ट हो रहे है व देश में ज्यादातर लोग कोरोना के साइड इफेक्ट से पीड़ित हैं जिनमें शरीर के किसी ना किसी अंग को कमजोर कर दिया और झेलने की की क्षमता कि बीमारियों को बहुत कमजोर हो गए और बाद में अंदर शरीर में लड़ाई हुई खून गाढ़ा हो गया लोगों को पता नहीं चल पाया

---

*Laid on the Table

जिसकी वजह से बहुत सारे लोगों को ब्रेन हेमरेज हो रहे हैं व बहुत सारे लोगों को हार्ट अटैक हो रहे हैं। सरकार को चाहिए उनको ऐसे सुविधाएं मिले जिनसे उनका उपचार सही से हो सके व उनकी जान बचाई जा सके। बहुत महत्वपूर्ण है कि कोरोना होने के बाद के इंपैक्ट हो रहे है व देश की व देशवासियों आर्थिक स्थिति बहुत ही खराब है जिसकी वजह से पूरे देशमें सभी जगहों पर सभी परिवारों के माहौल में तनाव है तनाव होने से नकारात्मक सोच होने की वजह से लोग डिप्रेशन में जा रहे हैं व बीमारियों से लड़ने की शारीरिक क्षमता पहले ही बहुत कम रह गई है इसलिए नकारात्मक सोच के साथ परिवार में दिक्कतें हो रही है इसीलिए साइकोलॉजिस्ट व साइकैटरिस्ट डॉक्टरों की उपलब्धता अधिक कराया जाए, जिससे लोग मानसिक और शारीरिक रूप से स्वस्थ हो सके व लगातार अपने कामों को आगे बढ़ा कर तरक्की के रास्ते पर चल सके जिससे हमारा देश लगातार तरक्की के रास्ते पर चल सके। व माननीय प्रधानमंत्री जी के 5 ट्रिलियन डॉलर के सपनों को पूरा कर सके व हमारा देश विश्व में बहुत बड़े मुकाम पर खड़ा हो सके।

स्वास्थ्य और परिवार कल्याण मंत्री तथा रसायन और उर्वरक मंत्री (श्री मनसुख मांडविया) : माननीय अध्यक्ष जी, मैं सबसे पहले आपको धन्यवाद देना चाहता हूं, क्योंकि आपने नियम 193 के तहत इस सदन में सबसे लंबी चर्चा करवाई और इस सम्माननीय सदन के साथियों को बोलने का मौका दिया, ताकि वे कोरोना काल के अपने अनुभव एवं विचार देश के सामने प्रस्तुत कर सकें।

यह खुशी की बात भी है कि कल रात एक बजे तक इस सदन में हमारे बहुत सारे साथी अपने विचारों को प्रस्तुत कर रहे थे। यह एक संयोग भी है कि आज़ादी के अमृत वर्ष पर काफी लंबे समय के बाद सदन ने किसी विषय पर इतनी गंभीरता से चर्चा करने का मन बनाया, जिसमें 75 माननीय सदस्यों ने इस चर्चा में भाग लिया और उन्होंने सदन के सामने अपने विचार रखे हैं।

कल पूरे देश को यह भी जानने को मिला कि कोरोना के इन दो सालों में कैसे देश ने और हमारे सदन के साथियों ने एक-दूसरे की मदद की है। सामाजिक संस्थाएं, धार्मिक संस्थाएं, राजनैतिक दल, राज्य सरकारें, उद्योग, सहकारी एवं गैर सरकारी कर्मचारियों और इन सबसे बढ़कर हर एक नागरिक ने अपने-अपने तरीके से कितनी सेवा की है, यह मैं आपके सामने थोड़ी बात रखना चाहता हूं।

सुप्रिया सुले जी ने बताया कि महाराष्ट्र के अधिकारियों ने कैसे सेवा की एवं अन्य साथियों ने बताया कि कोविड से अनाथ हुए बच्चों को सांसद महोदया ने कैसे पुनर्वासित किया। निशिकांत दुबे जी ने पूरे देश में बसे अपने राज्य के नागरिकों की मदद करने के लिए दोनों सदन के सांसदों को कैसे सहयोग में लिया। हमारे अच्युतानंद जी ने कितने बड़े पैमाने पर काम किया है, वह भी देश ने जाना है।

जसबीर सिंह जी ने बताया कि पंजाब और देश के अन्य भागों में पावन गुरुद्वारों ने कैसे अपने दरवाजे खोल दिए, ताकि कोविड से परेशान कोई भी इंसान वहां पनाह ले पाए। राहुल शेवाले जी ने धारावी में कैसे काम हुआ, वह भी सदन के सामने रखा है। ओडिशा, बिहार, तमिलनाडु और उत्तर प्रदेश जैसे राज्यों ने कोरोना में कैसे काम किया, वह भी सदन के सामने आया है।

सभी राजनैतिक दल के कार्यकर्ताओं ने अपने-अपने तरीकों से महीनों तक लोगों की सेवा की है। सभी दल के सभी साथियों ने अपनी दलगत भावनाओं से ऊपर उठकर हेल्थ वर्कर्स एवं फ्रंट लाइन वर्कर्स के कार्यों की खुले दिल से सराहना की और बहुत धन्यवाद किया। मैं भी इस बात से स्वयं को जोड़ता हूं और सभी का आभार भी व्यक्त करता हूं। मैं उन सभी साथियों का शुक्रिया अदा कर रहा हूं, जिन्होंने इस चर्चा को सार्थक बनाने में अपना अमूल्य योगदान दिया है।

माननीय अध्यक्ष जी, कोरोना को करीब-करीब दो साल पूरे होने को हैं। इस कठिन समय ने देश और दुनिया को बुरी तरह से प्रभावित किया है। दुनिया का ऐसा कोई भी देश या नागरिक नहीं होगा, जिसे कोरोना ने प्रत्यक्ष या अप्रत्यक्ष रूप से प्रभावित न किया हो। कोरोना के इस मुश्किल समय में माननीय प्रधानमंत्री श्री मोदी जी के दूरदर्शी नेतृत्व में हमारे देश के स्वास्थ्यकर्मी, फ्रंट लाइन वर्कर्स, वैज्ञानिक, युवाओं एवं उद्यमियों का तथा देश के प्रत्येक नागरिक के सहयोग से देश ने कोरोना के खिलाफ इस लड़ाई को लड़ा है, जिससे मुश्किल समय में देश की शक्ति और एकजुटता का परिचय भी दुनिया के सामने हम रख पाए हैं।

मैं सदन के संज्ञान में लाना चाहूंगा कि जब आज हम इस विषय पर गहन चर्चा कर रहे हैं, तब डब्ल्यूएचओ द्वारा सार्वजनिक किए गए आंकड़ों के मुताबिक कोरोना के 26 करोड़ से भी ज्यादा केस दुनिया भर में रजिस्टर हुए हैं। 52 लाख से ज्यादा लोगों ने अपनी जानें गंवाई हैं, जो 1.99 प्रतिशत मृत्यु दर को दर्शाता है। भारत में भी कोरोना के 3.46 करोड़ केसेज़ आए हैं और 4.69 लाख लोगों का निधन हुआ है, जो कुल मामलों का 1.36 प्रतिशत है।

भारत में प्रति मिलियन आबादी पर करीब 25 हजार कोविड के केस और 340 के हिसाब से मृत्यु दर दर्ज हुई है, जो दुनिया में सबसे कम दर में से एक है। मोदी सरकार के द्वारा शुरूआत से ही हमारे कमजोर हेल्थ इन्फ्रास्ट्रक्चर को ठीक करने का काम तेजी से चल रहा है, लेकिन कोरोना काल

की शुरूआत से ही यह बात सर्वविदित थी कि देश का हेल्थ इंफ्रास्ट्रक्चर इस लड़ाई को लड़ने की जरूरत की अपेक्षा कितना कमजोर है। पिछली सरकारों ने दशकों से हेल्थ सेक्टर को बहुत ज्यादा उपेक्षित रखा था। हमने इस बात को दोष देने के लिए नहीं सोचा और न ही उसका इंतजार किया। भारत सरकार ने विविध परिणामों पर काम करना शुरू कर दिया। आज मैं बहुत सारे तथ्यों को इस सम्माननीय सभागृह के सामने रखना चाहूंगा। इन दो सालों में प्रधान मंत्री श्री मोदी जी के नेतृत्व में जिस तरीके से निर्णय लिए गए और कार्य हुआ, वह यह दर्शाता है कि मोदी जी की सरकार पावर से नहीं, बल्कि विल पावर से काम कर रही है। कोविड के शुरूआती दौर में राज्यों को पीपीई किट्स, एन 95 मास्क्स, जरूरी दवाइयां और वेंटिलेटर्स जैसी चीजों की जरूरत थी।

महोदय, इस वक्त स्थिति यह थी कि राज्यों के पास सुविधा नहीं थी और यहां पर कई माननीय सदस्यों ने प्रश्न भी उठाया था कि यह केन्द्र सरकार की जिम्मेवारी है, यह राज्य सरकार की जिम्मेवारी है और कई ने कहा कि यह राज्य को नहीं, बल्कि सेन्ट्रल गवर्नमेंट को करना चाहिए था और किसी ने कहा कि यह स्टेट का सब्जेक्ट है, लेकिन सेन्ट्रल की जिम्मेवारी है।

माननीय अध्यक्ष महोदय, यह सारे देश की जिम्मेवारी है। यह जिम्मेवारी भारत सरकार की है कि हर एक स्टेट की मदद करे और मदद करने के लिए हमने क्या किया? हमने कोविड के शुरूआती दौर में राज्यों को पीपीई किट्स, एन 95 मास्क्स, जरूरी दवाइयां और वेंटिलेटर्स जैसी चीजों को उपलब्ध करवाया। राज्यों ने केन्द्र से मांग की थी और सरकार ने राज्यों को करीब 4.5 करोड़ एन 95 मास्क्स उपलब्ध कराएं। भारत सरकार ने राज्यों को 17.5 करोड़ से ज्यादा पीपीई किट्स उपलब्ध कराईं।

माननीय अध्यक्ष महोदय, कल वेंटिलेटर्स पर बहुत चर्चा हुई और कहा गया कि वेंटिलेटर्स ठीक नहीं थे, वेंटिलेटर्स पीएम केयर्स फंड से बिगड़े हुए मिले। उनका उपयोग नहीं हो पाया। यह राजनीति करने का प्लेटफार्म नहीं है और न ही हमें करनी है, लेकिन जब सदन में यह प्रश्न उठा तो मेरी जिम्मेवारी बनती है कि मैं इस सदन के माध्यम से देश को बताऊँ।… (व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): हम राजनीति नहीं कर रहे हैं।… (व्यवधान) हम वही कह रहे हैं, जो हुआ है।… (व्यवधान) हर बात पर सरकार की जरूर सराहना करनी चाहिए, लेकिन जो हुआ है, आप वही बताएं।… (व्यवधान)

श्री मनसुख मांडविया: माननीय अध्यक्ष जी, अधीर रंजन जी को प्रश्न पूछने का अधिकार है। मेरी जिम्मेवारी यह है कि सरकार ने जो किया है, उसे सदन को और राष्ट्र को बताऊँ। मैं नम्रता से आपको बताना चाहता हूँ कि देश में आजादी के बाद से दो साल पहले तक हमारी जरूरतें कम थीं। मैं ऐसा नहीं कह रहा हूँ कि उस वक्त वेंटिलेटर्स की जरूरत नहीं थी। उस समय हमारे देश में कुल मिलाकर 16 हजार वेंटिलेटर्स थे और 16 हजार वेंटिलेटर्स को कैसे मेनेज किया जाए, उतना मेन पावर भी था। यह हमारी रिक्वायरमेंट थी। समय के साथ पहली लहर और दूसरी लहर में उसकी डिमांड बढ़ी और उस बढ़ती हुई डिमांड को एक्सपर्ट कमेटी ने एनालिसिस किया। एनालिसिस करने के बाद पाया गया कि 75 हजार अधिक वेंटिलेटर्स की आवश्यकता है। ऐसा एक्सपर्ट कमेटी ने अपना ओपिनियन दिया था। इस ओपिनियन के आधार पर भारत सरकार ने कुल मिलाकर 58 हजार वेंटिलेटर्स का ऑर्डर दिया और उसमें से भी 97 परसेंट भारत सरकार की बड़ी कंपनियों को दिया गया। भारत सरकार की एक कंपनी भारत इलेक्ट्रॉनिक लिमिटेड थी, जो भारत सरकार का पीएसयू है और दूसरी, आंध्रा मेडटेक जोन थी। ये दोनों भारत सरकार की बड़ी कंपनियां हैं और 97 परसेंट ऑर्डर इन दोनों कंपनियों को ही दिया गया था।

उनमें से 50,200 वेंटिलेटर्स डिलीवर किए गए, स्टेट्स को डिलीवर किए गए। यहां कई सम्मानित सदस्यों ने इस बारे में बोला है, मेरा आग्रह है कि कभी स्टेट को भी पूछा कीजिए। उनमें से 48,000 वेंटिलेटर्स इंस्टाल किए गए। जैसे यहां बात हुई और सेकण्ड वेव के बाद इस पर राजनीति शुरू हुई तो हमने भी एलर्ट होकर एक काम किया कि जिस स्टेट में हमने वेंटिलेटर्स दिए, उस स्टेट में वेंटिलेटर इंस्टाल हो जाए, वेंटिलेटर लग जाए। यहां यह भी प्रश्न आया कि वेंटिलेटर्स चलाने के लिए ट्रेन्ड मैनपावर नहीं था। ट्रेन्ड मैनपावर भी उपलब्ध हो, इसलिए हमने कंपनी को ही यह जिम्मेदारी दी कि आपको वहां वेंटिलेटर इंस्टाल करना है, हॉस्पिटल के लोग ट्रेन्ड नहीं होंगे, तो उनको ट्रेन्ड करना है, उनको ट्रेन्ड करके उसका सर्टिफिकेट लेना है और आज तक, जब तक राज्यों ने ट्रेनिंग के लिए भेजा, हमने वहां ट्रेनिंग देना शुरू रखा। वहां भी ट्रेनिंग दी, अगर वहां हॉस्पिटल लेवल पर ट्रेनिंग नहीं ली तो उसे ऑनलाइन ट्रेनिंग दी। ट्रेनिंग मैनपावर उपलब्ध कराने की भी कोशिश की और स्टेट गवर्नमेंट को जिस हॉस्पिटल में चलाना है, वहां भी ट्रेनिंग करवाई। इस तरह से सारे देश में हमने यह सुनिश्चित किया। मुझे पता था कि यह राजनीति का क्षेत्र है, क्योंकि यह 'पीएम केयर्स' से लगा है।

माननीय अध्यक्ष महोदय, प्रधानमंत्री जी ने क्या गुनाह कर दिया। उन्होंने देश में 75,000 वेंटिलेटर्स की आपूर्ति करने के लिए 58,000 वेंटिलेटर्स खरीदने के लिए ऑर्डर दिया, देश के लिए और सभी राज्यों के लिए दिया। दूसरा, यह स्टेट सब्जेक्ट होने से मैनपावर किसके पास है, हॉस्पिटल किसके पास है? स्टेट्स के ही पास है। अगर हमें देना है तो स्टेट को ही देना है। स्टेट को ही जरूरतें पूरी करनी हैं, स्टेट को जरूरतें पूरी करने के लिए हमने वेंटिलेटर्स सप्लाई किए। ये सर्टिफिकेट्स आपकी स्टेट के ऑफिसर ने और आपकी स्टेट की गवर्नमेंट ने दिए हैं। आज तक 42,000 सर्टिफिकेट्स स्टेट्स से आए हैं। इन सर्टिफिकेट्स में क्या लिखा है? वहां वेंटिलेटर इंस्टाल हो गया है, इंस्टाल होने के बाद अच्छी तरह चल रहा है। उसकी जरूरत न हो और उसका यूज न हो, वह एक बात है, लेकिन वह वहां अच्छी तरह से इंस्टाल हो गया है और इंस्टाल हो जाने के बाद वहां के लोगों

को ट्रेनिंग दी गई है । ये ट्रेनिंग के बाद राज्य सरकार द्वारा दिए हुए 42,000 सर्टिफिकेट्स हैं । … (व्यवधान)

श्री हिबी ईडन (एरनाकुलम): क्या इसका ब्रेक-अप है? … (व्यवधान)

श्री मनसुख मांडविया: सम्मानित सदस्य, आपकी स्टेट ने दिए हैं । मैं ब्रेक-अप ही नहीं, सारे एग्जाम्पल्स लेकर आया हूं और आप चाहें तो इसको उपलब्ध भी करा देंगे । … (व्यवधान)

माननीय अध्यक्ष महोदय, हम बिना आधार के बात तो कर सकते हैं, पॉलिटिक्स तो कर सकते हैं, लेकिन सत्य तो सत्य ही रहता है । अभी हमें 6,000 सर्टिफिकेट्स लेने हैं । हमने कंपनियों को कहा है कि जब तक वहां पर वेंटिलेटर की इंस्टालेशन न हो जाए, स्टेट गवर्नमेंट की ओर से हमें प्रमाणपत्र नहीं मिलेगा कि यह इंस्टाल हो गया है और चल रहा है, तब तक हम आपको पैसा नहीं देंगे । ऐसा हमने कंपनी को पहले से ही बोलकर रखा है, यह एग्रीमेंट का एक पार्ट है । ऐसा करके, आज सभी हॉस्पिटल्स में वेंटिलेटर्स फंक्शनल स्थिति में हैं और चल रहे हैं, ऐसा राज्य सरकारों ने हमें रिपोर्ट दी है । हमने इसका एक थर्ड पार्टी से भी एग्जामिनेशन करवाया है । यहां कई न्यूजपेपर्स और सभी जगहों पर ऐसी न्यूज आने लगी, तब हमने थर्ड पार्टी एग्जामिनेशन भी करवाया । …(व्यवधान) ये दोनों रिपोर्ट्स मैं सदन के सामने रखता हूं । दोनों रिपोर्ट्स आपके सामने हैं । भविष्य में राजनीति के बहुत सेक्टर्स हैं, वहां राजनीति करिए, लेकिन यह राजनीति का सेक्टर न बने, यह बहुत आवश्यक है । वेंटिलेटर्स के अलावा, अन्य सारी चीजें जैसे मेडिसिन्स तत्काल उपलब्ध करवाई, हाइड्रोक्सीक्लोरोक्विन और रेमेडेसिविर देश के सभी राज्यों में उपलब्ध करवाई । उस समय मैं हेल्थ मिनिस्टर नहीं था, लेकिन फार्मा मिनिस्टर था, इसलिए इन सारी चीजों को मेहनत करके कैसे किया है, कई माननीय सदस्य उसके साक्षी हैं । हमने उस वक्त तत्काल ये सभी चीजें उपलब्ध कराई थीं, ताकि राज्य अपनी लड़ाई में कहीं कमजोर न दिखें, जरूरत पड़ने पर आवश्यक दवाई, कोविड टेस्टिंग किट्स एवं लैब्स, पीएसए ऑक्सीजन प्लांट्स, ऑक्सीजन कंसन्ट्रेटर्स, मेडिकल ऑक्सीजन जैसी

अनेक चीजों की आपूर्ति की जिम्मेदारी भारत सरकार ने ली और निर्बाध आपूर्ति सुनिश्चित करने की कोशिश की। ऐसा नहीं है कि स्टेट सब्जेक्ट है तो हम यह बोल दें कि स्टेट गवर्नमेंट ही करेगी या सेंट्रल सब्जेक्ट है तो सेंट्रल गवर्नमेंट ही करेगी।

यह देश है और देश के लिए सारी व्यवस्थाएं होनी थीं। उस समय पेंडेमिक चल रही थी। ऐसी स्थिति में तू-तू, मैं-मैं करने का समय नहीं था। कई जगहों पर बिना कारण के तू-तू, मैं-मैं हुई थी, लेकिन कई स्टेट्स ने संयम के साथ बिहेवियर किया था। भारत सरकार ने भी संयम के साथ सब किया था। हमसे जितनी मदद हो सकती थी, वह मदद हमने करने की कोशिश भी की।

श्री अधीर रंजन चौधरी : हर स्टेट्स को दवाई और बाकी सब कुछ मिलाकर कितना आबंटित किया गया था, क्या आपके यह ब्यौरा है?

माननीय अध्यक्ष : आप इनको ब्यौरा भेज देना।

श्री मनसुख मांडविया : हां, ब्यौरा है।

माननीय अध्यक्ष : आपको ब्यौरा भेज देंगे।

श्री अधीर रंजन चौधरी : वेंटिलेटर्स, दवाईयां, पैसा कितना दिया गया है, अगर इसका ब्यौरा देंगे तो अच्छा होगा।

श्री मनसुख मांडविया : अधीर रंजन जी, कौन से स्टेट में कितनी मेडिसिन्स दी गईं, यह ब्यौरा भी है, कितने वेंटिलेटर्स दिए गए, यह ब्यौरा भी है, कितने पीएसए प्लांट्स दिए गए, यह सारा डाटा उपलब्ध है और मैं उसे आपको उपलब्ध करवा दूंगा। सरकार के पास छिपाने के लिए कुछ भी नहीं है और न ही छिपाना है। यह सरकार विश्वास से चलती है और सभी के विश्वास से आगे बढ़ना है।

माननीय अध्यक्ष महोदय, इस कोरोना काल के दौरान राज्यों को बहुत ही उदार … (व्यवधान) दादा क्या हुआ?

प्रो. सौगत राय (दमदम) : मंत्री जी, जो ब्यौरा और डिटेल देंगे, उसमें कितनी पीएम केयर्स फण्ड से फण्डिंग हुई और कितनी गवर्नमेंट ऑफ इण्डिया से फण्डिंग हुई, यह भी बता दीजिए। हम लोगों को पीएम केयर्स फण्ड के बारे में पता नहीं चलता है कि कहां से आता है, कहां जाता है?

श्री मनसुख मांडविया : मैं दादा को सब उपलब्ध कराऊंगा। Prof. Sougata Ray, I regard you. I will submit all types of information. दादा, आपकी इन्फॉर्मेशन आ गई है। इस कोरोना काल के दौरान राज्यों को बहुत ही उदार तरीके से बड़े मन से भारत सरकार ने आर्थिक धनराशि उपलब्ध कराई। पहली वेव के दरमियान ईसीआरपी-1, बाद में ईसीआरपी-2 और एसडीआरएफ से कोविड के लिए खर्च करने की अनुमति देकर राज्यों को 70,240 करोड़ रुपये से अधिक राशि उपलब्ध करवाई। कोई राज्य कोरोना की लड़ाई में पीछे न रह सके, इसके लिए उनको हर संभव मदद इस तरह से की गई।

माननीय अध्यक्ष जी, मैं आपके माध्यम से सदन को यह बताना चाहता हूं कि देश में कोरोना संक्रमण का पहले मामले का ऐसा ऑब्जर्वेशन हुआ कि सरकार समय पर नहीं जागी, सरकार ने समय पर एक्शन नहीं लिया और कैसे एक्शन लिया था। मैं भूतकाल में नहीं पड़ना चाहूंगा। अधीर रंजन जी ने कहा है कि उसमें मत जाइए, मैं नहीं जाऊंगा, लेकिन हमने क्या किया है, मैं यह बताना चाहता हूं। … (व्यवधान)

श्री अधीर रंजन चौधरी : इसमें कितने लोगों की मौत हुई, यह भी बताइएगा।

श्री मनसुख मांडविया : यह बता दिया है। मैंने यह प्रारम्भ में ही बता दिया है। … (व्यवधान)

माननीय अध्यक्ष : आप किसी बात का जवाब मत दीजिए।

श्री मनसुख मांडविया : स्टेट गवर्नमेंट हमें इन्फॉर्मेशन दे, मैं तुरंत ही पार्लियामेंट के फ्लोर पर … (व्यवधान)

श्री अधीर रंजन चौधरी : आप गुमराह करने के लिए स्टेट गवर्नमेंट बोल रहे हैं। … (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज।

… (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, एक मिनट बैठिए।

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज।

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, कल आपको बात करने का पर्याप्त अवसर मिल गया था। अभी माननीय मंत्री जी को जवाब देने दीजिए, उनको डिस्टर्ब न करें।

श्री अधीर रंजन चौधरी : सर, मैं उनको डिस्टर्ब नहीं कर रहा हूं। हम इस मौके का फायदा उठाना चाहते हैं। … (व्यवधान)

माननीय अध्यक्ष : आपकी कोई भी क्वेरी होगी तो वह क्वेरी बैठकर पूरी कर देंगे, लेकिन पहले माननीय मंत्री जी को पूरा जवाब देने दीजिए।

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, कल जब हाउस में चर्चा चल रही थी तो कई सम्माननीय सदस्य इतनी जोर से बोल रहे थे और मुझे डर लग रहा था कि वे खड़े होकर मेरे पास न आ जाएं। मैंने तय किया कि यह विषय विनम्रता का है। मेरे लिए यह विषय हार्ट का है। यह विषय राजनीति का नहीं है, न ही यह राजनीति का विषय हमारी सरकार के लिए था और न ही कभी हमारे प्रधान मंत्री जी के लिए था। यह विषय मदद करने का है। हमने क्या किया है, मैं वह बता रहा हूं। इसलिए मैं जोर से नहीं बोल रहा हूं। … (व्यवधान)

श्री अधीर रंजन चौधरी : आप घुमा-फिराकर बोल रहे हैं। … (व्यवधान)

माननीय अध्यक्ष : अधीर रंजन जी, क्या आप आज कुछ तेजी में हैं?

श्री मनसुख मांडविया : माननीय अध्यक्ष जी, कल ऐसी टिप्पणियां हुई कि सरकार सोती रही, सरकार ने कुछ नहीं किया, सरकार ने टाइम पर नहीं किया तो मैं इसका रिप्लाई दे रहा हूं। मैं आपके माध्यम से सदन को यह बताना चाहता हूं कि देश में कोरोना संक्रमण का पहला मामला 13 जनवरी, 2020 को केरल में आया था, लेकिन भारत सरकार के द्वारा गठित संयुक्त निगरानी समूह की पहली बैठक 8 जनवरी, 2020 को हो चुकी थी।

15.00 hrs

मतलब, हमारी सतर्कता यह है कि मामला आने के पहले एक्सपर्ट कमेटी की एक टीम बना दी गई थी और उसके ऊपर वह पहले से ही काम करने लगी थी। हम सोए हुए नहीं थे, हम जाग रहे थे, इसलिए देश को बहुत फायदा हुआ है। यह हमारे प्रयास की सफलता है। माननीय प्रधान मंत्री जी के मार्गदर्शन में वर्ष 2020 में प्रधान वैज्ञानिक सलाहकार की अध्यक्षता में देश के भीतर वैक्सीन और डायगनॉस्टिक का विकास और उत्पादन हो, इसके लिए टास्क फोर्स का गठन किया गया। पहले संयुक्त निगरानी ग्रुप बनाई गई, बाद में टास्क फोर्स का गठन किया गया, इसके बाद वैक्सीन बनाने से

लेकर वैक्सीन लगाने तक की योजना, जब पहली केस रिपोर्ट हुई, अधीर रंजन जी उसके पहले से यह तैयारी शुरू हो गई थी। हम ने यह करके दिखाया है।…(व्यवधान) वैक्सीन बनाने से लेकर, वैक्सीन लगाने तक की योजना बनाने के लिए नेशनल एक्सपर्ट ग्रुप ऑन वैक्सीन ऐडमिनिस्ट्रेशन फॉर कोविड-19, का गठन अगस्त, 2020 में किया जा चुका था। हमने क्या-क्या प्रोऐक्टिव मेजर्स लिए थे, मैं उनके बारे में बता रहा हूं। …(व्यवधान) अगर मुझे ऑब्जर्वेशन ही करना था, तो मैं पढ़ता नहीं, मैं भाषण करता और अच्छा भाषण करता हूं। भारत सरकार ने दिसम्बर, 2020 में देश में विविध मंत्रालयों की प्रयोगशालाओं को एक प्लेटफॉर्म पर ला कर Indian SARS-CoV-2 Genomics Consortium (INSACOG) बनाया और देश की 37 प्रयोगशालाएं एक प्लेटफार्म पर लाई गईं, जो जीनोम सिक्वेंसिंग पर लगातार काम कर रही हैं। अभी तक ये प्रयोगशालाएं एक लाख, 18 हजार से भी ज्यादा सैम्पल्स की जीनोम सिक्वेंसिंग कर चुकी हैं और उनकी रिपोर्ट्स …(व्यवधान) मैं उसके बारे में बताता हूं। मैं उसका भी जवाब अवश्य दूंगा।

माननीय अध्यक्ष : आप किसी का भी जवाब नहीं दीजिए।

श्री मनसुख मांडविया : वे जीनोम सिक्वेंसिंग कर चुकी हैं और इनकी रिपोर्ट्स राज्यों और रिसर्च इंस्टीट्यूट्स को आगे की रणनीति बनाने के लिए उपलब्ध करवाई जा रही है। शुरुआत के दिनों में जीनोम सिक्वेंसिंग में 30 दिन लगते थे, लेकिन आज हम 30 घंटे में जीनोम सिक्वेंसिंग कर सकते हैं। इतनी ताकत हमारे वैज्ञानिकों के आधार पर भरोसा करके हमने प्राप्त कर ली है। कौन-से जिले में कौन-सा वेरिएंट अस्तित्व में है, और अगर वायरस में म्यूटेशन हो कर नया वेरिएंट आता है, तो भी हमें उसके बारे में समय से पता चलेगा, आज के दिन में देश ने यह कैपेसिटी विकसित कर ली है। इससे पता चलता है कि भारत सरकार कितनी अग्रिम कार्रवाई कर रही है, मैं आपके माध्यम से यह हाउस को बताना चाहता हूं।

दूसरा, हमारा हर प्रयास विश्वास, पारदर्शिता और प्रमाणिकता से हुआ है। कोविड आपादा की शुरुआत से ही प्रधान मंत्री, श्री मोदी जी ने अपनी दूरदर्शिता का परिचय देते हुए, ऐसे बहुत सारे निर्णय लिए हैं, जिससे देश इस कठिन चुनौती का दृढ़तापूर्वक सामना कर सका और अन्य देशों की तुलना में महामारी से होने वाले नुकसान को हम कम कर सकें। यह हम नहीं, बल्कि सारी दुनिया मानती है। सरकार की सभी रणनीतियां भरोसे की नींव पर तैयार की गई हैं। मैं दावे के साथ कह सकता हूं कि हमारी इस पूरी लड़ाई का मंत्र सबका साथ, सबका विश्वास और सबका प्रयास था। हम इस रास्ते पर आगे बढ़ रहे हैं। प्रधान मंत्री जी ने देश के वैज्ञानिकों पर विश्वास किया और कोविड वैक्सीन डेवलप करने के लिए जरूरी फंड उपलब्ध करवाया गया। यह पहली बार है कि जब सरकार ने स्वयं आगे बढ़ते हुए हमारे वैज्ञानिक संस्थाओं को वैक्सीन रिसर्च और डेवलपमेंट के लिए फंड दिया हो। जिसका नतीजा यह हुआ कि पहली बार किसी रोग के लिए भारत ने दुनिया के साथ ही वैक्सीन डेवलप की है, यह इस विश्वास का ही नतीजा है।

माननीय अध्यक्ष जी, कल एक ऑब्जर्वेशन हो रहा था कि यह देश की ताकत ने करके दिखाया। इस देश में ब्रांड पावर और मैन पावर की कभी कमी नहीं थी।

यह देश शक्तिशाली था, लेकिन इस शक्ति को परखने वाला कोई नहीं था। … (व्यवधान) इस शक्ति को माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने परखा है। … (व्यवधान) मोदी जी ने हमारे देश के वैज्ञानिकों पर भरोसा किया और कहा कि आप मेहनत कीजिए, हम आपके साथ हैं। … (व्यवधान) आप देखिए कि विज्ञान के क्षेत्र में हमारी क्या हालत थी। … (व्यवधान) पोलियो वैक्सीन पर रिसर्च हुई, लेकिन वह कितने वर्षों के बाद इंडिया में आई। … (व्यवधान) टिटनेस वैक्सीन पर भी दुनिया में रिसर्च हुई, लेकिन वह भी कितने वर्षों के बाद इंडिया में आई। … (व्यवधान) मैं रिसर्च की बात कर रहा हूं। … (व्यवधान)

माननीय अध्यक्ष महोदय, अधीर रंजन जी मेरी बात नहीं सुनेंगे, तो मैं क्या करूं? ... (व्यवधान) पूरी दुनिया इसकी गवाह है। ... (व्यवधान) दुनिया में किसी वैक्सीन पर रिसर्च होने के 10-15 सालों के बाद इंडिया में वह वैक्सीन पहुंचती थी। ... (व्यवधान) तब तक देश के लोगों को वैक्सीन नहीं मिलती थी, वे वैक्सीन के लिए तड़पते थे। ... (व्यवधान) आप सोचिए कि कोरोना वैक्सीन पर समय से देश में और पूरी दुनिया के साथ अगर रिसर्च नहीं होता और अपने यहां की इतनी बड़ी आबादी को वैक्सीन लगानी होती है, तो हम उसे कैसे लगा पाते? ... (व्यवधान) आप मोदी जी को धन्यवाद दीजिए, जिन्होंने देश के वैज्ञानिकों पर भरोसा कर के और दुनिया के साथ वैक्सीन रिसर्च कर के देश के नागरिकों को वैक्सीन उपलब्ध कराई है। ... (व्यवधान)

माननीय अध्यक्ष महोदय, दुनिया में सबसे पहली कोविड वैक्सीन डोज़ के बारे में सब जानते हैं। ... (व्यवधान) मैं सच्चाई बता रहा हूं। ... (व्यवधान) मैंने 'न' नहीं कहा। ... (व्यवधान) अध्यक्ष महोदय, अधीर रंजन जी से कुछ कहिए, ऐसे नहीं चल सकता। ... (व्यवधान)

माननीय अध्यक्ष : मंत्री जी, आप उनकी तरफ मत देखिए। उनकी तरफ न ही कैमरा जा रहा है, न उनकी आवाज आ रही है।

... (व्यवधान)

श्री मनसुख मांडविया : ठीक है, महोदय, मैं आपको ही संबोधित करूंगा। ... (व्यवधान) मैं भी इस बात को मानता हूं, मुझे अपनी वैक्सीन इंडस्ट्रीज़ पर प्राउड है। ... (व्यवधान) दुनिया की वैक्सीन रिक्वायरमेंट का 70 परसेंट इंडिया सप्लाई करता है, लेकिन उस पर रिसर्च तो हमने ही किया, वह हमारे समय में ही हुआ। ... (व्यवधान) हमने ही कोविड की वैक्सीन बनाकर दुनिया को दी। ... (व्यवधान) पूर्व में भारत के वैज्ञानिकों द्वारा विकसित की गई कोरोना की दो वैक्सीन – कोवैक्सीन और ZyCoV-D एवं टैक्नोलॉजी ट्रांसफर से भारत के वैज्ञानिकों द्वारा विकसित कोविशील्ड को इमरजेंसी

यूज़ ऑथराइज़ेशन मिला। … (व्यवधान) मैं बिना कहे नहीं रह पा रहा हूं, मैं क्या करूं? … (व्यवधान) एक समय ऐसा था, जब देश में किसी वैक्सीन पर रिसर्च होती थी, तो उसके अप्रूवल में तीन साल का समय लगता था, इसलिए यहां कोई रिसर्च ही नहीं करता था। … (व्यवधान)

हमने इस नियम को हटा दिया और एक ही साल में वैक्सीन पर रिसर्च कर के पूरे देश को यह सुविधा दे दी। … (व्यवधान) अधीर रंजन जी, देशवासियों को यह सुविधा मोदी जी के नेतृत्व में भारत सरकार ने कर के दी है। … (व्यवधान) कोरोना के पूर्व भारत एन-95 मास्क्स, पीपीई किट्स, वेटिलेटर्स जैसी कई चीज़ें इम्पोर्ट कर रहा था, लेकिन मोदी जी ने देश की युवा शक्ति पर विश्वास किया, जिसके कारण आज की तारीख में भारत इन सभी चीज़ों का एक बड़ा निर्यातक बन चुका है। … (व्यवधान) हमसे यह पूछा गया था कि कोविड-19 के प्रबंधन के लिए जरूरी निर्णय लेने में तेजी लाने के लिए हमने क्या किया? … (व्यवधान) मैं सदन को बता रहा हूं कि हमने क्या-क्या किया और आपको भी क्या करना चाहिए, यह आपके संज्ञान में रहे कि किस तरह इस पैनडेमिक से लड़ना चाहिए। … (व्यवधान)

प्रधान मंत्री जी की सभी राज्यों के मुख्य मंत्रियों के साथ मीटिंग होती थी। … (व्यवधान) सभी राज्यों के माननीय मुख्य मंत्री जी हमारी सराहना करते थे और हमें फॉलो करते थे। … (व्यवधान) सबके विश्वास के साथ यह काम हो रहा था, सबको साथ में लेकर काम हो रहा था। … (व्यवधान) निर्णय लेने में तेजी लाने के लिए दस इम्पावर्ड ग्रुप्स का गठन किया गया था। … (व्यवधान) आपातकालीन प्रबंधन योजना की रणनीति के लिए एक ग्रुप, Emergency Response Capability के लिए दूसरा ग्रुप, Augmenting Human Resources and Capacity Building के लिए तीसरा ग्रुप, ऑक्सीजन के लिए चौथा ग्रुप, वैक्सीनेशन के लिए पांचवा ग्रुप, टेस्टिंग के लिए छठा ग्रुप, पार्टनरशिप के लिए सेवेंथ ग्रुप, आठवां ग्रुप सूचना, संचार और सार्वजनिक भागीदारी के लिए था, आर्थिक और कल्याणकारी उपाय कैसे करने हैं, इसके लिए नौवां ग्रुप और दसवां ग्रुप Pandemic

Response and Coordination के लिए था। कल सुप्रिया जी बहुत अच्छी बात बोल रही थीं, वे उल्लेख कर रही थीं कि उनकी स्टेट में ऑफिसर्स ने कैसे काम किया।

दोस्तों, हमने भी देश के सशक्त आफिसर्स पर भरोसा किया और उनके नेतृत्व में एक ग्रुप बनाया। उस ग्रुप ने बहुत मेहनत से काम किया और कोरोना क्राइसेज के समय देश को सशक्त बनाया। कोविड काल के दौरान देश के बहुत सारे मुख्य मंत्रियों और स्वास्थ्य मंत्रियों से नियमित रूप से मेरी बात होती रही है। जब कोविड की दूसरी लहर आई, तब, मैं स्टेट का नाम नहीं बोलूंगा, लेकिन यह एक घटना है इसलिए बता रहा हूं। सैकेंड वेव पीक पर थी, उस समय भी मैं केमिकल्स फर्टिलाइजर मिनिस्टर था और फार्मास्यूटिकल इसी मंत्रालय के अंतर्गत आता है। दवाई की जरूर को लेकर मुझे राज्यों से फोन आते थे। एक विपक्षी दल वाले राज्य के स्वास्थ्य मंत्री का मुझे फोन आया। यदि मैं नाम बताऊंगा तो उन्हें डांट सुननी पड़ेगी, इसलिए नाम नहीं ले रहा हूं। राज्यों के स्वास्थ्य मंत्री राज्य की जरूरत की पूर्ति के लिए मुझे नियमित फोन करते थे, इसलिए उनसे थोड़ा परिचय भी हो गया। सैकेंड वेव के बाद मेरी उनसे बात हो रही थी। उन्होंने मुझे कहा कि आपसे थोड़ी दोस्ती भी हो गई है इसलिए आप पर भरोसा करके बता रहा हूं कि जब मैंने पहली बार फोन किया था, तब मेरे मन में थोड़ा डर और संदेह था कि आप मेरे साथ कैसा बर्ताव करोगे और हमारी मांग को सुनकर मदद करेंगे या नहीं। लेकिन मैंने जितनी भी बार आपसे जो रिक्वेस्ट की आपने हमारा काम भी कर दिया और हमें फोन करके बताया भी कि आपका यह काम हो गया है। मंत्री जी ने यह भी कहा कि मैं यकीन के साथ कहता हूं कि अगर दिल्ली में हमारे दल की सरकार होती और हमारे ही नेता बैठे होते, तब हम इतनी आसानी से फोन भी नहीं कर सकते थे और न ही काम भी करा सकते थे। आपने जिस तरह से हमारा साथ दिया है, यह हमारी अपेक्षा से कई गुना ज्यादा है। ऐसा मुझे विपक्ष की सरकार वाले राज्य के स्वास्थ्य मंत्री ने कहा।

अध्यक्ष जी**,** मैं यह बात आज इसलिए सदन के सामने रख रहा हूं क्योंकि यह बात पता चले कि सरकार ने किस तरीके से कोविड के दौरान राज्य सरकारों के साथ मिलकर काम किया है। यह बात उसका एक प्रमाण है। प्रधान मंत्री श्री मोदी जी ने हमें हर वक्त एक ही मार्गदर्शन दिया है।... (व्यवधान) जो हाउस में नहीं है, उसका नाम नहीं बोलना चाहिए। जो भी हाउस में नहीं होता है, उसका नाम नहीं बोलना चाहिए इसलिए मैंने नाम नहीं बोला है।... (व्यवधान) प्रधान मंत्री जी ने हमें यही मार्गदर्शन दिया है कि देश को सर्वोच्च मानकर चलना चाहिए।... (व्यवधान)

माननीय अध्यक्ष : ठीक है,मैं देख लूंगा।

... (व्यवधान)

श्री मनसुख मांडविया : अध्यक्ष जी**,** मैंने सिर पर रखने वाली पगड़ी रखी और कई लोगों ने वह पगड़ी अपनी तरफ से पहन ली**,** तो इसमें मैं कुछ कर नहीं सकता हूं। यह मेरा काम नहीं है। पगड़ी का साइज अपनी तरफ से कोई सेट कर ले**,** तो मैं क्या करूं।

माननीय अध्यक्ष जी, कोरोना-काल में हमारी हेल्थ आर्मी, फ्रंटलाइन वर्कर्स, आशा बहनें, सफाई कर्मियों से लेकर युवा उद्यमियों तक सभी ने जो प्रयास किए, इस जन-शक्ति के कारण हमारे देश ने एक विराट भारत का दर्शन पूरी दुनिया को दिखाया है। विराट भारत क्या है, भारत की सॉफ्ट ताकत क्या है, उसके बारे में मैं अभी बताऊंगा। कोविड के दौरान जरूरी प्रोटोकॉल मेडिसिन्स उपलब्ध कराने के लिए हमारी सरकार ने दिन-रात काम किया है। 11 अप्रैल, 2021 को देश में रेमडेसिविर बनाने के बीस प्लांट्स थे, जिनमें एक महीने में 30 हजार इंजेक्शन्स का निर्माण होता था। हमने अप्रूवल से लेकर दुनिया से रॉ मटीरियल दिलाने तक देश की उत्पादन कंपनियों को सहायता की। मई के प्रथम सप्ताह में इन प्लांट्स की संख्या 20 से बढ़कर 60 से ज्यादा हो गई और एक महीने में उत्पादन क्षमता एक करोड़ से ज्यादा कर दी गई, तब जाकर हमारे देश की जनता को रेमडेसिविर

उपलब्ध हो सकी। कई एमपीज का मेरे पास फोन भी आया था और मैंने उनको रेमडेसिविर उपलब्ध कराने की व्यवस्था करवाई थी। यह सारी मेहनत और इंडिया की यह जो सॉफ्ट ताकत है, इस ताकत को मोदी जी ने परखा है और उसे बाहर लाए हैं। इस ताकत को पहचानकर इसका फ्यूजन करके, इसको सपोर्ट करके और मदद करने के बाद ही इसे पाया जा सकता है।

अध्यक्ष महोदय, टॉसिलिजुमैब इंजेक्शन, एम्फोटेरिसिन इंजेक्शन का उत्पादन भारत में नहीं होता था, लेकिन अब इनका उत्पादन हमारे देश में होना शुरू हो गया है। यह एक नए भारत की ताकत है, जिस पर प्रत्येक भारतीय गर्व महसूस कर सकता है। पीएम केयर्स फंड से बन रहे 1225 पीएसए ऑक्सीजन प्लांट्स सहित देश में 3 हजार 829 प्लांट्स लगाने का काम चल रहा है। यहां ऑक्सीजन, पीएम केयर्स फंड तथा ऑक्सीजन प्लांट पर प्रश्न उठाया जा रहा था, तो मैं बताना चाहूंगा कि पीएम केयर्स फंड से 1225 पीएसए प्लांट्स माननीय प्रधान मंत्री जी ने बनाने के लिए अनुमति दी थी और 1225 पीएसए प्लांट्स देश के सभी राज्यों में आज के समय में फंक्शन कर रहे हैं। इसके अलावा राज्य सरकारें भी अपनी ओर से प्रयास कर रही हैं। राज्य सरकारें भी बना रही हैं, कई एनजीओज भी बना रहे हैं, सीएसआर फंड से भी बनाया जा रहा है। ऐसा करके कुल 3 हजार 829 पीएसए के प्लांट्स आज के दिन बनाए जा रहे हैं। इनमें से 70 प्रतिशत से अधिक पीएसए प्लांट्स लग चुके हैं और उन पर किसी प्रकार की राजनीति न हो, इसके लिए भी मैंने सर्टिफिकेट्स लेने शुरू कर दिए हैं। पीएसए प्लांट राज्य में लग गया है और चालू हो गया है, यह स्टेट गवर्नमेंट लिखकर दे, इस बात का प्रबंध भी हमने किया है। ऑक्सीजन सिलेंडर्स और एक लाख से ज्यादा ऑक्सीजन कन्सेंट्रेटर्स भारत सरकार द्वारा उपलब्ध कराए गए हैं। आज देश में 3,058 से ज्यादा कोरोना टेस्टिंग लैब्स कार्यरत हैं। प्रत्येक दिन की कैपेसिटी 20 लाख टेस्ट्स से भी ज्यादा है। देश में 168 आरटीपीसीआर और 52 रैपिड एंटिजन किट्स अप्रूव किए गए हैं, जिनमें से आधे से ज्यादा आरएनडी भारत में ही हुए हैं। यह हमारी साफ्ट ताकत है और यह हमारे देश के वैज्ञानिकों की ताकत है।

अध्यक्ष महोदय, कोविड प्रबंधन के लिए भारत सरकार ने तत्काल लगभग 15 हजार करोड़ रुपये की सहायता से टेस्ट किट्स, इमरजेंसी मेडिसिन्स, आइसोलेशन बेड्स, ऑक्सीजन कन्सेंट्रेटर्स की उपलब्धता राज्यों को ईसीआरपी-1 पैकेज के तहत सुनिश्चित की है। ईसीआरपी-1 पैकेज स्टेट्स को दिया गया था, ताकि स्टे्टस सशक्त हों और अपने यहां कोरोना क्रासिस से वे ताकत से लड़ सकें। सेंट्रल गवर्नमेंट ने स्टेट्स की आवश्यकता के अनुसार हर संभव मदद की। देश में 4 हजार 5 सौ से ज्यादा कोविड डेडिकेटेड हॉस्पिटल बनाए गए। 9 हजार 300 से ज्यादा कोविड हेल्थ सेंटर्स बनाए गए। 9 हजार 800 से ज्यादा कोविड सेंटर्स का निर्माण इस अवधि में किया गया। 5 लाख ऑक्सीजन सपोर्ट बेड्स और कई लाख आइसोलेशन बेड्स तथा करीब 1 लाख 40 हजार आईसीयू बेड्स आज की अवधि में पूरे देश में उपलब्ध हो चुके हैं। यह हमारे देश की ताकत है और माननीय प्रधान मंत्री जी का इनीशिएटिव है।

महोदय, जुलाई, 2021 ईसीआरपी-II पैकेज देते हुए कोविड की सेकेंड वेव चले जाने के बाद राज्यों को फिर से सशक्त करने के लिए 23 हजार करोड़ रुपये दिए गए।

उसका क्या काम है, उसमें से क्या-क्या करना है, सभी राज्यों में हो रहा है। आपके जिले में, आपके लोक सभा क्षेत्र में भी कोई न कोई काम उसमें से होता होगा। कृपया करके आप उस काम को देखिए, तो काम भी आसानी से होगा, सहयोग भी होगा और फायदा भी होगा।

महोदय, लेकिन होगा क्या, यह बात मैं बाद में बोलूँगा, नहीं तो फिर नई बात पर आ जाऊँगा। जुलाई-2021 में ईसीआरपी सेकेंड पैकेज देते हुए राज्यों को 23 हजार करोड़ रुपये से ज्यादा की धनराशि उपलब्ध कराई गई। जिसमें 800 से अधिक पीडियाट्रिक यूनिट, प्रत्येक राज्य में कम से कम एक पीडियाट्रिक सेंटर ऑफ एक्सीलेंस के हिसाब से 42 सेंटर, 23 हजार से ज्यादा आईसीयू बेड, सेमी अर्बन और रूरल तक पहुँचने के लिए 8 हजार से ज्यादा प्रीफेब्रिकेटेड स्ट्रक्चर, जिससे 75 हजार

से ज्यादा ऑक्सीजन बेड बनेंगे। 50 और 100 बेड वाले 200 से ज्यादा फीड हॉस्पिटल, प्रत्येक जिले में कम से कम एक ऐसी 10 हजार लीटर से ज्यादा कैपेसिटी वाले लिक्विड मेडिकल ऑक्सीजन स्टोरेज टैंक बनाए जाएंगे। 10 हजार लीटर से ज्यादा कैपेसिटी वाले स्टोरेज टैंक हर जिले को बनाना है। आप अपनी राज्य सरकार के साथ बातचीत कर सकते हो कि यह पैकेज के माध्यम से आपके लोक सभा क्षेत्र में, आपके जिले में हुआ या नहीं। जो हो रहा हो तो मेरी आपसे प्रार्थना है कि आप एक बार जाकर उसकी विजिट करें और उसे देखें। इसके अलावा हमने 961 मेडिकल कॉलेज और नर्सिंग कॉलेज के युवा छात्रों को कोविड ड्यूटी देने के लिए स्टाइपेंड, हॉस्पिटल के व्यवस्थापन को डिजिटल और आधुनिक करने के लिए हॉस्पिटल मैनेजमेंट इन्फॉर्मेशन सिस्टम, टेली कंसल्टेशन आदि की व्यवस्था की है। जिन जिलों में आरटीपीसीआर लैब नहीं है, कैलकुलेशन आई थी कि हर जिले में आरटीपीसीआर लैब होनी चाहिए, हम सहमत हैं और हमने यह पाया कि सभी जिलों में लैब होनी चाहिए। इसलिए हमने सभी राज्य सरकारों को पैसा दिया और कहा कि भविष्य में कोई कोविड क्राइसिस आए तो उससे निपटने के लिए हर जिले में एक-एक लैब लगा दीजिए। जो भी सांसद इसकी सूचना चाहते हैं, वे अपनी राज्य सरकार के साथ बात कर सकते हैं।

महोदय, इतना ही नहीं, हर जिले में बफर स्टॉक के लिए भी हमने व्यवस्था की है। हर जिले में इस योजना के तहत एक जिले में एक करोड़ रुपये की मेडिसिन जिला स्तर पर बफर स्टॉक कर सकें, उसके लिए भी आर्थिक प्रबंधन इस पैकेज में किया गया है।... (व्यवधान)

यह व्यवस्था हमने सारे राज्यों के लिए की है और भविष्य में कोविड क्राइसिस आगे बढ़े तो उससे कैसे निपटना है, हमने पहले रेमडेसिविर इंजेक्शन की कमी देखी। हमने टोसिलिजुमैब की कमी देखी। उसके बाद म्यूकोरमाइकोसिस आया, उसकी मेडिसिन की कमी देखी। भविष्य में ऐसी कमी न रहे, इसलिए हमने एक बफर स्टॉक पॉलिसी इम्प्लीमेंट की है। सारे राज्यों में कई मेडिसिन पहले से ही, जो कोविड प्रोटोकॉल में शामिल हैं, ये सब प्रोटोकॉल वाली मेडिसिन सभी राज्यों में उपलब्ध रहें,

पहले से ही इनका स्टॉक कर ले, इसकी भी हमने व्यवस्था की है। उसके लिए आर्थिक सहयोग किया है। इनोक्सापेरिन 40 आज सभी राज्यों के पास पड़ी हुई मेडिसिन है। जब कोई सर्ज हुआ तो उसको दिक्कत न हो, तुरन्त इस मेडिसिन का उपयोग कर सके, इसलिए 35 लाख इंजेक्शन आज उपलब्ध हैं। मिथाइलप्रिडेंसोलोन इंजेक्शन 40 एमजी का 39 लाख इंजेक्शन राज्यों के पास उपलब्ध करवा दिए हैं। कोविड प्रोटोकॉल में डेक्सामेथासोन इंजेक्शन है। डेक्सामेथासोन का 4 एमजी का इंजेक्शन 88 लाख राज्यों को उपलब्ध करवा दिया है। आज रेमडेसिविर इंजेक्शन 100 एमजी की 41 लाख डोज सभी राज्यों के पास पड़ी हुई हैं। बफर स्टॉक पॉलिसी के तहत राज्यों को उपलब्ध कराया गया है, जिससे राज्य आसानी से इनका उपयोग कर सकें। राज्यों के पास यह उपलब्ध होना चाहिए। जब सर्ज हुआ, फिर कोविड क्राइसिस बढ़ी, तो राज्यों को कोई दिक्कत न हो।

महोदय, यह सब हमने राज्यों के लिए किया है, राज्यों के सहयोग के लिए किया है। यह सराहना करने योग्य विषय है। मुझे कहेंगे कि पॉलिटिक्स नहीं करनी है, लेकिन कल सारे दिन मैंने पॉलिटिक्स झेली है, जोर-जोर से बात करते हुए देखा है, इल्जाम लगाते हुए देखा है। कई लोगों ने तो दोषी भी ठहरा दिया है।

उसके सामने यह करो, वह करो, ऐसा भी बोल दिया। मैं उसमें नहीं जाना चाहता हूं। Amphotericin B injection, mucormycosis के लिए चार लाख इंजेक्शन्स का आज स्टॉक है। Posaconazole injection 82 हजार का स्टॉक है। ये सारे इंजेक्शन्स, सारी मेडिसिन कोविड प्रोटोकॉल में हैं। कोविड प्रोटोकॉल में जो मेडिसिन हैं, उनकी भविष्य में किल्लत न हो, उसके लिए सब प्रयास और सब प्रबंध किए हैं। लेकिन मुझे दु:ख के साथ यह बताना पड़ रहा है कि हमने कैसी परिस्थिति को झेला है। कोविड क्राइसेस के दरम्यान हमारी सरकार पर क्या-क्या हुआ, कैसे-कैसे असहयोग किया। यहां पर पीछे से बोल देते हैं कि हम सहयोग करते हैं। लेकिन कोरोना काल के शुरुआत से ही क्या हुआ, प्रधान मंत्री श्री मोदी जी के नेतृत्व में whole-of-

Government and whole-of-society approach के साथ काम किया जा रहा था। यह दुखद बात है कि कुछ विपक्षी दल के लोगों ने सदी के सबसे कठिन समय में भी राजनीति से बाहर न आकर देश में कोरोना की लड़ाई को कमजोर करने का हर सम्भव प्रयास किया है। देश यह कभी नहीं भूल सकता। पहले लॉकडाउन में लोगों को उकसाया और आज़ादी के बाद चल रहा सबसे बड़ा फूड प्रोग्राम प्रधान मंत्री गरीब कल्याण अन्न योजना का मजाक उड़ा कर उन गरीबों का भी अपमान किया है। देश में दशकों तक इन्हीं लोगों ने ही गरीब को गरीब रखा था। जब वैक्सीन का अप्रूवल हुआ तब भारत में बनी वैक्सीन होने के कारण, मेरे देश के वैज्ञानिकों ने वैक्सीन बनाई थी, भारत में रिसर्च हुआ था, देश में बनी वैक्सीन होने के कारण उस पर सवाल उठाए। जब वैक्सीनेशन ड्राइव शुरू हुआ तब लोगों को गुमराह करने का प्रयास किया। वैक्सीन न लेने के लिए डराया गया। हमें अपने वैज्ञानिकों पर भरोसा करना होता है। हमारे वैज्ञानिकों ने उसको प्रूव किया और पॉलिटिक्स ने उसको डराने की कोशिश की। कोरोना की शुरुआत में ही पीएम ने वैक्सीन क्यों नहीं लगवाई, अगर अच्छी होती तो पीएम लगवा लेते। पीएम साहब ने ऐज रखी थी कि इतनी-इतनी ऐज वाले इस-इस समय में लेंगे। जब प्रधान मंत्री जी वैक्सीन लगवाई तो फिर से कहा कि प्रधान मंत्री जी ने क्यों वैक्सीन लगवा ली। यह वैक्सीन तो मोदी वैक्सीन है। यह वैक्सीन तो बीजेपी की वैक्सीन है।

माननीय अध्यक्ष महोदय, हिन्दुस्तान के इतिहास की राजनीति में सरकार कोई भी रही होगी, अभी हम सरकार में आए हैं, पहले तो वही सरकार हुआ करती थी, लेकिन ऐसा व्यवहार हमने कभी नहीं देखा। जब देश आपदा की स्थिति में हो, पेंडेमिक की स्थिति में हो और देश के वैज्ञानिक कुछ बोलते हैं तो उस पर सवाल खड़ा नहीं किया जाता है। लेकिन यह सारी स्थिति हमने देखी। कई लोगों द्वारा कोरोना की शुरुआत से ही अपनी मनमर्जी माफिक बेबुनियाद आलोचना जारी रही। पहले बोले कि वैक्सीन अच्छी होती, तो प्रधान मंत्री क्यों नहीं लगवा लेते और जब वैक्सीन लगवा ली तो कहा कि प्रधान मंत्री ने क्यों वैक्सीन लगवा ली। आज मैं सदन के सामने एक बहुत बड़ा तथ्य रखना चाहता हूं।

17 सितम्बर को आदरणीय प्रधान मंत्री जी का जन्म दिन था। भारतीय जनता पार्टी एक दल के रूप में उसको सेवा सप्ताह के रूप में मनाती है। यह हमारा क्रम है और सेवा सप्ताह के रूप में भारतीय जनता पार्टी के कार्यकर्ता ने उसमें मेहनत की। स्वैच्छिक संस्थाओं ने उसमें मेहनत की, सभी सरकारों ने उसमें मेहनत की और स्वयं ही मैंने केवल एक ट्वीट किया था कि प्रधान मंत्री जी के जन्म दिन पर, क्या हम वैक्सीन लगवा कर, वैक्सीनेशन करवा कर उनका जन्म दिन नहीं मना सकते हैं। मैंने ऐसा केवल ट्वीट किया था। इस ट्वीट पर एक-दो स्टेट गवर्नमेंट को छोड़ कर सारी स्टेट गवर्नमेंट ने सहयोग दिया। मैं स्वीकार करूँगा और सारी स्वैच्छिक संस्थाएँ लगीं। माननीय अध्यक्ष महोदय, सारे एनजीओज़ लगे, मेरी पॉलिटिकल पार्टी लगी, कई लोगों ने तो रात को 12 बजे के बाद, एक बजे नेक्स्ट डे हो जाता है, रेलवे स्टेशन पर जाकर, बस स्टॉप पर जाकर, सार्वजनिक स्थल पर जाकर वैक्सीनेशन ड्राइव करना शुरू किया।

सारे हमारे हैल्थ कर्मियों ने सहयोग किया। सरकार की ओर से डोज़ उपलब्ध करवाई गई, सिरिंज उपलब्ध करवाई गई, नीडल उपलब्ध करवाई गई। सारी व्यवस्था स्टेट और सैंट्रल गवर्मेंट ने संयुक्त रूप से कर के ढाई करोड़ डोज़ लगा कर एक रिकार्ड वैक्सीनेशन करवाया। कल जब बात हो रही थी, तब कई सदस्य कह रहे थे कि अगले दिनों में क्यों कम हुआ, पिछले दिनों में क्यों नहीं हुआ। आप रिकार्ड देख लीजिए, एवरेज 60 से 70 लाख डोज़ होती थीं। पहले और बाद में भी उसी एवरेज़ से डोज़ लगते रहे। हमारे पास वैक्सीन पर्याप्त मात्रा में थी। जिन लोगों ने मांगी इन सभी लोगों को हमने वैक्सीन उपलबध कराई और यह वैक्सीन सभी लोगों ने लगवायी, सभी लोगों ने प्रयास किया तो लगभग ढाई करोड़ वैक्सीन का एक रिकॉर्ड हम बना सके।

माननीय अध्यक्ष महोदय, आप भी दुनिया में जाते हैं, हम में से भी कई सदस्य दुनिया में जाते हैं, आप में से भी कई दुनिया में जाते हैं। कई देशों की टोटल पॉप्युलेशन ही ढाई करोड़ नहीं होती है। 70-80 लाख की पॉप्युलेशन में से 70-80 पर्सेंट वैक्सीनेशन होता है तो भी वे गौरव करते हैं। हमारा

देश अपनी ताकत पर एक दिन में ढाई करोड़ वैक्सीनेशन डोज़ एडमिनिस्टर कर सकता है, यह हमारे देश की ताकत है।… (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, एक मिनट रुकिए। माननीय सदस्यगण प्राइवेट मेंबर्स बिल का समय 3.30 बजे से शुरू होता है। माननीय मंत्री जी के जवाब तक समय बढ़ाते हैं, उसके बाद प्राइवेट मेंबर्स बिल को लेंगे।

… (व्यवधान)

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, मैं शॉर्ट में अपनी बात पूरी करूंगा। महोदय, आज देश के प्रधान मंत्री नरेंद्र मोदी जी के दृढ़ संकल्प शक्ति और स्वास्थ्य कर्मियों की तपस्या से भारत दुनिया का सबसे बड़ा वैक्सीन ड्राइव चला रहा है। सबको वैक्सीन, मुफ्त वैक्सीन, इस महामंत्र के साथ आज 125 करोड़ से ज्यादा डोज़ लग चुकी हैं। देश में 18 साल से अधिक आयु वाली जनसंख्या लगभग 94 करोड़ है, जो कि कोविड वेक्सीन लेने के लिए योग्य है। जिसमें से 79 करोड़ लोगों को कोविड वेक्सीन की प्रथम डोज़ लग चुकी है। जो कि दुनिया की सबसे ज्यादा फर्स्ट डोज़ है। साथ ही में 46.38 करोड़ से ज्यादा लोग पूरी तरह से वैक्सीनेटिड हो चुके हैं। जो अपने आप में रिकॉर्ड है। … (व्यवधान)

श्री गौरव गोगोई (कलियाबोर): मंत्री जी, आपने बोला था दिसंबर तक फुल डोज़ हो जाएगा, अभी तक क्यों नहीं हुआ? … (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी जवाब दे रहे हैं, आप बैठ जाइए।

… (व्यवधान)

श्री रमेश बिधूड़ी (दक्षिण दिल्ली): कुछ पाकिस्तानी समर्थक देश में रहते हैं**,** वे लोगों को भड़का रहे हैं । … (व्यवधान) कुछ पाकिस्तानी समर्थक घुसपैठिए देश में रहते हैं, वे नहीं लगवा रहे हैं । … (व्यवधान)

डॉ. मनसुख मांडविया : माननीय अध्यक्ष महोदय**,** गौरव गोगोई जी ने जो कहा है तो मैं बता देता हूँ कि हम देश में दिसंबर के पहले पर्याप्त मात्रा में देश में वैक्सीन उपलब्ध करा देंगे । आज फर्स्ट डोज़ 85 पर्सेंट एडमिनिस्टर्ड हो गया है । सैकेंड डोज़ 50 पर्सेंट एडमिनिस्टर्ड हो गया है । माननीय अध्यक्ष महोदय**,** मैं बहन राणा का भी अभिनंदन करना चाहता हूँ। … (व्यवधान) मेरे भाई, एक मिनट, मैं करंट फिगर बोल रहा हूँ। … (व्यवधान) मेरे भाई हर मिनट में आंकड़ा बदलता है । … (व्यवधान) मैं बता रहा हूँ, मेरे ऊपर भरोसा करो । … (व्यवधान) मैं अपनी बहन को इसलिए याद कर रहा हूँ कि कल उन्होंने एक अच्छी बात कही थी, जिसका मैं उल्लेख करूंगा । मेरा काम है राज्यों को वैक्सीन उपलब्ध कराना । सभी 80 वर्ष से ऊपर के लोगों को सैकेंड डोज़ लग जाए, वह देखने के लिए सारा प्रयास करने की जिम्मेदारी भारत सरकार की है । आज हमने 125 करोड़ डोज़ एडमिनिस्टर कर दी हैं । 22 करोड़ डोज़ सभी राज्यों के पास पड़ी हुई हैं । कल बहन ने बहुत अच्छी बात कही थी कि हमारी भी जिम्मेवारी है । गौरव जी आपके लोक सभा क्षेत्र में शत प्रतिशत करवा दो, देश में हो जाएगा । यह किसकी जिम्मेवारी है? … (व्यवधान)

माननीय अध्यक्ष महोदय, यह किसकी जिम्मेदारी है?… (व्यवधान) क्या यह हमारी जिम्मेदारी नहीं है?… (व्यवधान) क्या एक जन-प्रतिनिधि के रूप में आपकी जिम्मेदारी नहीं है?… (व्यवधान)

माननीय अध्यक्ष महोदय, मुझे तो सबके लिए वैक्सीन देना है, सबके लिए वैक्सीन रेडी है । मुझे शत प्रतिशत लोगों को वैक्सीन देना है । अभी 22 करोड़ वैक्सीन्स हैं और 35 करोड़ वैक्सीन्स चाहिए । दस करोड़ वैक्सीन्स इसी महीने में दे देंगे, नवम्बर में ही, दिसम्बर में नहीं ।… (व्यवधान) आप

उसे अपने-अपने स्टेट में, अपने-अपने लोक सभा क्षेत्र में लगवाने की जिम्मेदारी ले लीजिए। मैं तो चाहता हूं कि हम अपने लोक सभा क्षेत्र में वैक्सीनेशन करने के लिए प्रयास करें। बिना कारण के बातचीत करना कि कब डोज उपलब्ध होंगे, कब वैक्सीनेशन होगा? आज 22 करोड़ डोज पड़े हुए हैं।… (व्यवधान)

कुंवर दानिश अली (अमरोहा): सर, ये जज्बाती होकर बोल रहे हैं, अभी नवम्बर नहीं, दिसम्बर चल रहा है।… (व्यवधान)

माननीय अध्यक्ष : आप क्यों बार-बार उठ जाते हैं? आपका यह तरीका ठीक नहीं है। आप बैठ जाइए।

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, कल महताब जी ने एक क्वैश्चन रेज किया था और कहा था कि मेरे यहां वैक्सीन्स उपलब्ध नहीं हैं। मैं ऑन-द-रिकॉर्ड माननीय महताब जी को यह जवाब देना चाहूंगा कि आज के दिन ओडिशा के पास 72 लाख डोज़ेज पड़े हुए हैं। आप स्टेट गवर्नमेंट से पूछिए। आज वे अन-यूज्ड पड़े हुए हैं, उनका उपयोग कीजिए। आपकी लोक सभा क्षेत्र में भी, हमारा काम है लास्ट माइल तक पहुंचा देना, पब्लिक अवेयरनेस में सहयोग करना। अल्टीमेटली, इसे किसको लगाना है? हम सबकी फैमिली को इसे लगवाना है। हमारे लोक सभा क्षेत्र में रहने वाले लोगों को लगवाना है, जिन्होंने हमें यहां इलेक्ट करके यहां भेजा है। आपने वहां जाकर कितनी बार इसके लिए प्रयास किया, जरा यह बताइए। यह तो बताइए।

गौरव जी, मैं आपसे एक अपेक्षा तो अवश्य रखता हूं। सभी लोगों को थोड़ा जोर से तालियां बजानी हैं। हेल्थ मिनिस्टर के नाते मैं हेल्थ कर्मियों का बड़ा हूं। मेरी हेल्थ आर्मी ने आज 125 करोड़ डोज़ेज लगाने का काम आज पूर्ण किया है, उसके मान-सम्मान में हम एक बार तालियां बजाएं।…

(व्यवधान) हम उनके लिए तालियां बजाते हैं ।... (व्यवधान) थोड़ा बडे मन के साथ एक बार बजा दीजिए।

श्री गौरव गोगोई : आपके बोलने से पहले ही हमने यह कर दिया है ।... (व्यवधान)

माननीय अध्यक्ष: क्या नेता तैयार हो गए हैं? प्लीज़ बैठिए।

... (व्यवधान)

श्री मनसुख मांडविया : माननीय अध्यक्ष महोदय, 21 अक्टूबर, 2021 के दिन भारत ने 100 करोड़ वैक्सीन्स लगाने का कीर्तिमान हासिल किया। उस दिन न केवल देश के नागरिकों ने, बल्कि भारत के बाहर बसने वाले भारतीयों ने बहुत ही उत्साह और गौरव के साथ देश की स्थिति को सेलिब्रेट किया। दुनिया के ज्यादातर देश न केवल आश्चर्यचकित हुए, बल्कि मुश्किल से यह स्वीकार कर सके कि भारत जैसे देश ने यह उपलब्धि इतने कम समय में हासिल कर ली है । प्रधान मंत्री जी ने भी इस दिन वैक्सीन सेन्टर पर जाकर इस पूरी सफलता का श्रेय देश के साहसिक हेल्थ कर्मियों को दिया और हेल्थ कर्मियों को बधाई दी। पूरा देश और दुनिया हमारे देश के हेल्थ कर्मियों को जब बधाई दे रही थी, तब मैं भी अपेक्षा कर रहा था कि विपक्ष के कुछ बड़े लीडर्स भी हमारे देश के हेल्थकर्मियों को बधाई देंगे, ऐसा मेरे मन में था कि जब सारा देश बधाई दे रहा है और कई पॉलिटिकल पार्टीज़ ने भी दिया। मेरे मन में था कि विपक्ष के बड़े लीडर भी यह देंगे। मैं दो दिनों तक इन्तजार करता रहा, लेकिन ऐसा नहीं हुआ। ऐसी घटना करीब-करीब देश के सम्मान का, स्वाभिमान का, गौरव का दिन होता है।

महोदय, मुझे इस बात पर एक घटना की याद आती है जब वर्ष 1984 में इंडो-सोवियत स्पेस प्रोग्राम के तहत भारत के अन्तरिक्ष यात्री राकेश शर्मा अन्तरिक्ष में गए थे। उस समय तत्कालीन प्रधान मंत्री श्रीमती इन्दिरा जी ने जब राकेश जी से बात की तो पूछा कि अन्तरिक्ष से हमारा भारत कैसा

दिखता है, तब राकेश शर्मा जी ने बताया था कि 'सारे जहाँ से अच्छा, हिन्दुस्तान हमारा ।' उस वक्त मैं पाँचवीं या छठी कक्षा में पढ़ता था। तब हमारे स्कूल में मिठाई बाँटी गई थी और सब बहुत खुश थे।

महोदय, मैं पाँचवी कक्षा में पढ़ता था। मुझे पता नहीं था कि उस समय क्या हुआ या नहीं हुआ, लेकिन सब लोग खुश थे और मिठाई बँटी थी। मैं यह भी नहीं समझता था कि अंतरिक्ष क्या होता है, अंतरिक्ष यात्री किसे कहते हैं। तब हम बच्चों को इतना समझ में आ रहा था कि देश ने कुछ बड़ी उपलब्धि हासिल की है। इतना हम समझते थे।… (व्यवधान)

अध्यक्ष जी, इस बात पर हम सब खुश थे। हम ज्यादा नहीं समझते थे, लेकिन देश ने बहुत कुछ उपलब्धि हासिल की थी। बस, इस बात पर हम सब खुश थे। आज यह भी पता चल रहा है कि उस बात पर देश के सभी दलों ने सरकार को उस वक्त बधाई थी। देश को ऐसे खुशी के मौके बहुत कम मिलते हैं। सारे देश को उसके सामर्थ्य पर गर्व करना चाहिए। इससे देश के प्रत्येक नागरिक को खुश होने का अवसर मिलता है। इसी तरह की एक उपलब्धि पर गर्व करते हुए, देश की कोरोना वैक्सीन की सिद्धि पर, देश के हेल्थ कर्मी और वैज्ञानिकों को बधाई देने का मौका भी कुछ लोगों ने गंवा दिया है।

अध्यक्ष जी, मैं समझता हूँ कि राजनीति में मतभेद और विचारभेद बहुत ही सामान्य होता है। यह होता है, लेकिन जब राष्ट्रनीति की बात आए तो मतभेद और विचारभेद कोई स्थान नहीं रखता है। अगर इस दिशा में जिन्होंने काम किया होता तो सारे देश और सदन को अच्छा लगता।

माननीय अध्यक्ष महोदय, देश का गौरव गान भी हम लाइकिंग-डिसलाइकिंग की दृष्टि से चूक जाते हैं। यह देश के लिए अच्छा नहीं है। कोविड वैक्सीन के आखिरी चरण को पूरा करके शत-प्रतिशत वैक्सीनेशन करने के लिए प्रधानमंत्री जी ने 3 नवंबर, 2021 को 'हर घर दस्तक' अभियान को देश के सामने रखा है। यह हमारे लिए भी रखा है। देश के सामने रखा है, का मतलब है कि देश के

सभी नागरिकों के सामने रखा है। सोशल मीडिया के माध्यम से आप देखते होंगे कि दुर-सुदूर इलाकों में जाकर हमारे स्वास्थ्यकर्मी, जिनका वैक्सीनेशन नहीं हुआ है, उनको ढूँढते हैं। कई स्वैच्छिक संस्था और जन-प्रतिनिधि भी इस काम में लगे हैं और लोगों की वैक्सीनेशन सुनिश्चित कर रहे हैं। पूरे नवंबर महीने में देश के हेल्थ कर्मियों ने अथक परिश्रम करते हुए, हर ऐसे घर और आदमी तक पहुँचे हैं, जो वैक्सीन लेने के लिए सेन्टर्स पर नहीं पहुँच रहे थे। उन्हें समझाकर वैक्सीन लगाने के लिए सहमत कराया है। इस कार्य में बहुत सारे समाजसेवी और हमारे कार्यकर्ता भी जुड़े हैं। 'हर घर दस्तक' अभियान में जुड़ने वाले सभी लोगों का मैं आज धन्यवाद करता हूँ।

प्रधानमंत्री श्री मोदी जी ने शुरुआत से ही टेक्नोलॉजी ड्रिवन व्यवस्थाओं की बात करते हुए, डिजिटल इंडिया मिशन को बढ़ावा दिया है। आज उसी के फलस्वरुप देश में 'कोविन' जैसा प्लेटफॉर्म हमारे सामने है। इस संजीवनी जैसा प्लेटफॉर्म आज हमारे सामने है।

माननीय अध्यक्ष महोदय, वर्ष 2019 में इस कोरोना महामारी के वायरस के बहुत सारे वेरिएंट्स हमारे सामने आ चुके थे। अभी कोविड का एक नया वेरिएंट आया है। इसके बारे में सभी लोगों ने जानने की अपेक्षा रखी थी। अब मैं ओमीक्रॉन पर आ रहा हूँ। कोविड का एक नया वायरस ओमीक्रॉन सबसे पहले साउथ अफ्रीका में पिछले सप्ताह ही सामने आया। दिनांक 26 नवंबर, 2021 को डब्ल्यू.एच.ओ. ने इस वेरिएंट को 'वेरिएंट ऑफ कंसर्न' घोषित किया है। अभी तक प्राप्त जानकारी के मुताबिक, यह वेरिएंट दुनिया के 29 देशों में फैला हुआ है। करीब 373 केसेज दर्ज हुए हैं। 25 नवंबर, 2021 को साउथ अफ्रीका ने कोविड के नए वेरिएंट ओमीक्रॉन पाए जाने की घोषणा की। उसी दिन माननीय प्रधानमंत्री जी ने भारत सरकार के उच्च अधिकारियों के साथ ओमीक्रॉन वेरिएंट पर एक बैठक की। उसी के फॉलोअप में हेल्थ मिनिस्ट्री के सेक्रेटरी ने सभी राज्यों के साथ बैठक करते हुए, ओमीक्रॉन वेरिएंट के खिलाफ रणनीति पर महत्वपूर्ण दिशा निर्देश दिए।

28 नवम्बर को रिवाइज्ड एडवाइजरी ऑफ इंटरनेशनल ट्रैवल जारी की गई और यह 1 दिसम्बर को लागू भी हो चुकी है। जिन देशों में ओमिक्रॉन वैरिएंट पाया गया, ऐसे देशों को ऐट रिस्क श्रेणी में रखा गया है। इस दिशा-निर्देश के तहत ऐसे ऐट रिस्क देशों से आने वाले सभी यात्रियों को उनके पास 72 घंटे के अंदर की निगेटिव आरटीपीसीआर रिपोर्ट होनी जरूरी कर दी गई है। साथ ही भारत में उतरने पर उन्हें पुन: आरटीपीसीआर टेस्ट कराना होगा। निगेटिव रिपोर्ट आने के बाद कंपल्सरी 7 दिनों का होम क्वारंटाइन होना पड़ेगा। 8वें दिन निगेटिव कोविड रिपोर्ट आने के बाद ही उन्हें होम क्वारंटाइन से बाहर जाने की अनुमति होगी। यह एडवाजरी डिक्लेयर की है।

इसी के साथ, जो यात्री ऐट रिस्क कंट्री की श्रेणी में बाहर के देशों से आ रहे हैं, वैसे 2 पर्सेंट यात्रियों का रैंडम आरटीपीसीआर किया जाएगा। एयरपोर्ट पर कोविड पॉजीटिव पाए जा रहे सभी सैंपल्स को जिनोमिक सर्विलेंस के लिए भेजा जा रहा है। साथ ही, सिविल एविएशन मिनिस्ट्री को भी सूचित किया गया है कि सभी यात्रियों की ट्रैवल हिस्ट्री सेल्फ डिक्लरेशन सुविधा, सुविधा पोर्टल पर कंपल्सरी ली जाए। भारत सरकार की एजेंसी के द्वारा किए जा रहे अथाह प्रयासों के कारण साउथ अफ्रीका से वाया दुबई से आने वाले दो यात्री, 16 नवम्बर, 2021 को 19 साल की एक महिला और 20 नवम्बर को 66 साल के एक पुरुष, बेंगलुरु एयरपोर्ट पर आरटीपीसीआर टेस्टिंग स्कैनिंग में कोविड पॉजीटिव पाए गए थे। साउथ अफ्रीका ने जब ओमिक्रॉन की जानकारी दी, तब उनका सैंपल दिनांक 25 को साउथ अफ्रीका ने डिक्लेयर किया कि ओमिक्रॉन उसकी कंट्री में है और 28th को बेंगलुरु स्थिति इंसाकोग की लैब में जीनोम सीक्वेंसिंग के लिए यह सैंपल वहां पड़ा था। उस सैंपल को जीनोम सीक्वेंसिंग के लिए तुरंत ही भेज दिया गया। 16 तारीख वाला, 19 साल की महिला का सैंपल ओमिक्रॉन निगेटिव था तथा दूसरा सैंपल, जो कि एक 66 ईयर्स साउथ अफ्रीकन नेशनल का था, उसमें ओमिक्रॉन वैरिएंट पॉजीटिव पाया गया, पर यही जीनोमिंग सीक्वेंसिंग की रिपोर्ट दिनांक 13 नवम्बर, 2021 को रात को प्राप्त हुई। इस 66 साल के व्यक्ति की आरटीपीसीआर टेस्टिंग दोबारा 23

तारीख को की गई थी, जिसमें कि वह कोविड निगेटिव पाया गया। कोविड निगेटिव होने के बाद यह व्यक्ति 27 नवम्बर को साउथ अफ्रीका वापस चला गया। इस व्यक्ति ने कोविड सैंपल ओमिक्रॉन पॉजीटिव होने के तुरंत बाद ही साउथ अफ्रीकन नेशन के 12 प्राइमरी कांट्रैक्ट और 200 सेकेंड्री कांट्रैक्ट राज्य सरकार द्वारा आइडेंटीफाई किए गए और उन सभी को ट्रेस किया गया तथा उनकी टेस्टिंग भी की गई। वे सभी कोविड निगेटिव पाए गए। राज्य सरकार द्वारा उनको आइसोलेट करते हुए निगरानी में भी रखा गया। वैसा ही बेंगलुरु के एक 46 साल के पुरुष, इंडियन नेशनल, की आरटीपीसीआर टेस्टिंग 22 नवंबर को की गई थी और जीनोम सीक्वेंसिंग के लिए तारीख 26 नवंबर को उसकी रिपोर्ट भेजी गई थी। उनका भी कोविड वैरिएंट ओमिक्रॉन पाया गया है। इस व्यक्ति के संपर्क में आए तीन परिवार के सदस्य और बाकी 160 लोगों की कोविड टेस्टिंग कराई गई है, जिसमें से 5 लोग कोविड पॉजीटिव पाए गए हैं। इन सबकी जीनोम सीक्वेंसिंग अभी चल रही है। भारत सरकार द्वारा राज्य सरकार को सभी आवश्यक सावधानियां बरतने का सुझाव दिया गया है, ताकि इस केस के द्वारा ओमिक्रॉन वैरिएंट का संक्रमण आगे न बढ़े। ऐट रिस्क कंट्रीज़ से आ रही फ्लाइट्स के सभी यात्रियों की आरटीपीसीआर टेस्टिंग की जा रही है। अभी तक आई कुल 58 फ्लाइट्स से 16 हजार से अधिक यात्रियों की आरटीपीसीआर टेस्टिंग की गई है, जिसमें से 18 यात्री आरटीपीसीआर टेस्ट में पॉजीटिव पाए गए हैं। इन सबका जीनोम सीक्वेंसिंग चल रहा है, ताकि यह सुनिश्चित किया जाए कि इनमें से किसी का वैरिएंट ओमिक्रॉन है या नहीं। हेल्थ सिस्टम को इंप्रूव करने और कोविड से लड़ने के लिए भारत सरकार ने राज्यों को 70 हजार करोड़ रुपये आज के दिन में उपलब्ध कराए हैं।

आज सुबह मैंने एनेक्सी में प्रधान मंत्री हैल्थ इंफ्रास्ट्रक्चर मिशन, हैल्थ इन्फ्रास्ट्रक्चर डिजिटल और पीएम डिजिटल मिशन पर एक प्रेजेंटेशन दी थी। उस प्रेजेंटेशन में मैंने विस्तार से बताया था कि भविष्य में 50 साल को ध्यान में रखते हुए अगर कोई बड़ा पैनडेमिक आए तो उसका सामना करने के लिए माननीय प्रधान मंत्री जी ने, 64,000 करोड़ रुपये से ज्यादा की लागत में पांच

साल में 17,700 से ज्यादा ग्रामीण आयुष हैल्थ एंड वैलनेस सैंटर, 11,000 से ज्यादा शहरी आयुषमान भारत हैल्थ एंड वैलनेस सैंटर, 3382 ब्लॉक पब्लिक हैल्थ सैंटर और सारी व्यवस्था उपलब्ध कराने की प्लानिंग की है। इससे भविष्य में हर डिस्ट्रिक्ट में 50 बैड में आधुनिक फैसिलिटी होगी। इसमें ऑक्सीजन की फैसिलिटी भी होगी और वैंटीलेटर की फैसिलिटी भी होगी। ऐसे सभी डिस्ट्रिक्ट में एक क्रिटिकल केयर यूनिट होगा, जिसमें 50 बैड मिनिमम होंगे। ये सब फैसिलिटीज़ और इन्फ्रास्ट्रक्चर अगले 50 साल काम में आए, इसके लिए प्रधान मंत्री आयुष्मान भारत डिजिटल हैल्थ इन्फ्रास्ट्रक्चर मिशन के तहत कार्य योजना चलाई गई है।

इस योजना के तहत एक डिस्ट्रिक्ट में 100 करोड़ रुपये खर्च होने हैं। आपके सभी लोक सभा क्षेत्रों में अगले पांच साल में 100 करोड़ रुपया खर्च होना है। 100 करोड़ रुपये में क्या होना है? इससे ब्लॉक में एक लैब्रोटरी बनेगी, उसमें 15 टाइप की टैस्टिंग होगी। डिस्ट्रिक्ट में बड़ी लैब्रोटरी बनेगी। गरीब लोगों को ट्रीटमेंट की आवश्यकता है या कोई महंगा टैस्ट कराना है तो 115 से ज्यादा टैस्टिंग डिस्ट्रिक्ट अस्पताल में हो जाएगी। डिस्ट्रिक्ट अस्पताल में एक क्रिटिकल केयर यूनिट बनाया जाएगा। ये सब व्यवस्था रीजनल लैवल पर होगी। रिसर्च सैंटर बनाया जाएगा। स्टेट और सैंट्रल लैवल पर इंटीग्रेटेड हैल्थ इन्फ्रास्ट्रक्चर, टैस्टिंग इन्फ्रास्ट्रक्चर और रिसर्च इन्फ्रास्ट्रक्चर क्रिएट किया जाएगा।

योजना का इम्पलीमेंटेशन प्रारंभ हो चुका है। आपके लोकसभा क्षेत्रों में यह खर्च होना है। आप उसका उपयोग करें। … (व्यवधान)

कुंवर दानिश अली: यूपी सरकार को भी दे दीजिए। … (व्यवधान)

श्री मनसुख मांडविया: अंत में, मैं दो विषयों का उल्लेख करना चाहता हूं। … (व्यवधान)

श्री गौरव गोगोई : बूस्टर डोज के बारे में बताएं। … (व्यवधान)

श्री मनसुख मांडविया: आप भरोसा करें, सब बताएंगे। … (व्यवधान)

माननीय अध्यक्ष महोदय, यहां दो विषयों के बारे में सारा सदन जानना चाहता है। एक विषय है कि बूस्टर डोज़ कब लगाएंगे? बच्चों को वैक्सीन कब लगाएंगे? हमारे सामने दो विकल्प हैं। एक पोलिटिकल डिसीजन है और दूसरा साइंटिफिक डिसीजन है। एक समय था जब पोलिटिकल बात होती थी और कहते थे कि हैल्थ स्टेट सब्जैक्ट है। हमें वैक्सीन लेने की अनुमति दीजिए, हम भी वैक्सीन खरीद सकते हैं। मोदी जी ने कहा कि आप भी वैक्सीन खरीदें। उसके बाद दूसरी बात आई कि जिसे पैसा देकर लगवानी है वह पैसा देकर लगवा सकता है। सरकार प्राइवेट लोगों को क्यों नहीं देती है? सरकार ने कहा कि 25 परसेंट प्राइवेट लोगों को भी देंगे। प्राइवेट लोगों को दी तो फिर से बात आई कि सरकार को मुफ्त लगानी चाहिए। सरकार मुफ्त क्यों नहीं लगाती है?

मोदी जी ने सबके लिए फ्री वैक्सीन अभियान चला दिया। फिर बात आई कि प्राइवेट लोगों के पास वैक्सीन पड़ी हुई है, उसका कुछ करो। हमने कहा कि प्राइवेट प्लेयर नहीं लगाएगा तो कोई दिक्कत नहीं है। सरकार की तरफ से 97 परसेंट से ज्यादा लगी है, फ्री लगी है, मुफ्त लगी है, केवल प्राइवेट लोगों ने तीन परसेंट वैक्सीन बेची है। फिर कल यह प्रश्न उठ रहा था कि उसके पास वैक्सीन पड़ी है, क्या करेंगे? पोलिटिल इश्यू का कोई सॉल्यूशन नहीं होगा, वह तो होता ही रहेगा, लेकिन हमें डिसीजन करना है – पोलिटिकल या साइंटिफिक? … (व्यवधान)

अब हम साइंटिफिक विषय की बात करें तो दो रिसर्च ग्रुप हैं, एक्सपर्ट ग्रुप हैं, जिन्होंने देश में वैक्सीन रिसर्च में सहयोग दिया।

मैंने पहले ही कहा है कि आज इंडिया में ब्रेन पॉवर और मैन पॉवर की कमी नहीं है। आज एक भारतीय महिला डब्ल्यूएचओ में रिसर्च साइंटिस्ट है। यह इंडिया की ताकत है। हमारे इंडिया के साइंटिस्ट लोग ऐसे ही हैं। वे बार-बार मिल रहे हैं और बैठ रहे हैं। सवाल यह नहीं है।

अध्यक्ष महोदय, सरकार देश के गरीबों के लिए ढाई लाख करोड़ रुपये का मुफ्त अनाज बांट रही है। हम किसानों को डेढ़ लाख करोड़ रुपये की सब्सिडी दे रहे हैं। सवाल इकोनॉमिकल नहीं है, सवाल पोलिटिकल नहीं है, सवाल यह है कि बच्चों के वैक्सीन और बूस्टर डोज के संदर्भ में हमारी एक्सपर्ट टीम ही तय करेगी। हमारे एक्सपर्ट द्वारा हमें जो भी साइंटिफिक मार्गदर्शन मिलेंगे, हम उसी के आधार पर आगे चलेंगे। पार्लियामेंट के फ्लोर पर यह मेरा क्लीयर रिप्लाई है।

अध्यक्ष महोदय, माननीय सदस्यों ने जो-जो क्वैश्चन्स रेज किए थे, मैंने बहुत विस्तार से उनके रिप्लाई देने की कोशिश की है। इसके अलावा, मैंने अगस्त महीने में सभी एमपीज को पत्र लिखकर आंकड़ों के बारे में जानकारी भेजी है। उसमें ऑक्सीजन, रेमडेसिविर इंजेक्शन, वेंटिलेटर, पीपीई किट आदि के बारे में जानकारी दी गई है। मुझे पता था कि हाउस में ये विषय जरूर आएंगे। इसलिए, मैंने पहले ही उनके बारे में जानकारी भेज दी है। यदि आप अपेक्षा रखेंगे तो मैं फिर से भेज दूंगा। इसमें कोई दो राय नहीं है।

अध्यक्ष महोदय, हमारी सरकार के पास किसी भी विषय के बारे में कोई चीज छुपाने का कारण नहीं है। … (व्यवधान) सभी स्थितियों में माननीय प्रधान मंत्री जी ने बार-बार कहा है कि अपने स्टेट में हुई डेथ्स की संख्या के बारे में रिपोर्ट कीजिए। उसको ओपनली रिपोर्ट कीजिए। रिपोर्ट करने से कोई स्टेट नीचे नहीं हो जाता है। उन्होंने यह भी कहा कि यदि कोई छूट गया है तो फिर से रिपोर्ट कीजिए। हमने ऐसा भी प्रावधान किया है। मैंने क्वैश्चन्स की रिप्लाई में सुबह बताया था, आज जब ऑक्सीजन के बारे में क्वैश्चन्स उठाये जा रहे थे तो हमसे आठ बार सूचनाएं मांगी गई हैं। … (व्यवधान)

अध्यक्ष महोदय, मैं अपेक्षा करता हूं कि सदन और देश, हमारे देश के वैज्ञानिक जो भी निर्णय करें, उसके ऊपर भरोसा करें। आप सब लोगों ने 12 घंटे तक चर्चा में अच्छी तरह से भाग लिया। … (व्यवधान) मैंने डेढ़ घंटे तक रिप्लाई किया। आप सब लोगों ने मुझे सुना। आप सबको मेरी ओर से हार्दिक शुभकामनाएं। … (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Speaker, Sir, the Minister has been very kind enough to give the details. I am drawing the attention of the Minister. He has given a 90-minute speech, answering the debate of around 12 hours. He has mentioned my name. He has mentioned about my State. हमें आपका संरक्षण चाहिए। एक सांसद होने के नाते हम किससे पूछें? हम अपने संसदीय क्षेत्र के जो हॉस्पिटल्स हैं, जो सीडीएमओज़ हैं, जो डिस्ट्रिक्ट मजिस्ट्रेट हैं, उन तक हम पहुंच पाएंगे, क्योंकि हमारे संसदीय क्षेत्र की जो कमेटी है, उसमें हम अध्यक्षता करते हैं। हम राज्य सरकार से नहीं पूछ पाएंगे। हमारे जो एमएलएज हैं, वे विधान सभा में पूछेंगे। राज्य सरकार के जो सचिव हैं, हम उनसे टेलीफोन पर पूछेंगे। आप हमारी दिक्कत को समझिए। आपने कहा कि ओडिशा में इतने डोज स्टॉक में हैं, जब हम जिले में पूछते हैं कि क्यों नहीं लग रहा है और परसेंटेज इतना कम क्यों है? तो वे कहते हैं कि हमें जो मिलता है, उसको हम डिस्ट्रिब्यूट कर देते हैं। इस हिसाब से वैक्सीन लग जाता है। हम किससे पूछें? हम आपसे पूछ रहे हैं। आपको राज्य सरकार से पूछना है। सिर्फ ओडिशा नहीं, देश भर में जितनी भी राज्य सरकारें हैं, अगर उनके पास कुछ स्टॉक पड़े हुए हैं तो वे क्यों पड़े हुए हैं? वे क्यों नहीं लगाये जा रहे हैं? इसका कारण हम आपसे जानेंगे। अगर, आप हमें दायित्व देंगे और हम जाकर पूछेंगे तो they are not accountable to us. This Government is accountable. इस हिसाब से मैं आपसे निवेदन करता हूं। … (व्यवधान)

श्री मनसुख मांडविया: मेम्बर ऑफ पार्लियामेंट होने के नाते आपने भारत सरकार के मंत्री से जो भी प्रश्न पूछे हैं, मेरे पास जो रिकॉर्ड था, उसके आधार पर मैंने रिप्लाई दिया है। मैं ओडिशा गवर्नमेंट से बात करूंगा कि उनके डिस्ट्रिक्ट्स में क्या स्थिति है। उसकी भी जानकारी आपको मिले, ऐसा मैं स्टेट गवर्नमेंट से कहूंगा। मैं स्वयं भी वहां से जानकारी लेकर आपको दूंगा।

16.00 hrs

माननीय अध्यक्ष :अब गैर-सरकारी सदस्यों का कार्य लिया जाएगा।

… (व्यवधान)

माननीय अध्यक्ष :अब कोई सवाल नहीं पूछेगा। आज आपने बहुत सवाल पूछे हैं।

… (व्यवधान)

माननीय अध्यक्ष :आइटम नंबर – 53,श्री भर्तृहरि महताब जी।

… (व्यवधान)

माननीय अध्यक्ष :कोई सूचना नहीं।

… (व्यवधान)

<u>16.01 hrs</u>

<u>PRIVATE MEMBERS' BILLS</u> - Introduced

(i) Indian Penal Code (Amendment) Bill, 2019*
(*Substitution of New Section for Section 124A*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

माननीय अध्यक्ष :प्रश्न यह है :

> "कि भारतीय दंड संहिता, 1860 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

SHRI BHARTRUHARI MAHTAB : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.01 ½ hrs

(ii) Religious Conversion (Prohibition) Bill, 2019*

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to move for leave to introduce a Bill to provide for prohibition on religious conversions by inducement, coercion or undue influence and for matters connected therewith.

माननीय अध्यक्ष :प्रश्न यह है :

> "कि उत्प्रेरणा, प्रपीड़न या अनुचित प्रभाव द्वारा धर्म संपरिवर्तन का प्रतिषेध करने तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

SHRI BHARTRUHARI MAHTAB : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.01 ¾ hrs

(iii) Constitution (Amendment) Bill, 2019*
(*Insertion of New Article 14A, etc.)*

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

माननीय अध्यक्ष :प्रश्न यह है :

> "कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए ।"

प्रस्ताव स्वीकृत हुआ ।

SHRI BHARTRUHARI MAHTAB: Sir, I introduce the Bill.

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.03 hrs (Shri Bhartruhari Mahtab *in the Chair*)

(iv) Special Financial Assistance to the State of West Bengal Bill, 2019*

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I beg to move for leave to introduce a Bill to provide for special financial assistance to the State of West Bengal for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilisation of its resources.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for special financial assistance to the State of West Bengal for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, exploitation and proper utilisation of its resources."

The motion was adopted.

SHRI ADHIR RANJAN CHOWDHURY : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.03 ½ hrs

(v) Ambulance Drivers and Helpers (Welfare) Bill, 2021*

SHRI M. K. RAGHAVAN (KOZHIKODE): Sir, I beg to move for leave to introduce a Bill to provide for the welfare of ambulance drivers and helpers and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the welfare of ambulance drivers and helpers and for matters connected therewith."

The motion was adopted.

SHRI M. K. RAGHAVAN : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.03 ¾ hrs

(vi) Representation of the People (Amendment) Bill, 2021*
(Substitution of New Section for Section 61)

SHRI M. K. RAGHAVAN (KOZHIKODE): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI M. K. RAGHAVAN: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.04 hrs

(vii) House of the People (Administration) Bill, 2019*

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move for leave to introduce a Bill to provide for the appointment of a Commission for the recruitment, appointment and administration of secretarial staff of the House of the People and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the appointment of a Commission for the recruitment, appointment and administration of secretarial staff of the House of the People and for matters connected therewith."

The motion was adopted.

SHRI N. K. PREMACHANDRAN : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.05 hrs

(viii) ASHA Workers (Regularisation of Service and Other Benefits) Bill, 2020[*]

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move for leave to introduce a Bill to provide for regularization of the services of ASHA workers by conferring the status of permanent employee of the Government on them and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for regularization of the services of ASHA workers by conferring the status of permanent employee of the Government on them and for matters connected therewith. "

The motion was adopted.

SHRI N. K. PREMACHANDRAN : Sir, I introduce[**] the Bill.

---

[*] Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
[**] Introduced with the recommendation of the President.

16.05 ½ hrs

(ix) Citizenship (Amendment) Bill, 2020*
(Amendment of Section 2, etc.)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move for leave to introduce a Bill further to amend the Citizenship Act, 1955.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Citizenship Act, 1955. ALSO to introduce the Bill."

The motion was adopted.

SHRI N. K. PREMACHANDRAN : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.06 hrs

(x) Right to Disconnect Bill, 2019*

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I beg to move for leave to introduce a Bill to establish an Employees' Welfare Authority to confer the right on every employee to disconnect from work related telephone calls and emails beyond work hours and on holidays and right to refuse to answer calls and emails outside work hours and for all matters connected therewith or incidental thereto

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to establish an Employees' Welfare Authority to confer the right on every employee to disconnect from work related telephone calls and emails beyond work hours and on holidays and right to refuse to answer calls and emails outside work hours and for all matters connected therewith or incidental thereto."

The motion was adopted.

SHRIMATI SUPRIYA SADANAND SULE : Sir I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.06 ½ hrs

(xi) Pre-Legislative Consultation Bill, 2019*

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I beg to move for leave to introduce a Bill to provide for mandatory pre-legislative consultation mechanisms within each Ministry or Department of the Central Government, establishment of internal teams to co-ordinate such consultations and for all matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for mandatory pre-legislative consultation mechanisms within each Ministry or Department of the Central Government, establishment of internal teams to co-ordinate such consultations and for all matters connected therewith or incidental thereto."

The motion was adopted.

SHRIMATI SUPRIYA SADANAND SULE : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.07 hrs

(xii) Whistleblowers in Private Sector (Protection) Bill, 2020*

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): Sir, I beg to move for leave to introduce a Bill to provide for the protection of whistleblowers within the private sector through the setting up of internal and external complaint review and redressal mechanisms and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the protection of whistleblowers within the private sector through the setting up of internal and external complaint review and redressal mechanisms and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRIMATI SUPRIYA SADANAND SULE: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.07 ½ hrs

(xiii) Complete Prohibition of Light Fishing and Protection of Development of Traditional Fishing Technique in Coastal Areas Bill, 2019 *

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): I beg to move for leave to introduce a Bill to provide for complete prohibition of 'Light Fishing' and protection and development of traditional fishing technique in coastal areas and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for complete prohibition of 'Light Fishing' and protection and development of traditional fishing technique in coastal areas and for matters connected therewith."

The motion was adopted.

SHRI VINAYAK BHAURAO RAUT : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.08 hrs

(xiv) Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Bill, 2020*

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Sir, I beg to move for leave to introduce a Bill to provide for establishment of a Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Commission to determine the minimum support price of horticulture crops, fresh water crops and saline water crops in coastal areas and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for establishment of a Horticulture Crops, Fresh Water Crops and Saline Water Crops in Coastal Areas (Minimum Support Price) Commission to determine the minimum support price of horticulture crops, fresh water crops and saline water crops in coastal areas and for matters connected therewith."

The motion was adopted.

SHRI VINAYAK BHAURAO RAUT : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

<u>16.08 ½ hrs</u>

(xv) Spices (Remunerative Support Price) Bill, 2019 *

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of the Spices Remunerative Support Price Authority for the fixation of Remunerative Support price of spices such as black pepper, cardamom, ginger, turmeric, garlic, and other spices on annual or seasonal basis and for matter connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of the Spices Remunerative Support Price Authority for the fixation of Remunerative Support price of spices such as black pepper, cardamom, ginger, turmeric, garlic, and other spices on annual or seasonal basis and for matter connected therewith."

The motion was adopted.

ADV. DEAN KURIAKOSE : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.09 hrs

(xvi) Prevention of Torture and Atrocities (By Public Servants) Bill, 2019*

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I beg to move for leave to introduce a Bill to prevent all kinds of torture and atrocities by public servants on ordinary citizens and to provide punishment for torture inflicted by public servants or by any person with the consent or acquiescence of any public servant and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to prevent all kinds of torture and atrocities by public servants on ordinary citizens and to provide punishment for torture inflicted by public servants or by any person with the consent or acquiescence of any public servant and for matters connected therewith or incidental thereto."

The motion was adopted.

ADV. DEAN KURIAKOSE : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.10 hrs

(xvii) Payment of Compensation to Victims of Wildlife Encounters Bill, 2021*

ADV. DEAN KURIAKOSE (IDUKKI): Sir, I beg to move for leave to introduce a Bill to provide for constitution of an Authority for determining and payment of compensation to the victims of wildlife encounters and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for constitution of an Authority for determining and payment of compensation to the victims of wildlife encounters and for matters connected therewith"

The motion was adopted.

ADV. DEAN KURIAKOSE : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.11 hrs

(xviii) Intelligence Service (Powers and Regulation) Bill, 2019*

SHRI MANISH TEWARI (ANANDPUR SAHIB): Sir, I beg to move for leave to introduce a Bill to regulate the manner of the functioning and exercise of powers of Indian Intelligence Agencies within and beyond the territory of India and to provide for the coordination, control and oversight of such agencies.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to regulate the manner of the functioning and exercise of powers of Indian Intelligence Agencies within and beyond the territory of India and to provide for the coordination, control and oversight of such agencies."

The motion was adopted.

SHRI MANISH TEWARI : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.12 hrs

(xix) Constitution (Amendment) Bill, 2019*

(Amendment of the Tenth Schedule)

SHRI MANISH TEWARI (ANANDPUR SAHIB): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MANISH TEWARI : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.13 hrs

(xx) Constitution (Amendment) Bill, 2021*

(Amendment of Article 80, etc.)

SHRI MANISH TEWARI (ANANDPUR SAHIB): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MANISH TEWARI : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.14 hrs

(xxi) Protection from Lynching Bill, 2020 *

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I beg to move for leave to introduce a Bill to provide for effective protection of the constitutional rights of vulnerable persons, to punish acts of lynching, to provide for designated courts for the expeditious trial of such offences, for rehabilitation of victims of lynching and their families and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for effective protection of the constitutional rights of vulnerable persons, to punish acts of lynching, to provide for designated courts for the expeditious trial of such offences, for rehabilitation of victims of lynching and their families and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. SHASHI THAROOR : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.15 hrs

(xxii) Establishment of Permanent Benches of High Courts at State Capitals Bill, 2019*

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of permanent Benches of the High Courts in State Capitals where the principal seat or a permanent Bench of the High Court concerned is situated at a place other than the State Capital and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of permanent Benches of the High Courts in State Capitals where the principal seat or a permanent Bench of the High Court concerned is situated at a place other than the State Capital and for matters connected therewith."

The motion was adopted.

DR. SHASHI THAROOR : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.15 ½ hrs

(xxiii) Data Privacy and Protection Bill, 2019*

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Sir, I beg to move for leave to introduce a Bill to establish an effective regime to protect the right to privacy of data all natural person, to set out conditions of surveillance and interception of communications of natural persons and to constitute a Privacy Commission and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to establish an effective regime to protect the right to privacy of data all natural person, to set out conditions of surveillance and interception of communications of natural persons and to constitute a Privacy Commission and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. SHASHI THAROOR : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.16 hrs

(xxiv) Constitution (Amendment) Bill, 2019*
(Insertion of New Article 26A)

SHRI GAURAV GOGOI (KALIABOR): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GAURAV GOGOI : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.16 ½ hrs

(xxv) Air (Prevention and Control of Pollution) Amendment Bill, 2019*
(Amendment of Section 5, etc)

SHRI GAURAV GOGOI (KALIABOR): Sir, I beg to move for leave to introduce a Bill further to amend the Air (Prevention and Control of Pollution) Act, 1981.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Air (Prevention and Control of Pollution) Act, 1981."

The motion was adopted.

SHRI GAURAV GOGOI : Sir, I introduce** the Bill.

HON. CHAIRPERSON : Shri Benny Behanan – Not present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.17 hrs

(xxvi) Central Universities (Amendment) Bill, 2019*
(Insertion of New Section 3E, etc.)

HON. CHAIRPERSON: Now Item No.136, Dr. Sujay Vikhe Patil.

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): Sir, I beg to move for leave to introduce a Bill further to amend the Central Universities Act, 2009.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Central Universities Act, 2009."

The motion was adopted.

DR. SUJAY VIKHE PATIL : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.17 ½ hrs

(xxvii) Compulsory Rainwater Harvesting in Government Establishments and Schools Bill, 2019*

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): Sir, I beg to move for leave to introduce a Bill to provide for mandatory rainwater harvesting in government establishments, offices and buildings to promote water conservation, offset the challenges of water scarcity and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for mandatory rainwater harvesting in government establishments, offices and buildings to promote water conservation, offset the challenges of water scarcity and for matters connected therewith."

The motion was adopted.

DR. SUJAY VIKHE PATIL : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.18 hrs

(xxviii) Constitution (Amendment) Bill, 2019*
(Insertion of New Article 21B)

HON. CHAIRPERSON: Now Item No.138, Dr. Sujay Vikhe Patil.

DR. SUJAY VIKHE PATIL (AHMEDNAGAR): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. SUJAY VIKHE PATIL : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.18 ½ hrs

(xix) Constitution (Amendment) Bill, 2020*

(Amendment of Article 39A)

HON. CHAIRPERSON: Now Item No.221, Shri Hibi Eden.

SHRI HIBI EDEN (ERNAKULAM): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI HIBI EDEN: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

<u>16.19 hrs</u>

(xxx) Supreme Court of India (Establishment of Circuit Benches at Ernakulam, Mumbai and Kolkata) Bill, 2020*

HON. CHAIRPERSON: Now Item No.236, Shri Hibi Eden.

SHRI HIBI EDEN (ERNAKULAM): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of Circuit Benches of the Supreme Court of India at Ernakulam, Mumbai and Kolkata.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of Circuit Benches of the Supreme Court of India at Ernakulam, Mumbai and Kolkata."

The motion was adopted.

SHRI HIBI EDEN : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.19 ½ hrs

(xxxi) Wild Life (Protection) Amendment Bill, 2019*
(Amendment of Sections 2 and 9)

HON. CHAIRPERSON: Now Item No.148, Shri Dhairyasheel Sambhajirao Mane.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE (HATKANANGLE): Sir, I beg to move for leave to introduce a Bill further to amend the Wild Life (Protection) Act, 1972.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Wild Life (Protection) Act, 1972."

The motion was adopted.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.19 ¾ hrs

(xxxii) Cotton Growers (Welfare) Bill, 2019*

HON. CHAIRPERSON: Now Item No.151, Shri Dhairyasheel Sambhajirao Mane.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE (HATKANANGLE): Sir, I beg to move for leave to introduce a Bill to provide for measures to ensure welfare of cotton growers and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for measures to ensure welfare of cotton growers and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE : Sir, I introduce** the Bill.

___

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.20 hrs

(xxxiii) Constitution (Amendment) Bill, 2019*
(Amendment of the Seventh Schedule)

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE (HATKANANGLE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.20 ½ hrs

(xxxiv) Working Women (Basic Facilities and Welfare) Bill, 2019*

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I beg to move for leave to introduce a Bill to provide for the protection of women from discrimination, and for the basic facilities like creche, recreational facilities, maternity benefits, hostel and transport facilities, and for the welfare measures to be taken by the employers and the State for the women employees working in Government establishments; public sector enterprises including banks and ports, educational institutions including universities, colleges and schools, factories, mines, plantations, agricultural fields, orchards and such other places and for matters connected therewith and incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the protection of women from discrimination, and for the basic facilities like creche, recreational facilities, maternity benefits, hostel and transport facilities, and for the welfare measures to be taken by the employers and the State for the women employees working in Government

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

establishments; public sector enterprises including banks and ports, educational institutions including universities, colleges and schools, factories, mines, plantations, agricultural fields, orchards and such other places and for matters connected therewith and incidental thereto."

The motion was adopted.

DR. T. SUMATHY (*A)* THAMIZHACHI THANGAPANDIAN: Sir, I introduce* the Bill.

---

* Introduced with the recommendation of the President.

16.21 hrs

(xxxv) Financial Assistance to State Governments for Development of Slums and Jhuggi-Jhopri Areas Bill, 2019*

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I beg to move for leave to introduce a Bill to provide for financial assistance to the State Governments for providing basic amenities and clearance of Jhuggi-Jhopri areas and slum areas and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for financial assistance to the State Governments for providing basic amenities and clearance of Jhuggi-Jhopri areas and slum areas and for matters connected therewith."

The motion is adopted.

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.21 ½ hrs

(xxxvi) Artists Welfare Bill, 2019*

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Sir, I beg to move for leave to introduce a Bill to provide for measures for the welfare of cinema artists and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for measures for the welfare of cinema artists and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. T. SUMATHY (A) THAMIZHACHI THANGAPANDIAN: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.22 hrs

(xxxvii) Orphan and Street Children (Welfare) Bill, 2020*

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of an Orphan and Street Children Welfare Authority to ensure social security and implementation of welfare measures for orphan and street children and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of an Orphan and Street Children Welfare Authority to ensure social security and implementation of welfare measures for orphan and street children and for matters connected therewith."

The motion was adopted.

SHRIMATI VANGA GEETHA VISWANATH : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.22 ½ hrs

(xxxviii) Constitution (Amendment) Bill, 2019*
(Amendment of Article 72)

श्री कृपाल बालाजी तुमाने (रामटेक): सभापति महोदय,मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री कृपाल बालाजी तुमाने: सभापति महोदय,मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.23 hrs

(xxxix) Uniform Civil Code Bill, 2019*

श्री कृपाल बालाजी तुमाने (रामटेक): सभापति महोदय,मैं प्रस्ताव करता हूं कि एक-समान नागरिक संहिता तैयार करने और संपूर्ण भारत के राज्यक्षेत्र में इसके कार्यान्वयन हेतु राष्ट्रीय निरीक्षण और जांच समिति के गठन का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to provide for the constitution of the National Inspection and Investigation Committee for preparation of Uniform Civil Code and its implementation throughout the territory of India."

The motion was adopted.

श्री कृपाल बालाजी तुमाने: सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.24 hrs

(xl) Compulsory Voting Bill, 2019*

श्री कृपाल बालाजी तुमाने (रामटेक) :सभापति महोदय, मैं प्रस्ताव करता हूं कि देश में मतदाताओं द्वारा अनिवार्य मतदान तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to provide for the compulsory voting by the electorate in the country and for matters connected therewith."

The motion was adopted.

श्री कृपाल बालाजी तुमाने : सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.25 hrs

(xli) Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 2020*

(Amendment of Section 2, etc.)

SHRI E.T. MOHAMMED BASHEER (PONNANI): Sir, I beg to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.'"

The motion was adopted.

SHRI E.T. MOHAMMED BASHEER: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.25 ½ hrs

(xlii) Constitution (Amendment) Bill, 2019*
(Insertion of New Article 300B)

SHRI GOPAL SHETTY (MUMBAI-NORTH): Sir, I beg to move for leave to introduce a Bill to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to amend the Constitution of India."

The motion was adopted.

SHRI GOPAL SHETTY : Sir, I introduce the Bill.

___

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.26 hrs

(xliii) Prevention of Insults to National Honour (Amendment) Bill, 2020 *
(Amendment of Section 2)

SHRI GOPAL SHETTY (MUMBAI-NORTH): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Insults to National Honour Act, 1971.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Prevention of Insults to National Honour Act, 1971."

The motion was adopted.

SHRI GOPAL SHETTY : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.26 ½ hrs

(xliv) Constitution (Amendment) Bill, 2020*

(Amendment of Article 312)

SHRI GOPAL SHETTY (MUMBAI-NORTH): Sir, I beg move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GOPAL SHETTY : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16. 27 ½ hrs

(xlv) Indian Easements (Amendment) Bill, 2019 *
(Amendment of Section 15, etc.)

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Easements Act, 1882.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Easements Act, 1882."

The motion was adopted.

SHRI LAVU SRIKRISHNA DEVARAYALU: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>16.27 ½ hrs</u>

(xlvi) Representation of the People (Amendment) Bill, 2019*
(*Insertion of New Section 127B*)

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI LAVU SRIKRISHNA DEVARAYALU : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.28 hrs

(xlvii) Antiquities and Art Treasures (Amendment) Bill, 2019*
(Amendment of Section 2, etc)

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I beg to move for leave to introduce a Bill further to amend the Antiquities and Art Treasures Act, 1972.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Antiquities and Art Treasures Act, 1972."

The motion was adopted.

SHRI LAVU SRIKRISHNA DEVARAYALU : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.28 ½ hrs

(xlviii) Constitution (Amendment) Bill, 2020*

(Insertion of New Article 14A)

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI ANTO ANTONY: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.29 hrs

(xlix) Rights of Persons with Disabilities (Amendment) Bill, 2020 *
(Insertion of New Section 18A)

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, I beg to move for leave to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016."

The motion was adopted.

SHRI ANTO ANTONY: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.29 ½ hrs

(I) Mental Healthcare (Amendment) Bill, 2019*
(Amendment of Section 2, etc.)

श्री राजीव प्रताप रूडी (सारण) : महोदय, मैं प्रस्ताव करता हूं कि मानसिक स्वास्थ्य देख-रेख अधिनियम, 2017 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to amend the Mental Healthcare Act, 2017."

The motion was adopted.

श्री राजीव प्रताप रूडी : महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.30 hrs

(li) Wild Life (Protection) Amendment Bill, 2019*
(Insertion of New Sections 28A, 28B, 28C, 28D and 28E)

श्री राजीव प्रताप रूडी (सारण): सभापति महोदय, मैं प्रस्ताव करता हूं कि वन्यजीव (संरक्षण) अधिनियम, 1972 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Wild Life (Protection) Act, 1972."

The motion was adopted.

श्री राजीव प्रताप रूडी: सभापति महोदय, मैं विधेयक को पुर:स्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.30 ½ hrs

(Iii) Constitution (Amendment) Bill, 2019*
(Amendment of the Seventh and Twelfth Schedule)

श्री राजीव प्रताप रूडी (सारण): सभापति महोदय, मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री राजीव प्रताप रूडी: सभापति महोदय, मैं विधेयक को पुर:स्थापित करता हूं।

___

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.31 hrs

(liii) Insurance Coverage for Ayurvedic Treatment Bill, 2021*

SHRI GIRISH BHALCHANDRA BAPAT (PUNE): Sir, I beg to move for leave to introduce a Bill to provide healthcare insurance coverage to all citizen for availing ayurvedic treatment and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide healthcare insurance coverage to all citizen for availing ayurvedic treatment and for matters connected therewith."

The motion was adopted.

SHRI GIRISH BHALCHANDRA BAPAT: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

<u>16.31 ½ hrs</u>

(liv) National Commission for Female Farmers Bill, 2019*

श्री श्रीरंग आप्पा बारणे (मावल): सभापति महोदय, मैं प्रस्ताव करता हूं कि देश में राष्ट्रीय महिला किसान आयोग का गठन करने और उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of a National Commission for Female Farmers in the country and for matters connected therewith."

The motion was adopted.

श्री श्रीरंग आप्पा बारणे: सभापति महोदय, मैं विधेयक को पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.32 hrs

(Iv) Employment Agencies (Regulation) Bill, 2019*

श्री श्रीरंग आप्पा बारणे (मावल): सभापति महोदय, मैं प्रस्ताव करता हूं कि कर्मचारियों की सामाजिक सुरक्षा को मजबूत करने के लिए विधिसम्मत अधिभोग में शामिल नियोजकों के साथ रोजगार, शिक्षुता या प्रशिक्षुता की खोज कर रहे घरेलू कर्मियों, प्रशिक्षुओं और दूसरे कर्मचारियों की सहायता के लिए नियोजन एजेंसियों को और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to regulate employment agencies for the help of domestic workers, interns and other employees seeking employment, apprenticeship or internship with employers indulged in legitimate occupation in order to enhance social security of employees and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री श्रीरंग आप्पा बारणे: सभापति महोदय, मैं विधेयक को पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.32 ½ hrs

(lvi) National Sports Development Commission Bill, 2019*

श्री श्रीरंग आप्पा बारणे (मावल): सभापति महोदय, मैं प्रस्ताव करता हूं कि देश में खेलों के सर्वांगीण विकास, मूलभूत खेल सुविधाओं की गुणवत्ता में सुधार करने हेतु राष्ट्रीय खेल विकास आयोग के गठन तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for constitution of National Sports Development Commission for the overall development of sports, improving the quality of basic sports facilities in the country and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री श्रीरंग आप्पा बारणे: सभापति महोदय, मैं विधेयक को पुर:स्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.33 hrs

(lvii) Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 *
(Amendment of the Schedule)

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I beg to move to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950."

The motion was adopted.

SHRI SAPTAGIRI SANKAR ULAKA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

<u>16. 35 hrs</u>

(lviii) Special Financial Assistance to the KBK-K Region of the State of Odisha Bill, 2020*

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I beg to move for leave to introduce a Bill to provide for special financial assistance to KBK-K region comprising the districts of Koraput, Malkangiri, Nabarangpur, Rayagada, Balangir, Subarnapur, Kalahandi, Naupada and Kandhamal of the State of Odisha for the purpose of promoting the welfare of the Scheduled Tribes, the Scheduled Castes and Other Backward Sections of people and for the development, exploitation and proper utilisation of its resources.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for special financial assistance to KBK-K region comprising the districts of Koraput, Malkangiri, Nabarangpur, Rayagada, Balangir, Subarnapur, Kalahandi, Naupada and Kandhamal of the State of Odisha for the purpose of promoting the welfare of the Scheduled Tribes, the Scheduled Castes and Other Backward Sections of people and for the development, exploitation and proper utilisation of its resources."

The motion was adopted.

SHRI SAPTAGIRI SANKAR ULAKA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.36 hrs

(lix) Promotion of One Tree Per Child Norm Bill, 2020*

SHRI T.N. PRATHAPAN (THRISSUR): Sir, I beg to move for leave to introduce a Bill to provide for promotion of one tree per child norm by the parents for every child born in the family in order to protect and conserve the environment for future generation and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for promotion of one tree per child norm by the parents for every child born in the family in order to protect and conserve the environment for future generation and for matters connected therewith."

The motion was adopted.

SHRI T.N. PRATHAPAN: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.36 ½ hrs

(lx) Right to Menstrual Hygiene and Paid Leave Bill, 2019*

SUSHRI S. JOTHIMANI (KARUR): Sir, I beg to move for leave to introduce a Bill to provide the right to menstrual hygiene facilities, health benefits and paid leave to women during menstruation and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide the right to menstrual hygiene facilities, health benefits and paid leave to women during menstruation and for matters connected therewith or incidental thereto."

The motion was adopted.

SUSHRI S. JOTHIMANI: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.37 hrs

(lxi) Paternity Benefit Bill, 2019*

SUSHRI S. JOTHIMANI (KARUR): Sir, I beg to move for leave to introduce a Bill to regulate the employment of men in certain establishments for certain periods before and after becoming a father and to provide for paternity benefit and certain other benefits.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to regulate the employment of men in certain establishments for certain periods before and after becoming a father and to provide for paternity benefit and certain other benefits."

The motion was adopted.

SUSHRI S. JOTHIMANI: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

<u>16.38 hrs</u>

(lxii) Constitution (Amendment) Bill, 2020 *
(*Amendment of Article 326*)

DR. T.R. PAARIVENDHAR (PERAMBALUR): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. T.R. PAARIVENDHAR: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.39 hrs

(lxiii) Parliamentary Constituency (Lok Sabha) Development Fund Bill, 2020[*]

DR. T.R. PAARIVENDHAR (PERAMBALUR): Sir, I beg to move for leave to introduce a Bill to allocate Funds to each Lok Sabha Parliamentary constituency to undertake various developmental activities by the Member of Parliament concerned to augment the infrastructural facilities within the jurisdiction of such parliamentary constituency and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to allocate Funds to each Lok Sabha Parliamentary constituency to undertake various developmental activities by the Member of Parliament concerned to augment the infrastructural facilities within the jurisdiction of such parliamentary constituency and for matters connected therewith."

The motion was adopted.

DR. T.R. PAARIVENDHAR: Sir, I introduce[**] the Bill.

---

[*] Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

[**] Introduced with the recommendation of the President.

16.40 hrs

(lxiv) Wildlife Corridors Bill, 2019*

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): Sir, I beg to move for leave to introduce a Bill to constitute a Board to identify areas for developing exclusive wildlife corridors and for matters connected herewith or incidental thereto.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to constitute a Board to identify areas for developing exclusive wildlife corridors and for matters connected herewith or incidental thereto."

The motion was adopted.

SHRI RAHUL RAMESH SHEWALE: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.41 hrs

(lxv) Food Safety and Standards (Amendment) Bill, 2019*
(Amendment of Section 19)

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): Sir, I beg to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Food Safety and Standards Act, 2006."

The motion was adopted.

SHRI RAHUL RAMESH SHEWALE : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.41 ½ hrs

(lxvi) Human Trafficking (Prevention) Bill, 2019*

SHRI RAHUL RAMESH SHEWALE (MUMBAI SOUTH-CENTRAL): Sir, I beg to move for leave to introduce a Bill to establish a Central Human Trafficking Prevention Commission for prevention of human trafficking in the country and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to establish a Central Human Trafficking Prevention Commission for prevention of human trafficking in the country and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI RAHUL RAMESH SHEWALE : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.42 hrs

(xlvii) Prohibition of Child Marriage (Amendment) Bill, 2019*
(*Amendment of Section 2, etc.)*

डॉ. संजय जायसवाल (पश्चिम चम्पारण): सभापति महोदय, मैं प्रस्ताव करता हूं कि बाल-विवाह प्रतिषेध अधिनियम, 2006 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006."

The motion was adopted.

डॉ. संजय जायसवाल:,मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.42 ½ hrs

(lxviii) Consumer Protection (Amendment) Bill, 2019*
(Amendment of Section 2)

डॉ. संजय जायसवाल (पश्चिम चम्पारण): सभापति महोदय, मैं प्रस्ताव करता हूं कि उपभोक्ता संरक्षण अधिनियम, 2019 का संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to amend the Consumer Protection Act, 2019."

The motion was adopted.

डॉ. संजय जायसवाल: महोदय,मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>16.43 hrs</u>

(lxix) Right of Children to Free and Compulsory Education (Amendment) Bill, 2020*

(Amendment of Section 12)

डॉ. संजय जायसवाल (पश्चिम चम्पारण): सभापति महोदय,मैं प्रस्ताव करता हूं कि नि:शुल्क और अनिवार्य बाल शिक्षा का अधिकार अधिनियम, 2009 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009."

The motion was adopted.

डॉ. संजय जायसवाल: महोदय,मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>16.43 ½ hrs</u>

(lxx) Constitution (Amendment) Bill, 2019*
(Amendment of Article 16)

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. P. CHAUDHARY : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.44 hrs

(lxxi) Constitution (Amendment) Bill, 2019*
(Amendment of Article 12)

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. P. CHAUDHARY : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.44 ½ hrs

(lxxii) Constitution (Amendment) Bill, 2019*
(Amendment of the Seventh Schedule)

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. P. CHAUDHARY : Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>16.44 ¾ hrs</u>

(lxxiii) Dual Time Zones Bill, 2020*

SHRI PRADYUT BORDOLOI (NAWGONG): Sir, I beg to move for leave to introduce a Bill to establish and demarcate two Time Zones to provide for more practical and inclusive administration of the country and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to establish and demarcate two Time Zones to provide for more practical and inclusive administration of the country and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRADYUT BORDOLOI : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.45 hrs

(lxxiv) Protection of Plants Varieties and Farmers' Rights (Amendment) Bill, 2021*
(Insertion of New Section 39A.)

SHRI THOMAS CHAZHIKADAN (KOTTAYAM): Sir, I beg to move for leave to introduce a Bill to amend the Protection of Plant Varieties and Farmers' Rights Act, 2001.

HON. CHAIRPERSON :The question is:

> "That leave be granted to introduce a Bill to amend the Protection of Plant Varieties and Farmers' Rights Act, 2001."

The motion was adopted.

SHRI THOMAS CHAZHIKADAN:Sir, I introduce** the Bill.

___

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.45 ½ hrs

(lxxv)National Tourism (Sustainable Development and Promotion) Bill, 2019*

श्री सुनील कुमार सिंह (चतरा): महोदय, मैं प्रस्ताव करता हूं कि भारत में संगठित क्षेत्र के रूप में पर्यटन की स्थापना के लिए सतत् पर्यटन हस्तक्षेप परिषद् का गठन, रोजगार सृजन, उच्चतर विदेशी मुद्रा भंडार और अधिकतर सांस्कृतिक सम्मिश्रण के लिए और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of a Sustainable Tourism Interventions Council for establishment of tourism as an organised sector in India, for job creation, higher foreign exchange reserve and greater cultural intermingling and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री सुनील कुमार सिंह: महोदय, मैं विधेयक को पुर:स्थापित ** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.45 ¾ hrs

(lxxvi) Establishment of Schools upto Senior Secondary Level Bill, 2019*

श्री सुनील कुमार सिंह (चतरा): महोदय, मैं प्रस्ताव करता हूं कि देश में सभी बालकों को वरिष्ठ माध्यमिक स्तर तक निःशुल्क शिक्षा प्रदान करने वाले विद्यालयों की स्थापना करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to establish schools for imparting education upto senior secondary level free of cost to all children in the country."

The motion was adopted.

श्री सुनील कुमार सिंह: महोदय, मैं विधेयक को पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.46 hrs

(lxxvii) Prevention of Begging Bill, 2019*

श्री सुनील कुमार सिंह (चतरा): महोदय, मैं प्रस्ताव करता हूं कि भिक्षावृत्ति का निवारण करने और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for prevention of begging and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री सुनील कुमार सिंह : महोदय, मैं विधेयक को पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.46 ½ hrs

(lxxviii) Compulsory Water Conservation and Reclamation Bill, 2019*

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Sir, I beg to move for leave to introduce a Bill to provide for a national legal framework for compulsory conservation and reclamation of rainwater by every household, business establishment and government building, in order to ensure access to sufficient water and sustainable development of it for every human being on this planet and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for a national legal framework for compulsory conservation and reclamation of rainwater by every household, business establishment and government building, in order to ensure access to sufficient water and sustainable development of it for every human being on this planet and for matters connected therewith."

The motion was adopted.

SHRI RITESH PANDEY :Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.47 hrs

(lxxix) National Renewable Energy Credit Support Bill, 2021*

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Sir, I beg to move for leave to introduce a Bill to promote progressive shift in generation, transmission, distribution, trading and usage of electricity from conventional energy sources to renewable energy and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to promote progressive shift in generation, transmission, distribution, trading and usage of electricity from conventional energy sources to renewable energy and for matters connected therewith."

The motion was adopted.

SHRI RITESH PANDEY : Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.47 ½ hrs

(lxxx) Financial Assistance to Unemployed Post-Graduates Bill, 2019*

SHRI RAMESH BIDHURI (SOUTH DELHI): Sir, I beg to move for leave to introduce a Bill to provide for financial assistance to unemployed post-graduates and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for financial assistance to unemployed post-graduates and for matters connected therewith."

The motion was adopted.

SHRI RAMESH BIDHURI: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.48 hrs

(lxxxi) Compulsory Teaching of Bhagavad Gita as a Moral Education Text Book in Educational Institutions Bill, 2019*

श्री रमेश बिधूड़ी (दक्षिण दिल्ली):महोदय, मैं प्रस्ताव करता हूं कि शैक्षिक संस्थाओं में नैतिक शिक्षा पाठ्य-पुस्तक के रूप में भगवद्गीता की अनिवार्य रूप से शिक्षा प्रदान किए जाने तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for compulsory teaching of Bhagavad Gita as a moral education text book in educational institutions and for matters connected therewith."

The motion was adopted.

श्री रमेश बिधूड़ी: महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

HON. CHAIRPERSON: Item No.23 – Shri Sudhakar Tukaram Shrangare – not present.

Shri Ravneet Singh– not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

Shri Sudhakar Tukaram Shrangare– not present.

D. Kirit Premjibhai Solanki– not present.

Shri Asaduddin Owaisi– not present.

Shri Ramesh Chander Kaushik– not present.

Shri Hans Raj Hans– not present.

Shri Ashok Mahadeorao Nete– not present.

Shrimati Riti Pathak– not present.

Shri Sudheer Gupta– not present.

Shri Rakesh Singh– not present.

Shri Ravi Kishan – not present.

16.51 hrs

(lxxxii) National Commission for Welfare of Farmers Bill, 2019*

श्री श्याम सिंह यादव (जौनपुर): सभापति महोदय, मैं प्रस्ताव करता हूं कि किसानों की दशा सुधारने के लिए राष्ट्रीय किसान कल्याण आयोग का गठन करने और उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of a National Commission for Welfare of Farmers to improve the conditions of farmers and for matters connected therewith."

The motion was adopted.

श्री श्याम सिंह यादव: सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

HON. CHAIRPERSON: Item No. 54 - Shri Feroze Varun Gandhi - not present.

डॉ. निशिकांत दुबे जी ।

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, बिल इंट्रोड्यूज़ करने से पहले मेरा एक पॉइंट ऑफ ऑर्डर नंबर 67 है । … (व्यवधान) कृपाल बालाजी तुमाने जी ने यह बिल इंट्रोड्यूज़ किया है । … (व्यवधान) हमें कोई गलत काम नहीं करना चाहिए। मैं आपका संरक्षण चाहता हूँ और आपके संज्ञान में लाना चाहता हूँ कि कम्पलसरी वोटिंग का बिल जनार्दन सीग्रीवाल जी वाला, यह हाऊस ऑलरेडी डिस्कस कर रहा है। सेम वही बिल अभी इंट्रोड्यूज़ हुआ है। यह इंट्रोड्यूज़ होना चाहिए कि नहीं होना चाहिए इसके लिए … (व्यवधान)

सभापति महोदय : आपने संज्ञान में ला दिया है, हम देख लेंगे। पहले अपना बिल इंट्रोड्यूज़ कीजिए।

16.52 hrs

(lxxxiii) Holy City of Deoghar (Preservation of Cultural Heritage) Bill, 2019*

डॉ. निशिकांत दुबे (गोड्डा):सभापति महोदय, मैं प्रस्ताव करता हूं कि देवघर को सर्वाधिक राष्ट्रीय महत्व का सबसे पुराना जीवंत शहर घोषित करने और देवघर की सांस्कृतिक और प्राकृतिक धरोहर के संरक्षण, परिरक्षण और रख-रखाव हेतु उपबंध करने और उससे संबंधित या उसके आनुषंगिक विषयों वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to move for leave to introduce a Bill for the declaration of the city of Deoghar as the oldest living city of utmost national importance and to provide for the conservation, preservation and maintenance of cultural and natural heritage, heritage of Deoghar and for matters connected therewith or incidental thereto."

The motion was adopted.

डॉ. निशिकांत दुबे:सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.53 hrs

(lxxxiv) Protection of Farmers Families Bill, 2019*

डॉ. निशिकांत दुबे (गोड्डा):सभापति महोदय, मैं प्रस्ताव करता हूं कि किसी प्रकार की दुर्घटना, रोग, प्राकृतिक मृत्यु अथवा आत्महत्या के कारण अपनी जान गंवाने वाले कृषकों के परिवारों को राज्य द्वारा कल्याणकारी उपायों, और वित्तीय सहायता के द्वारा संरक्षण प्रदान करने, जिससे शोकसंतप्त परिवार अपने आजीविका कमाने वाले की मृत्यु से हुई क्षति को सहन कर सकें और एक सम्मानपूर्ण जीवन जी सकें, तथा तत्संबंधित या उसके आनुषंगिक मामलों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to move for leave to introduce a Bill to provide for the protection of the families of farmers by the State who have lost their lives in accident of any nature, due to disease, natural death or by committing suicide by extending welfare measures and financial assistance so as to enable the bereaved families to bear the loss of their bread winners and live a respectable life and for matters connected therewith or incidental thereto."

The motion was adopted.

डॉ. निशिकांत दुबे: सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.54 hrs

(lxxxv) Youth (Development and Welfare) Bill, 2019*

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, मैं प्रस्ताव करता हूँ कि देश में युवकों के समग्र विकास के लिए एक व्यापक नीति और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to move for leave to introduce a Bill to provide for a comprehensive policy for the overall development of youth in the country and for matters connected therewith or incidental thereto."

The motion was adopted.

डॉ. निशिकांत दुबे: सभापति महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.55 hrs

(lxxxvi) Constitution (Amendment) Bill, 2019*
(Amendment of the Eighth Schedule)

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): सभापति महोदय,मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

कुँवर पुष्पेन्द्र सिंह चन्देल: महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.55 ½ hrs

(lxxxvii) Special Infrastructure Development in Economically Backward Regions Bill, 2019*

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): सभापति महोदय,मैं प्रस्ताव करता हूं कि देश के विशेषकर बुंदेलखण्ड क्षेत्र के आर्थिक रूप से पिछड़े क्षेत्रों में राष्ट्रीय राजमार्गों को चौड़ा करके, रिंग रोड, बाईपास का निर्माण, सिंगल रेल ट्रैक लाइन को डबल करके, रेलवे ट्रैक पर सीधी आकृति में ओवर ब्रिज, अंडर ब्रिज निर्माण करके, क्षेत्रीय हवाई पट्टियों के निर्माण, पोतघाटों का निर्माण, उनकी गाद निकालकर उनका सौंदर्यीकरण करके अवसंरचना विकास के लिए अवसंरचना विकास बोर्ड का गठन करने तथा उनसे संबद्ध या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of an infrastructure Development Board for the infrastructure development in the economically backward regions of the country particularly Bundelkhand region by way of widening of National Highways, construction of ring road, bypass, doubling of single rail track line, construction of over bridge, under bridge in straight structure on railway tracks, construction of regional air strips, construction of jetties, desilting and beautification thereof and for matters connected therewith or incidental thereto."

The motion was adopted.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

कुँवर पुष्पेन्द्र सिंह चन्देल: महोदय, मैं विधेयक को पुरःस्थापित* करता हूं।

---

* Introduced with the recommendation of the President.

16.56 hrs

(lxxxviii) High Court at Allahabad (Establishment of a Permanent Bench at Mahoba) Bill, 2019*

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): सभापति महोदय,मैं प्रस्ताव करता हूं कि इलाहाबाद उच्च न्यायालय की एक स्थायी न्यायपीठ की महोबा में स्थापना का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That the leave be granted to introduce a Bill to provide for establishment of a permanent Bench of the High Court at Allahabad at Mahoba."

The motion was adopted.

कुँवर पुष्पेन्द्र सिंह चन्देल: महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.56 ½ hrs

(lxxxix) Promotion of Sanskrit Language Bill, 2019*

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय,मैं प्रस्ताव करता हूं कि संस्कृत भाषा का संवर्धन जिसमें विद्यालयों में इसका अनिवार्य अध्यापन शामिल है, तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for promotion of Sanskrit language including its compulsory teaching in schools, appointment of Sanskrit teachers, establishment of Board for Promotion of Sanskrit Language and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री राजेन्द्र अग्रवाल: महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.57 hrs

(xc) Constitution (Amendment) Bill, 2019*
(Insertion of New Article 123A)

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय,मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री राजेन्द्र अग्रवाल: महोदय, मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

16.57 ½ hrs

(xci)National Pilgrimage Fund Bill, 2019*

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय,मैं प्रस्ताव करता हूं कि देश में तीर्थयात्रियों के लाभार्थ राष्ट्रीय तीर्थयात्रा निधि के गठन तथा उससे संसक्त या उसके आनुषंगिक सभी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That the leave be granted to introduce a Bill to provide for the constitution of a National Pilgrimage Fund for the benefit of pilgrims in the country and for all matters connected therewith or incidental thereto."

The motion was adopted.

श्री राजेन्द्र अग्रवाल: महोदय, मैं विधेयक को पुरःस्थापित ** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

16.58 hrs

(xcii)Constitution (Amendment) Bill, 2021*
(Substitution of New Article for Article 129, etc.)

DR. D. RAVIKUMAR (VILUPPURAM): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. D. RAVIKUMAR: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

16.59 hrs

(xciii) Representation of the People (Amendment) Bill, 2021*
(Amendment of Section 62)

DR. D. RAVIKUMAR (VILUPPURAM): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce the Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

DR. D. RAVIKUMAR: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.00 hrs

(xciv)Indian Evidence (Amendment) Bill, 2021*
(Insertion of New Section 114AA)

DR. M.K. VISHNU PRASAD (ARANI): I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872."

The motion was adopted.

DR. M.K. VISHNU PRASAD: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.01 hrs

(xcv) Constitution (Amendment) Bill, 2020*
(Amendment of Article 124, etc.)

DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. THOL THIRUMAAVALAVAN: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.02 hrs

(xcvi) Fifth Schedule to the Constitution (Amendment) Bill, 2020*

DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. THOL THIRUMAAVALAVAN: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.02 ½ hrs

(xcvii)Constitution (Amendment) Bill, 2021[*]
(Amendment of Article 55, etc.)

DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. THOL THIRUMAAVALAVAN: I introduce[**] the Bill.

---

[*] Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
[**] Introduced with the recommendation of the President.

17.03 hrs

(xcviii)Constitution (Amendment) Bill, 2019*
(Insertion of New Article 47A, etc.)

DR. M.K. VISHNU PRASAD (ARANI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. M.K. VISHNU PRASAD: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>17.03 ½ hrs</u>

(xcix)Supreme Court of India (Establishment of a Permanent Bench at Chennai) Bill, 2020*

DR. M.K. VISHNU PRASAD (ARANI): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the Supreme Court of India at Chennai.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the Supreme Court of India at Chennai."

The motion was adopted.

DR. M.K. VISHNU PRASAD: I introduce** the Bill.

HON. CHAIRPERSON: Shri Jayant Sinha -- Not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

<u>17.04 hrs</u>

(c) Constitution (Amendment) Bill, 2019*

(Insertion of New Article 21B)

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): महोदय,मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री जनार्दन सिंह सीग्रीवाल: महोदय,मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.04 ½ hrs

(ci) Overseas Workers (Management and Welfare) Bill, 2019*

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): मैं प्रस्ताव करता हूं कि देश के बाहर नियोजित भारतीय नागरिकों के प्रबंध और कल्याण और उससे संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON : The question is:

> "That leave be granted to introduce a Bill to provide for management and welfare of Indian citizens employed outside the country and for matters connected therewith or incidental thereto."

The motion was adopted.

श्री जनार्दन सिंह सीग्रीवाल: मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.05 hrs

(cii)Rural Labour Welfare Fund Bill, 2019*

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज): मैं प्रस्ताव करता हूं कि कृषि तथा अन्य ग्रामीण उपजीविकाओं में नियोजित ग्रामीण श्रमिकों के कल्याण के लिए एक ग्रामीण श्रमिक कल्याण निधि का गठन करने और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of a Rural Labour Welfare Fund for the welfare of the rural labour employed in the agriculture and other rural occupations and for matters connected therewith."

The motion was adopted.

श्री जनार्दन सिंह सीग्रीवाल: मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.06 hrs

(ciii)Population Control Bill, 2019*

श्री विष्णु दयाल राम (पलामू): मैं प्रस्ताव करता हूं कि जनसंख्या नियंत्रण और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for population control and for matters connected therewith."

The motion was adopted.

श्री विष्णु दयाल राम: मैं विधेयक को पुरःस्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.06 ½ hrs

(civ) Prohibition of Child Marriage (Amendment) Bill, 2019*
(Amendment of Section 2)

श्री विष्णु दयाल राम (पलामू):मैं प्रस्ताव करता हूं कि बाल-विवाह प्रतिषेध अधिनियम, 2006 का संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006."

The motion was adopted.

श्री विष्णु दयाल राम: मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.07 hrs

(cv)Constitution (Amendment) Bill, 2019*
(Amendment of the Seventh Schedule)

श्री विष्णु दयाल राम (पलामू): मैं प्रस्ताव करता हूं कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री विष्णु दयाल राम: मैं विधेयक को पुरःस्थापित करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.07 ½ hrs

(cvi) National Commission for Female Farmers Bill, 2019*

श्रीमती रमा देवी (शिवहर): मैं प्रस्ताव करती हूं कि देश में राष्ट्रीय महिला किसान आयोग का गठन करने और उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the establishment of a National Commission for Female Farmers in the country and for matters connected therewith."

The motion was adopted.

श्रीमती रमा देवी: मैं विधेयक को पुरःस्थापित** करती हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.08 hrs

(cvii)Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019*

(*Amendment of Schedule 1)*

श्रीमती रमा देवी (शिवहर): मैं प्रस्ताव करती हूं कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005."

The motion was adopted.

श्रीमती रमा देवी: मैं विधेयक को पुरःस्थापित करती हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.08 ½ hrs

(cviii) Population (Stabilization and Planning) Bill, 2019*

श्री सुशील कुमार सिंह (औरंगाबाद):सभापति महोदय, मैं प्रस्ताव करता हूं कि नागरिकों के जीवन स्तर में सुधार लाने के लिए परिवार नियोजन प्रक्रिया में पुरुषों और महिलाओं दोनों को महत्वपूर्ण पणधारी मानते हुए महिलाओं के स्वास्थ्य में सुधार लोने और उन्हें सशक्त बनाने के लिए हमारे राष्ट्र के संसाधनों और विकास के अनुकूल और अनुरूप जनसंख्या सुनिश्चित करने हेतु परिवार नियोजन को प्रोत्साहन और बढ़ावा देने के लिए राष्ट्रीय स्तर पर एक राष्ट्रीय जनसंख्या योजना प्राधिकरण तथा प्रत्येक जिले में जिला जनसंख्या योजना समिति का गठन करके देश में जनसंख्या स्थिरीकरण तथा उससे संसक्त और उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the stabilization of population in the country through setting up of a National Population Planning Authority at the national level and a District Population Planning Committee in each district to encourage and promote family planning in order to ensure a population which is in tandem and commensurate with the resources and development of our nation, to improve health of the women and empower them, recognizing both men and women as an important stakeholder in the

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

family planning process, to improve standard of living of the citizens and for the matters connected therewith and incidental thereto. ”

The motion was adopted.

श्री सुशील कुमार सिंह: सभापति महोदय, मैं विधेयक को पुर:स्थापित* करता हूं।

---

* Introduced with the recommendation of the President.

17.09 hrs

Compulsory Sports and Physical Education and Infrastructure Development in Schools of Andaman and Nicobar Islands Bill, 2019*

SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS): I beg to move for leave to introduce a Bill to provide for compulsory sports education from first standard to senior secondary level and provision of requisite infrastructure in schools of Andaman and Nicobar Islands and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for compulsory sports education from first standard to senior secondary level and provision of requisite infrastructure in schools of Andaman and Nicobar Islands and for matters connected therewith."

The motion was adopted

SHRI KULDEEP RAI SHARMA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.09 ½ hrs

(cx)Constitution (Amendment) Bill, 2019*
(Insertion of New Article 239C)

SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI KULDEEP RAI SHARMA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.10 hrs

(cxi)Reservation of Posts in Government Establishments of Andaman and Nicobar Islands Bill, 2019*

SHRI KULDEEP RAI SHARMA (ANDAMAN AND NICOBAR ISLANDS): I beg to move for leave to introduce a Bill to provide for reservation in Government establishments in Andaman and Nicobar Islands for residents of Andaman and Nicobar Islands to improve their standard of living through employment and for matters connected or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for reservation in Government establishments in Andaman and Nicobar Islands for residents of Andaman and Nicobar Islands to improve their standard of living through employment and for matters connected or incidental thereto."

The motion was adopted.

SHRI KULDEEP RAI SHARMA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

HON. CHAIRPERSON: Shri Jasbir Singh Gill – Not present

Dr. Shrikant Eknath Shinde – Not present

Shri Ravi Kishan – Not present

Shri Jagdambika Pal – Not present

Prof. Ram Shankar Katheria – Not present

Dr. Sukanta Majumdar – Not present

Shri Ram Mohan Naidu Kinjarapu – Not present

Shri Vincent H. Pala – Not present

Shri Manoj Kotak – Not present

Shri Kodikunnil Suresh – Not present

17.10 ½ hrs

(cxii)Special Drinking Water and Irrigation Development Fund (For Dark Zone Areas) Bill, 2019*

श्री देवजी पटेल (जालौर): सभापति महोदय**,** मैं प्रस्ताव करता हूं कि डार्क जोन क्षेत्रों में पेय जल की आपूर्ति एवं सिंचाई सुविधाओं के विकास के लिए विशेष पेयजल एवं सिंचाई विकास निधि के गठन और उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुर**:**स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of a Special Drinking Water and Irrigation Development Fund for supply of drinking water and developing irrigation facilities in the dark zone areas and for matters connected therewith."

The motion was adopted.

श्री देवजी पटेल: सभापति महोदय, मैं विधेयक को पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.11 hrs

(cxiii)Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2020*

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): Sir, I beg to move for leave to introduce a Bill to regularise the services and introduce performance and bonus linked to inflation of wages of Anganwadi Workers and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to regularise the services and introduce performance and bonus linked to inflation of wages of Anganwadi Workers and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI UNMESH BHAIYYASAHEB PATIL: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Shri Vinod Kumar Sonkar – Not present.

Shri Raghu Rama Krishna Raju – Not present.

Now, Item No. 140, Shri Parvesh Sahib Singh Verma.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.11 ½ hrs

(cxiv)Food Safety and Standards (Amendment) Bill, 2019*
(*Amendment of Section 50, etc.*)

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): Sir, I beg to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Food Safety and Standards Act, 2006."

The motion was adopted.

SHRI PARVESH SAHIB SINGH VERMA: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.12 hrs

(cxv)Disqualification of Persons of Foreign Origin Bill, 2019*

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): Sir, I beg to move for leave to introduce a Bill to disqualify persons of foreign origin from holding offices of public importance and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to disqualify persons of foreign origin from holding offices of public importance and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PARVESH SAHIB SINGH VERMA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.13 hrs

(cxvi)Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019*

(Amendment of Section 22, etc.).

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): Sir, I beg to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005."

The motion was adopted.

SHRI UNMESH BHAIYYASAHEB PATIL: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Shri Hemant Patil – Not present.

Shri Dhairyasheel Sambhajirao Mane – Not present.

Now, Item No. 150, Shri Parvesh Sahib Singh Verma.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.14 hrs

(cxvii)Delhi Prevention of Sealing Bill, 2019[*]

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): Sir, I beg to move for leave to introduce a Bill to prevent arbitrary sealing of properties in unauthorised manner in NCT of Delhi and to dissolve and replace the monitoring committee set up by the Hon'ble Supreme Court by a Special Task Force and to establish a committee to review all the sealing done by the monitoring committees and for matters connected therewith and incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to prevent arbitrary sealing of properties in unauthorised manner in NCT of Delhi and to dissolve and replace the monitoring committee set up by the Hon'ble Supreme Court by a Special Task Force and to establish a committee to review all the sealing done by the monitoring committees and for matters connected therewith and incidental thereto."

The motion was adopted.

SHRI PARVESH SAHIB SINGH VERMA: Sir, I introduce[**] the Bill.

HON. CHAIRPERSON: Shri Su. Thirunavukkarasar – Not present.

Now, Dr. Alok Kumar Suman.

---

[*] Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

[**] Introduced with the recommendation of the President.

17.15 hrs

(cxviii)Flood and Drought Control Bill, 2019*

DR. ALOK KUMAR SUMAN (GOPALGANJ): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of a National Flood and Drought Control Board to control flood and drought and for matters connected therewith and incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of a National Flood and Drought Control Board to control flood and drought and for matters connected therewith and incidental thereto."

The motion was adopted.

DR. ALOK KUMAR SUMAN: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Prof. Rita Bahuguna Joshi – Not present.

Dr. Manoj Rajoria – not present.

Shrimati Locket Chatterjee – not present.

Shri K. Navaskani – not present.

Shri P. V. Midhun Reddy – not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

<u>17.16 hrs</u>

(cxix)Representation of the People (Amendment) Bill, 2019*
(Amendment of Section 62)

HON. CHAIRPERSON : Now, Item No. 163, Shri Sushil Kumar Singh.

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of People Act, 1951.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Representation of People Act, 1951. "

The motion was adopted.

SHRI SUSHIL KUMAR SINGH: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.18 hrs

(cxx)Constitution (Amendment) Bill, 2020*
(Amendment of Article 21A)

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India. "

The motion was adopted.

SHRI SUSHIL KUMAR SINGH: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Shrimati Ranjeeta Koli – not present.

Shrimati Poonam Mahajan – not present.
Adv. Adoor Prakash – not present.
Shri Asaduddin Owaisi – not present.
Shri Tirath Singh Rawat – not present.
Shri Santokh Singh Chaudhary – not present.
Shri Sudheer Gupta – not present.
Shri Ashok Kumar Rawat – not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.19 hrs

(cxxi)Doubtful Voters in the State of Assam (Special Provisions) Bill, 2020*

HON. CHAIRPERSON: Shri Abdul Khaleque.

SHRI ABDUL KHALEQUE (BARPETA): I beg to move for leave to introduce a Bill to make eligible such doubtful voters in the State of Assam whose names appear in the Assam national Register of Citizens (NRC) final list to contest any election and cast vote at such elections and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to make eligible such doubtful voters in the State of Assam whose names appear in the Assam national Register of Citizens (NRC) final list to contest any election and cast vote at such elections and for matters connected therewith."

The motion was adopted.

SHRI ABDUL KHALEQUE: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Shri Ramdas Tadas – not present.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.20 hrs

(cxxii)Employment Bill, 2020*

DR. ALOK KUMAR SUMAN (GOPALGANJ): I beg to move for leave to introduce a Bill to provide employment or means and resources for self-employment to at least one adult member of every family and for matters connected therewith.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide employment or means and resources for self-employment to at least one adult member of every family and for matters connected therewith."

The motion was adopted.

DR. ALOK KUMAR SUMAN: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.21 hrs

(cxxiii) Population Regulation Bill, 2020*

DR. ALOK KUMAR SUMAN (GOPALGANJ): I beg to move for leave to introduce a Bill to revitalize efforts towards promoting the small family norms of up to two children per eligible couple; ensure healthy birth spacing through measures related to augmenting the availability, accessibility and affordability of quality reproductive health services, and other relevant intersectoral development instruments by the Central and the State Governments; achieve the goal of stabilization of population commensurate with the emerging social, economic, health, nutritional, epidemiological, environmental and other developmental needs of the national economy; recognize the implications of population momentum on the prospects of national progress in the long run, propelled through its young and dynamic population age-structure; ameliorate the harness the demographic potential in the sustainable manner and help to engulf the prevailing demographic and socioeconomic disparities across population groups and regions, and render equal opportunities for all, irrespective of age, sex, religion, caste, class, race, residence or language and to achieve the fullest development potential and for matters connected therewith and incidental thereto.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to revitalize efforts towards promoting the small family norms of up to two children per eligible couple; ensure healthy birth spacing through measures related to augmenting the availability, accessibility and affordability of quality reproductive health services, and other relevant intersectoral development instruments by the Central and the State Governments; achieve the goal of stabilization of population commensurate with the emerging social, economic, health, nutritional, epidemiological, environmental and other developmental needs of the national economy; recognize the implications of population momentum on the prospects of national progress in the long run, propelled through its young and dynamic population age-structure; ameliorate the harness the demographic potential in the sustainable manner and help to engulf the prevailing demographic and socioeconomic disparities across population groups and regions, and render equal opportunities for all, irrespective of age, sex, religion, caste, class, race, residence or language and to achieve the fullest development potential and for matters connected therewith and incidental thereto."

The motion was adopted.

DR. ALOK KUMAR SUMAN: Sir, I introduce* the Bill.

---

* Introduced with the recommendation of the President.

17.22 hrs

(cxxiv)Labour (Welfare and Rehabilitation) Bill, 2020*

श्री श्याम सिंह यादव (जौनपुर) : सभापति महोदय, मैं प्रस्ताव करता हूं कि श्रम बाजार में गतिशील प्रवृत्ति का पता लगाने, कतिपय अवधियों तक बेरोजगार रहने वाले कामगारों को ब्याज रहित ऋण प्रदान करने हेतु योजनाओं का उपबंध करने, निजी और सार्वजनिक क्षेत्र में कार्यरत सभी लोगों के लिए सार्वभौमिक मूल आय सहित सामाजिक क्षेत्र की योजनाओं के लिए दिशा-निर्देश जारी करने, मौसमी कार्यों में नियोजित कामगारों के लिए कार्य रहित अवधि के दौरान मजदूरी का उपबंध करने, बागान कामगारों के लिए कठिनाई बोनस का उपबंध करने, बंद पड़े उद्योगों के कामगारों के पुनर्वास के लिए योजनाएं तैयार करने हेतु श्रम कल्याण और पुनर्वास प्राधिकरण के गठन तथा तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to constitute a Labour Welfare and Rehabilitation Authority to look into the dynamic trends in the labour market, provide for schemes to give interest free loans to workers un-employed for certain periods, issue guidelines for social sector schemes including universal basic income for all working in private and public sector, provide for wages during non-work tie for seasonally employed workers, provide for hardship bonus for plantation workers, formulate schemes for rehabilitation of

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

workers of closed industries and for all matters connected therewith or incidental thereto. ”

The motion was adopted.

श्री श्याम सिंह यादव : सभापति महोदय, मैं विधेयक को पुरःस्थापित* करता हूं।

---

* Introduced with the recommendations of the President.

17.23 hrs

(cxxv) Constitution (Amendment) Bill, 2020*
(Amendment of Articles 15 and 16)

श्री श्याम सिंह यादव (जौनपुर): सभापति महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री श्याम सिंह यादव: सभापति महोदय, मैं विधेयक को पुर:स्थापित करता हूँ।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

<u>17.24 hrs</u>

(cxxvi)Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2020*

श्री गणेश सिंह (सतना): सभापति महोदय, मैं प्रस्ताव करता हूँ कि निजी क्षेत्र में अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to provide for reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in private sector and for matters connected therewith."

The motion was adopted.

श्री गणेश सिंह : सभापति महोदय**,** मैं विधेयक को पुर**:**स्थापित करता हूँ।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.25 hrs

(cxxvii)Reservation for the Other Backward Classes the Scheduled Castes and the Scheduled Tribes in Admission in Private Educational Institutions Bill, 2020*

श्री गणेश सिंह (सतना): सभापति महोदय, मैं प्रस्ताव करता हूँ कि निजी शिक्षण संस्थाओं में अन्य पिछड़े वर्गों, अनुसूचित जातियों और अनुसूचित जनजातियों को प्रवेश में आरक्षण और तत्संबंधी विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for reservation in favour of persons belonging to the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes in admissions in private educational institutions and for matters connected therewith."

The motion was adopted.

श्री गणेश सिंह (सतना): सभापति महोदय**,** मैं विधेयक को पुर:स्थापित करता हूँ।

HON. CHAIRPERSON: Shri Feroze Varun Gandhi – Not present

Shri Abu Hasem Khan Choudhury - Not present

Shri k. Sudhakaran - Not present

Shri Nihal Chand Chouhan - Not present

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.25 hrs

(cxxviii)Constitution (Amendment) Bill, 2020*
(Substitution of New Article for Article 120)

SHRI A. GANESHAMURTHI (ERODE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI A. GANESHAMURTHI: Sir, I introduce** the Bill.

HON. CHAIRPERSON: Dr. Sukanta Majumdar - Not present

Shri Manoj Kotak - Not present

Shri Rahul Kaswan - Not present

Prof. Sougata Ray - Not present

Shri Tirath Singh Rawat- Not present

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

Shri Jasbir Singh Gill - Not present

Shrimati Sangeeta Kumari Singh Deo- Not present

Shri Nihal Chand Chouhan - Not present

Shri Malook Nagar- Not present

Shri C.P. Joshi - Not present

17.26 hrs

(cxxix)Unemployed Youth (Allowance and Employment Opportunities) Bill, 2019 *

SHRI UNMESH BHAIYYASAHEB PATIL (JALGAON): Sir, I beg to move for leave to introduce a Bill to provide for creation of gainful employment opportunities and for payment of unemployment allowance to unemployed youth and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for creation of gainful employment opportunities and for payment of unemployment allowance to unemployed youth and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI UNMESH BHAIYYASAHEB PATIL: I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.27 hrs

(cxxx)Prohibition of Child Marriage (Amendment) Bill, 2020*
(Amendment of Section 2)

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Sir, I beg to move for leave to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to amend the Prohibition of Child Marriage Act, 2006."

The motion was adopted.

SHRI KARTI P. CHIDAMBARAM: I introduce the Bill.

HON. CHAIRPERSON: Shri Rajmohan Unnithan – Not Present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.28 hrs

(cxxxi)Rural Labour (Welfare) Bill, 2020*

डॉ. रमापति राम त्रिपाठी (देवरिया): सभापति महोदय, मैं प्रस्ताव करता हूं कि कृषि क्षेत्र और उससे सम्बद्ध कार्यकलापों तथा अन्य ग्रामीण व्यवसायों में नियोजित ग्रामीण श्रमिकों के लिए कल्याण निधि की स्थापना करके राज्य द्वारा कल्याणकारी उपाय किए जाने तथा उनके जीवन और कार्य दशा में सुधार लाने हेतु अन्य उपायों और तत्संसक्त विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the welfare measures to be undertaken by the State for the rural labour employed in the agriculture sector and allied activities thereto and other rural occupations by establishing a Welfare Fund for such labour and for taking other measures to improve their living and working conditions and for matters connected therewith."

The motion was adopted.

डॉ. रमापति राम त्रिपाठी: महोदय, मैं विधेयक पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.29 hrs

(cxxxii) National Waste Management Council Bill, 2020*

डॉ. रमापति राम त्रिपाठी (देवरिया): सभापति महोदय, मैं प्रस्ताव करता हूं कि अपशिष्ट का व्यवस्थित ढंग से प्रबंधन करने और अपशिष्ट प्रबंधन के लिए अपेक्षित नीतिगत उपायों का सुझाव देने के लिए राष्ट्रीय अपशिष्ट प्रबंधन परिषद की स्थापना और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for establishment of a National Waste Management Council for managing waste and suggest required policy measures for waste management and for matters connected therewith or incidental thereto."

The motion was adopted.

डॉ. रमापति राम त्रिपाठी: महोदय,मैं विधेयक पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.30 hrs

(cxxxiii) Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2020*
(Amendment of Schedule 1)

श्री गणेश सिंह (सतना): महोदय, मैं प्रस्ताव करता हूं कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए।

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005."

The motion was adopted.

श्री गणेश सिंह: महोदय,मैं विधेयक पुर:स्थापित** करता हूं।

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.31 hrs

(cxxxiv)Compulsory Installation of Solar Plants Bill, 2021*

DR. MOHAMMAD JAWED (KISHANGANJ): I beg to move for leave to introduce a Bill to provide for compulsory installation of the solar panels, promote production of energy from renewable energy resources in order to reduce dependence on fossil fuels, ensure energy security and reduce local and global pollutants keeping in view economic, financial, social and environmental consideration and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for compulsory installation of the solar panels, promote production of energy from renewable energy resources in order to reduce dependence on fossil fuels, ensure energy security and reduce local and global pollutants keeping in view economic, financial, social and environmental consideration and for matters connected therewith or incidental thereto."

The motion was adopted.

DR. MOHAMMAD JAWED: I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.32 hrs

(cxxxv)Prevention of Cruelty to Animals (Amendment) Bill, 2021*
(Amendment of Section 11)

DR. MOHAMMAD JAWED (KISHANGANJ): I beg to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960."

The motion was adopted.

DR. MOHAMMAD JAWED: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.33 hrs

(cxxxvi)Rights of Persons With Disabilities (Amendment) Bill, 2021*

(Amendment of the Schedule)

DR. MOHAMMAD JAWED (KISHANGANJ): I beg to move for leave to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Rights of Persons with Disabilities Act, 2016."

The motion was adopted.

DR. MOHAMMAD JAWED: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.34 hrs

(cxxxvii) Protection Of Children From Sexual Offences (Amendment) Bill, 2021*

(Amendment of Section 11)

SHRI ANUBHAV MOHANTY (KENDRAPARA): Sir, I beg to move for leave to introduce a Bill further to amend the Protection of Children from Sexual Offences Act, 2012.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Protection of Children from Sexual Offences Act, 2012."

The motion was adopted.

SHRI ANUBHAV MOHANTY: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.35 hrs

(cxxxviii)Prevention of Cruelty to Animals (Amendment) Bill, 2021*
(Amendment of Section 11)

SHRI ANUBHAV MOHANTY (KENDRAPARA): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960."

The motion was adopted.

SHRI ANUBHAV MOHANTY: Sir, I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.36 hrs

(cxxxix)Code of Criminal Procedure (Amendment) Bill, 2021*
(Amendment of Sections 41 and 309)

SHRI ANUBHAV MOHANTY (KENDRAPARA): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

SHRI ANUBHAV MOHANTY: Sir, I introduce the Bill.

HON. CHAIRPERSON: Shri Sunil Dattatray Tatkare – Not present

Shri Subrata Pathak – Not present

Shri Rahul Kaswan – Not present

Shri Jugal Kishore Sharma – Not present

Shri Ram Mohan Naidu Kinjarapu – Not present

Shri Gajanan Kirtikar – Not present

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

Shri Hasmukhbhai S. Patel – Not present

Dr. G. Ranjith Reddy – Not present

Shri Vijaykumar *alias* Vijay Vasanth – Not present

Shri Bhola Singh Ji.

17.37 hrs

(cxl) Management and Control of Stubble Bill, 2021*

SHRI BHOLA SINGH (BULANDSHAHR): Sir, I beg to move for leave to introduce a Bill to provide for the formulation of a national policy to set up advanced tools, techniques and technologies for control and management of the disposal of stubble directly outside the agricultural farm lands, for their scientific management and for preparing a model stubble management policy to prevent open burning or open depositing of stubble garbage or waste so as to protect the environment and ultimately mother earth from being polluted by smoke and smog spread due to the burning of stubble in open fields which is also responsible for the climate change and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That the leave be granted to introduce a Bill to provide for the formulation of a national policy to set up advanced tools, techniques and technologies for control and management of the disposal of stubble directly outside the agricultural farm lands, for their scientific management and for preparing a model stubble management policy to prevent open burning or open depositing of stubble garbage or

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

waste so as to protect the environment and ultimately mother earth from being polluted by smoke and smog spread due to the burning of stubble in open fields which is also responsible for the climate change and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BHOLA SINGH: Sir, I introduce[*] the Bill.

---

[*] Introduced with the recommendation of the President.

17.38 ½ hrs

(cxli)Population (Control and Management) Bill, 2021*

SHRI BHOLA SINGH (BULANDSHAHR): Sir, I beg to move for leave to introduce a Bill to provide for a comprehensive policy towards stabilizing the population of the country by providing voluntary and safe access to methods of contraception, establishment of a Population Planning Agency, promotion of schemes that incentivizes the small family norm, creating awareness on family planning and providing access of education to empower every girl child and for all matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for a comprehensive policy towards stabilizing the population of the country by providing voluntary and safe access to methods of contraception, establishment of a Population Planning Agency, promotion of schemes that incentivizes the small family norm, creating awareness on family planning and providing access of education to empower every girl child and for all matters connected therewith or incidental thereto."

The motion was adopted.

SHRI BHOLA SINGH: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

17.39 hrs

(cxlii)Climate Change (Net Zero Carbon) Bill, 2021*

SHRI JAYANT SINHA (HAZARIBAGH): Sir, I beg to move for leave to introduce a Bill to provide for a framework by which India may develop and implement clear and stable climate change policies that contribute to the global efforts under the Paris Agreement to limit the global average temperature increase to 1.5° Celsius above pre-industrial levels and allows India to prepare for, and adapt to, the effects of climate change and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for a framework by which India may develop and implement clear and stable climate change policies that contribute to the global efforts under the Paris Agreement to limit the global average temperature increase to 1.5° Celsius above pre-industrial levels and allows India to prepare for, and adapt to, the effects of climate change and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI JAYANT SINHA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.

** Introduced with the recommendation of the President.

17.39 ½ hrs

(cxliii) Institutes of Technology (Amendment) Bill, 2020*
(Insertion of New Section 2A)

SHRI JAYANT SINHA (HAZARIBAGH): Sir, I beg to move for leave to introduce a Bill further to amend the Institutes of Technology Act, 1961.

HON. CHAIRPERSON: The question is:

> "That leave be granted to move for leave to introduce a Bill further to amend the Institutes of Technology Act, 1961."

The motion was adopted.

SHRI JAYANT SINHA: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.39 ¾ hrs

(cxliv)Right of Children to Free and Compulsory Education (Amendment) Bill, 2019*

(Substitution of New Section for Section 11)

SHRI JAYANT SINHA (HAZARIBAGH): Sir, I beg to move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009."

The motion was adopted.

SHRI JAYANT SINHA: Sir, I introduce** the Bill.

HON. CHAIRPERSON: We had about 250 Private Members' Bills listed for introduction and out of that, 145 Bills have been introduced today.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.40 hrs

COMPULSORY VOTING BILL, 2019* – Contd.

HON. CHAIRPERSON: Now, we take up item no. 271, that is, Compulsory Voting Bill, 2019. Shri Janardan Singh 'Sigriwal' is fortunate enough that this discussion is still going on. Last time Shri P.P. Chaudhary was on his legs. He can continue his speech now.

SHRI P. P. CHAUDHARY (PALI): Mr. Chairman, Sir, I thank you very much for this opportunity. The debate on the Compulsory Voting Bill could not be concluded last time and it was two years back. Now, I have to continue my remaining speech on this Bill.

Sir, we all know that India is a democratic country and our democracy is mature. That is why, way back in 1950, we included fundamental rights in our Constitution.

17.41 hrs (Shri Rajendra Agrawal *in the Chair*)

So, if we see the Constitution of India, Article 19 provides for freedom of speech and expression. The word 'expression' means it is a right to express or not to express. So, if we enforce compulsory voting, then it goes against the mandate of Article 19 of the Constitution of India which specifically provides that it

---

* Further discussion on the motion for consideration of the Bill moved by Shri Janardan Singh Sigriwal on 12.07.2019.

is within the sweet will of the individual and the right to vote or not to vote is a fundamental right of the citizen. At the same time, if we also see Article 21 of the Constitution of India it says that no person shall be deprived of his life and liberty except in accordance with law. When we see the word ‘liberty’, liberty includes the right to vote and not to vote. It includes both. So, it cannot be enforced in view of the mandate of fundamental rights which have been provided under Articles 19 and 21 of the Constitution. If such a law is enacted, then it will not withstand the tide of judicial scrutiny before the court of law.

Sir, if we see Article 326 of the Constitution of India, it is provided that any citizen can register himself as a voter. He has a right to register himself as a voter. But it is not a duty to register himself as a voter. No duty has been cast under Article 326 of the Constitution. It is an option available to the citizen of India. He can either register himself as a voter or he need not register himself as a voter. Therefore, in my view, this Bill, basically, cannot withstand the tide of judicial scrutiny and such a law cannot be enacted by Parliament.

माननीय सभापति: मुझे सूचित करना है कि इस विधेयक पर विचार करने के लिए आवंटित समय लगभग समाप्त हो चुका है । यदि सदन की अनुमति हो**,** तो विधेयक पर विचार का समय एक घंटे बढ़ाया जाए । सदन का समय नहीं**,** विधेयक पर विचार का समय एक घंटे और बढ़ा दिया जाए ।

अनेक माननीय सदस्य : जी हां ।

SHRI P. P. CHAUDHARY: So, at the most, if we want to increase the percentage of voting, then certain incentives may be provided by the Government by making a provision under MGNREGA, PDS, etc. But if a citizen did not cast his vote, on that count also he cannot be denied these facilities . So, such a law also cannot be enacted. We can only persuade the voters and such type of persuasion is possible by providing political education. Apart from this, we can do one more thing because in rural and urban areas, we are applying the same yardstick.

The Election Commission is required to see to it. In the urban areas where the distance from the polling booth is very less, the polling booth should be installed on the basis of the number of voters. Normally, in one polling booth, around 1,000 to 1,200 voters are there. So, the same yardstick cannot be applied with respect to the rural areas where the people are living in *dhanis* and where the distance from polling booth is sometimes 10 kilometres, 11 kilometres. They are poor people; and they do not have proper communication; they do not have transport system in the rural areas. Therefore, the Election Commission is required to see to it that at least in the rural areas, we must have more polling booths.

Here, I would like to make a suggestion. Suppose, in one Lok Sabha Constituency, the number of booths are 2,500; and instead of doing anything more, if they increase the number of booths to four times, then nothing more is required. Automatically, the percentage of voting would increase. Only on

account of lack of communication and lack of transport, the voting percentage is very poor. This is the main reason, more people do not go for voting. So, sometimes, we see that the voting is 35 per cent, 40 per cent, 45 per cent, 50 per cent.

Now, these days voting percentage has increased. Due to political education, it has increased to 60 per cent or sometimes even to 70 per cent. So, even in the rural areas, where a particular concentration is more, then in that particular booth, we see more per cent of voting. But where people are living in *dhanis* and the distance from booth is more, the percentage of voting is very poor.

Secondly, if you want to see transparency in the electoral process, then more number of polling booths are required. Otherwise, the candidate, on the basis of his money power, can provide more vehicles and fetch more votes. Therefore, in the rural areas at least, the number of polling booths should be increased. The distance from the polling booths should not be more than two kilometres so that every voter can exercise his right to franchise.

So, this modality can be adopted and this reform can be introduced by the Election Commission.

Sir, apart from this, this issue has also arisen a number of times before the Supreme Court. The same issue also came up before this august House with respect to the compulsory voting. This matter went before the Supreme Court

and even before the Gujarat High Court. The matter was agitated there, and it was finally decided that 'right to vote' cannot be converted into 'duty to vote'. There is a difference. Once it is done, then it would contravene the mandate of articles 19 and 21 of the Constitution of India, and it would go against the fundamental right.

Sir, we are a democratic country; and in my view, such types of rights cannot be enforced. So, this Bill cannot be passed by this House. Apart from this, when this Bill came up before Parliament in1950, this issue was debated; and even the Constitutional framer, Dr. B.R. Ambedkar opposed it and said that 'compulsory voting cannot be introduced in the Representation of Peoples' Act.' So, it was rejected by Parliament on the grounds that there are so many practical difficulties; and so, it cannot be implemented.

At the same time, thereafter, in 1990, the Goswami Committee was constituted and they also rejected the idea of compulsory voting. Again, in 2001, the NCRWC Committee was constituted on Electoral Reforms and they also rejected this move of compulsory voting. Finally, in the Tarkunde Committee, this issue was again raised and a Committee was constituted and they also opined that 'no compulsory voting can be permissible and it cannot be implemented.' They also said that 'there are so many practical difficulties in implementation of compulsory voting. We can do it by way of persuasion as well as by political education.'

Similarly, in 2004, the then hon. Member of Lok Sabha, Shri B.S. Rawat moved the Bill and in 2009 also, the then hon. Member, Lok Sabha, Shri J.P. Aggarwal moved the Bill. It was discussed and debated in Parliament, and finally it was withdrawn. Even before the Supreme Court in 2009, again this issue was raised in Atul Sarode Case *versus* Union of India; and it was dismissed by the Supreme Court. In Gujarat recently, for the election of local bodies, municipal corporation, municipal boards and for panchayats, this Bill was assented by the Governor of Gujarat.

But finally, it was decided by the Gujarat High Court that such type of a law cannot be enforced because compulsory voting is not possible. It is only a right and it cannot be converted into duty. It goes against the mandate of the Fundamental Rights enshrined under Articles 19 and 21 of the Constitution of India. So far as the duties under Article 51(a) are concerned, even that duty is not there as far as the Directive Principle of the State Policy is concerned.

Sir, I have already made my submission extensively on the last occasion. Now, I request other hon. Members to speak because this opportunity should also be given to other Members. Thank you very much, Sir, for affording me an opportunity to speak.

17.51 hrs

PRIVATE MEMBERS' BILLS-Introduced…Contd.

माननीय सभापति : श्री रघु राम कृष्ण राजू जी, आप अपना बिल मूव कीजिए।

(cxlv) Payment of Cash Subsidy to Farmers And Agricultural Labourers Bill, 2019*

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): Sir, I beg to move for leave to introduce a Bill to provide for the payment of cash subsidy to farmers and agricultural laboures in order to provide financial security to them and their family members and for matters connected therewith or incidental thereto.

HON. CHAIRPERSON: The question is:

> "That leave be granted to introduce a Bill to provide for the payment of cash subsidy to farmers and agricultural laboures in order to provide financial security to them and their family members and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI RAGHU RAMA KRISHNA RAJU: Sir, I introduce** the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 03.12.2021.
** Introduced with the recommendation of the President.

17.52 hrs

COMPULSORY VOTING BILL, 2019 – Contd.

*__SHRI T. N. PRATHAPAN (THRISSUR):__ Sir, I would like to speak in Malayalam. Malayalam is one of the classic languages of India. In my tenure as a Member of Parliament, this is the first time that I am speaking in Malayalam. I am supporting this bill. Sir in our country, the voting percentage is coming down after each election. Our literacy rate has gone up. Our educational facilities have also improved. So we are among those countries which have the largest number of literate population. But whether it be the local self governing bodies, or the state assemblies or the parliamentary elections, the percentage of votes cast are falling.

Kerala, has hundred percentage literacy. Even in Kerala, in the local self governing body elections, we get 86-87 percentage of voting. In the state assembly elections, we get 76-80 percentage voting. The percentage of voting for Lok Sabha elections is even lesser than this. Sir, this is not a healthy sign for the growth of our democracy.

Why is the voting percentage coming down? In northern parts of India, and other parts, we have 40-45 percentage, 50-55 percentage and at the most we have less than 60 percent voting. Is it a fact that people are losing their faith in our

* English translation of the speech originally delivered in Malayalam.

political system? There is increasing instances of corruption, favouritism and growing communalisation and caste divide in our political set-up. It has affected the quality of our body politic. Sir, the public in many parts of our Country do not have a faith in their representatives. People feel that politics is for the personal gain of the elected representative, for his party, and for his family. So the society does not have faith in our politicians.

In other words, the people are moving away from the political system.

So, the political parties should reset their political agenda, to bring back the public interest. Corruption must be wiped out from our society. Whether it be local self governing bodies or it be state assemblies or the Parliament, the people should be made to feel that these institutions belong to them. We must take our decisions for the enlightened citizens who can read our minds. Often in contemporary politics, the reverse of this is true.

Whatever be the government of the day, they get embroiled in corruption. The taxes levied from the citizen form a major share of the revenue utilised by the government. If the citizen feel that even the tax money levied from him, is being used by their elected representatives for their personal gains, they will lose faith in the system.

So, the primary need is that the political parties must reset their political agenda. All political parties must agree unanimously decide that they will show zero tolerance against corruption. Anyone engaged in corruption must be sidelined from political parties. They should be removed from holding any public office.

Sir governance should be for the society at large and not for any party. When the public feels that their elected representatives are governing for the public interest, then faith in politics will grow. This will ensure that people will increasingly take part in the election process.

Therefore, the need of the hour is quality politics. Public must feel that the governance is taking place in a transparent manner.

So the mainstream political parties, which have been recognized by the election commission, must reset their political agenda and make it more and more socially relevant.

In our country, when candidates are selected and election manifesto is prepared, we invariably think in a communal manner. Caste and religion become a crucial factor. When even candidates are selected on the basis of castes and religion people will lose faith. Quality of the candidates must become the decisive factor in their selection. Then the public interest in the election process can be brought back.

Sir, we can also think in terms of compulsory voting, like many other countries in the world. These countries have achieved hundred percentage voting. Sir, our country too must make voting compulsory.

Sir, a responsible government performs many a welfare activities for the citizen. We have the public distribution system, free rice distribution. From a child going to an anganwadi to a student studying in the university, are all beneficiaries of one or the other government schemes. The public exchequer spends crores of rupees for the citizen's welfare. Therefore, it becomes mandatory for the citizens to play his role, by participating in the election process. So voting must be made compulsory. The mindset of our society must change.

It was Shri Rajiv Gandhi Ji, who had given voting rights to all citizens above the age of eighteen. Before that the voting age was twenty one. This was to encourage more youths to cast their votes.

Considering the voting pattern we have now and also the voting pattern in our local body elections. We can see that the young generation is reluctantly to cast their votes. If we have to awaken the interest of our youth, we must encourage value based politics, which aims at social welfare. Our intervention must serve to achieve this goal. I support this bill. Let me conclude by once again saying, that this is my first speech in Malayalam. My mother tongue Malayalam is now a recognized classical language. (…Inconclusive)

18.00 hrs

HON. CHAIRPERSON: Do you want to conclude your speech or continue it next time?

SHRI T. N. PRATHAPAN(THRISSUR) : I am not concluding it. I would continue my speech, Sir. … (*Interruptions*)

HON. CHAIRPERSON: Okay. You may continue your speech when this Bill is taken up next time.

सभा की कार्यवाही सोमवार, 6 दिसंबर, 2021 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

18.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, December 6, 2021/Agrahayana 15, 1943 (Saka)

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in
http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)